

Fourteenth Lok Sabha
VIII Session (24/07/2006 to 25/08/2006)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 24, 2006/Sravana 2, 1928 (Saka)

No. 169

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Pravinsinh Solanki, a member of the Third to Fifth Lok Sabha, Shri P. Narasimha Reddy, a member of the Fifth Lok Sabha and Raja P.C. Deo Bhanj, a member of the Third Lok Sabha.

He also made reference to the earthquake that struck Indonesia's Java island on May 27, 2006 and Tsunami on 17 July, 2006 causing loss of several lives in these tragedies.

He further made reference to the seven bomb blasts that occurred on 11 July, 2006 in suburban trains in Mumbai and grenade attacks on tourists in Srinagar on the same day resulting in loss of innocent lives.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.09 A.M.

3. Reference by the Speaker

The Speaker on behalf of the House complimented the efforts made by the Indian Armed Forces and the officers and men of the Maharashtra Fire Department in resc village near Kurukshetra, Haryana.

11.17 A.M.

4. Observation by the Speaker

The Speaker made the following Observation:-

"Hon'ble Members, I am aware that there are many important issues which you wish to discuss in the House during this Session and the Government has also many the endeavour of myself and my colleagues in the Chair to provide all facilities and opportunities to all the Hon'ble members subject only to the provisions of the rule

Once again I wish to reiterate that it has never been, nor is it, the intention of the Chair to hamper or hinder any issue of importance to be discussed or debated on representatives of the people of our great country. They have their expectations, their dreams and aspirations and it is our solemn duty to articulate the same and seek

This is not only the highest but the only forum on which the Constitution has conferred that authority to enforce the accountability of the Union Council of Minister and with a view to seeking redressal of the people's grievances.

To my mind there is no alternative to, nor can there be any substitute of informed and structured debate and discussion and we should, if I may say so, utilize every m humbly and sincerely once again seek your cooperation and help? I can assure you that the Chair will not be failing in responding to the same.

We are also entering into a next chapter in bridging the gulf, if any, between this august House and the people of this country through the Lok Sabha TV Channel which can succeed with your full participation and active cooperation.

With these words, I once again seek your help and cooperation. I convey my very best wishes and regards to all you."

5. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 1-20 put down in the order paper for the day were, the answers to Unstarred Question Nos. 1-101 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

11.36 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th July, 2006)

P.D.T.ACHARY,

Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, July 25, 2006/Sravana 3, 1928 (Saka)

No. 170

11.04 A.M.

1. Reference by the Speaker

The Speaker on behalf of the House congratulated Shri Abhinav Bindra for winning a gold medal in 10m Air Rifle event on 24 July, 2006 at the World Championship in Zagreb, Croatia.

11.06 A.M.

2. Starred Questions

Starred Question Nos. 21-24 were orally answered. Replies to Starred Question Nos. 25-40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 102 - 231 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Cable Television Networks (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 282 (E) in Gazette of India dated the 11th

May, 2006 under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, Manipur, for the year 1997-1998, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bharat Shiksha Kosh for the years 2002-2003, 2003-2004 and 2004-2005 within the stipulated period of nine month after the close of the respective accounting years.
- (5) A copy of the Notification No. S.O. 722 (E) (Hindi and English versions) published in Gazette of India dated the 16th May, 2006 making certain amendments in Notification No. S.O. 477 (E) dated the 25th July, 1991 under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951, together with a Corrigendum thereto published in Notification No. S.O. 919 (E) dated the 19th June, 2006.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 2006-2007.

5. Assent to Bills

(I) Secretary General laid on the Table the following six Bills passed by the Houses of Parliament during the Seventh Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 11th May, 2006

- (1) The Companies (Amendment) Bill, 2006;
- (2) The Cess Laws (Repealing and Amending) Bill, 2006;
- (3) The Code of Criminal Procedure (Amendment) Amending Bill, 2006;
- (4) The National Institute of Fashion Technology Bill, 2006;
- (5) The Taxation Laws (Amendment) Bill, 2006;
- (6) The Union Duties of Excise (Electricity) Distribution Repeal Bill, 2006

(II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following seven Bills passed by the Houses of Parliament and assented to by the President:-

- (1) The Contempt of Courts (Amendment) Bill, 2006;
- (2) The Khadi and Village Industries Commission (Amendment) Bill, 2006;

- (3) The Delhi Special Police Establishment (Amendment) Bill, 2006;
- (4) The Delhi Laws (Special Provisions) Bill, 2006;
- (5) The Reserve Bank of India (Amendment) Bill, 2006;
- (6) The Constitution (Ninety-Fourth Amendment) Bill, 2006; and
- (7) The Micro, Small and Medium Enterprises Development Bill, 2006.

6. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 22 May, 2006 from Shri Bir Singh Mahato, an elected member from Purulia Parliamentary Constituency of West Bengal resigning from the membership of Lok Sabha and that he had accepted his resignation with effect from 30 May, 2006.

12.03 P.M.

7. Report of Standing Committee on Railways

Shri Basudeb Acharia presented the Twenty First Report (Hindi and English versions) of the Standing Committee on Railways - (2005-06) on 'Terminal Facilities in Metropolitan Cities.'

12.07 P.M.

8. Adjournment Motion

Time Taken: 6 hrs. 06 mts.

The Speaker gave his consent to the moving of Adjournment Motion regarding "failure of the Government to ensure security of the lives of innocent citizens from planned terrorist violence in various parts of the country as has been sharply highlighted by the recent serial bomb blasts in seven local trains in Mumbai on 11th July, 2006, killing more than 200 persons and injuring over 700" given notices of by the following members:-

- (1) Prof. Mahadeorao Shiwankar
- (2) Shri Ramji Lal Suman
- (3) Shri Yogi Aditya Nath
- (4) Shri Chandrakant Khaire
- (5) Shri Anant Gangaram Geete
- (6) Shri L.K. Advani
- (7) Shri Ramdas Athawale
- (8) Shri Braja Kishore Tripathy

Shri L.K. Advani who secured first position in the ballot held on 24 July, 2006 then asked for leave of the House to move the motion. On an objection being raised by Shri Pranab

Mukherjee, Leader of the House, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up immediately.

Thereafter at 12.07 P.M. Shri L.K. Advani moved the following motion:-

“That the House do now adjourn.”

The following members took part in the debate:-

(1) Shri Priya Ranjan Dasmunsi

(Lok Sabha adjourned at 1. 35 P.M. and re-assembled at 2.18

- (2) Shri Mohammad Salim
- (3) Shri Mohan Singh
- (4) Shri Lalu Prasad
- (5) Shri Anant Gangaram Geete
- (6) Shri A.K.S. Vijayan
- (7) Dr. Rattan Singh Ajnala
- (8) Shri Braja Kishore Tripathy
- (9) Shri Madhusudan Mistry
- (10) Shri Harin Pathak
- (11) Shri C.K. Chandrappan
- (12) Prof. M. Ramadass
- (13) Shri K. Yerranna
- (14) Km. Mamata Banerjee
- (15) Shri L. Ganesan
- (16) Shri Subrata Bose
- (17) Smt. Ranjeet Ranjan
- (18) Shri A.R. Shaheen
- (19) Shri Chandrakant Khaire
- (20) Shri Shivraj V. Patil

Shri L.K. Advani replied to the debate.

The motion was negatived.

6.57 P.M.

9. Government Bill – Introduced

The Payment and Settlement Systems Bill, 2006.

7.03 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Anwar Hussain regarding need to address the problems of labourers
Dhubri, Assam settled in Delhi.
- (2) Shri Jivabhai A. Patel regarding need to give tax exemption on the amount
Compensation received by farmers for their land acquired for oil and gas

in Mehsana, Gujarat.

- (3) Shri M. Raja Mohan Reddy regarding need to give relief package to A Pradesh for providing irrigation facilities to farmers in the state.
- (4) Shri Chandra Sekhar Dubey regarding need to provide water from P Dam for irrigation in Nirsa Block of district Dhanbad, Jharkhand.
- (5) Shri V. K. Thummar regarding need to provide financial assistance for fe of agriculture land in Dhari, Amreli and Kukabao Tehsils in district A Gujarat with a view to protect the crops from the menace of wild animals
- (6) Shri S. K. Kharventhan regarding need to expedite the work of laying railway line connecting Erode-Palani via Chennimali, Kangayan Dharampura.
- (7) Shri Dushyant Singh regarding need to complete the four laning of Jhalawar and Deoli –Jaipur sections of National Highway No.-12.
- (8) Shri Bikram Keshari Deo regarding need to provide relief to flood af people of Kalahandi and Nuapara districts of Orissa under Di Management Scheme.
- (9) Shri Pankaj Chowdhary regarding need for expansion and upgradati Medical College in Gorakhpur, Uttar Pradesh.
- (10) Shri Ashok Argal regarding need to construct a bridge over river Chan Usaidghat connecting Uttar Pradesh and Madhya Pradesh.
- (11) Shri Avinash Rai Khanna regarding need to open an alternative ro Mansarovar via Leh.
- (12) Adv. P. Satheedevi regarding need to provide necessary infrastru facilities to the Coast Guard Force at Beypore, Calicut.
- (13) Shri Varkala Radhakrishnan regarding need to announce relief packa helping aggrieved farmers in Wayanad and other northern districts of Ker
- (14) Shri Shailendra Kumar regarding need to construct bridges over r crossings in Manjhanpur, district Kaushambi, Uttar Pradesh.
- (15) Shri Harikewal Prasad regarding need to open branch of a Nationalised in Mehrauna, Salempur, Uttar Pradesh.

- (16) Dr. Dharendra Agarwal regarding need to expedite completion of Kai Super Thermal Power Plant in Chatra, Jharkhand and shift its headquarters from Hazaribagh to Chatra.
- (17) Shri Kamla Prasad Rawat regarding need to revive the licences of sugarcane growers in Barabanki and other districts of Uttar Pradesh.
- (18) Adv. Tukaram Ganpatrao Renge Patil regarding need to permit fish farming in Jaykewadi lake, Aurangabad, Maharashtra.
- (19) Shri L. Ganesan regarding need to take steps to facilitate peace process in Sri Lanka.
- (20) Shri Ramdas Athawale regarding need to provide scholarships to SC/ST/OBC/Minority students studying in Central Schools situated in Districts of Maharashtra.

***7.19 P.M**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th July, 2006)

ACHARY,

Secretary

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*From 7.03 P.M. to 7.19 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, July 26, 2006/Sravana 4, 1928 (Saka)

No. 171

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41 and 42 were orally answered. Replies to Starred Question Nos. 43-60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 232 – 399 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2004-2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2004-2005.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2003-2004,
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2006-2007.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
- (i) S.O. 631 (E) published in Gazette of India dated the 1st May, 2006 regarding acquisition of land for public purpose of building (widening), maintenance, management and operation of National Highway No. 26 (including construction of bypasses) in the State of Uttar Pradesh.
- (ii) S.O. 577 (E) published in Gazette of India dated the 20th April, 2006 regarding acquisition of land for public purpose of building (widening/four-laning), maintenance, management and operation of National Highway No. 25 (Jajmau to Ramadevi up to ROB section) in the State of Uttar Pradesh.
- (iii) S.O. 578 (E) published in Gazette of India dated the 20th April, 2006 authorizing Additional District Magistrate, Kanpur Dehat as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 2 in the State of Uttar Pradesh.
- (iv) S.O. 632 (E) published in Gazette of India dated the 2nd May, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur section) including construction of bypasses, in the State of Uttar Pradesh.
- (v) S.O. 633 (E) published in Gazette of India dated the 2nd May, 2006 regarding acquisition of land for public purpose of building (widening), maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur section) in the State of Uttar Pradesh.
- (vi) S.O. 572 (E) published in Gazette of India dated the 20th April, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance,

management and operation of National Highway No. 25 (Jhansi-Bhognipur-Bara section) in the State of Uttar Pradesh.

- (vii) S.O. 630 (E) published in Gazette of India dated the 1st May, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur section) including construction of bypasses, in the State of Uttar Pradesh.
- (viii) S.O. 628 (E) published in Gazette of India dated the 1st May, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi section) including construction of bypasses, in the State of Uttar Pradesh.
- (ix) S.O. 627 (E) published in Gazette of India dated the 1st May, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (Lalitpur-Sagar section) including construction of bypasses, in the State of Uttar Pradesh.
- (x) S.O. 629 (E) published in Gazette of India dated the 1st May, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur section) including construction of bypasses, in the State of Uttar Pradesh.
- (xi) S.O. 655 (E) published in Gazette of India dated the 4th May, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.
- (xii) S.O. 653 (E) published in Gazette of India dated the 4th May, 2006 regarding acquisition of land for construction of Gorakhpur bypass including Rapti bridge on National Highway No. 28 in the State of Uttar Pradesh.
- (xiii) S.O. 739 (E) published in Gazette of India dated the 19th May, 2006 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.
- (xiv) S.O. 734 (E) published in Gazette of India dated the 18th May, 2006 regarding acquisition of land for building (construction) of Agra Bypass on National Highway Nos. 2 and 3 (Delhi-Kanpur) and (Agra-Gwalior) sections in the State of Uttar Pradesh.
- (xv) S.O. 716 (E) published in Gazette of India dated the 15th May, 2006 making certain amendments in the Notification No. S.O. 1485(E) dated 13th October, 2005.
- (xvi) S.O. 717 (E) published in Gazette of India dated the 15th May, 2006 regarding acquisition of land for building (widening/construction of Elevated Highway,

etc.), maintenance, management and operation of National Highway No. 2 (Delhi-Agra section) in the National Capital Territory of Delhi.

- (xvii) S.O. 707 (E) published in Gazette of India dated the 13th May, 2006 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.
- (xviii) S.O. 788 (E) published in Gazette of India dated the 23rd May, 2006 making certain amendments in the Notification No. S.O. 428(E) dated 2nd May, 2000.
- (xix) S.O. 709 (E) published in Gazette of India dated the 13th May, 2006 regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.
- (xx) S.O. 857 (E) published in Gazette of India dated the 6th June, 2006 making certain amendments in the Notification No. S.O. 930 (E) dated 2nd September, 2002.
- (xxi) S.O. 911 (E) published in Gazette of India dated the 15th June, 2006 authorizing the Additional District Magistrate, Collectorate, Lucknow as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 24 (Sitapur-Lucknow section) in the State of Uttar Pradesh.
- (xxii) S.O. 957 (E) published in Gazette of India dated the 28th June, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Agra-Bharatpur section) in the State of Uttar Pradesh.
- (xxiii) S.O. 548 (E) published in Gazette of India dated the 13th April, 2005 regarding acquisition of land for public purpose of building (six/eight laning) of National Highway No. 8 (including construction of Toll Plaza) in the State of Haryana.
- (xxiv) S.O. 1240 (E) published in Gazette of India dated the 7th September, 2005 regarding acquisition of land for public purpose of building (six/eight laning) of National Highway No. 8 (including construction of Toll Plaza) in the State of Haryana.

(9) Seventeen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to xix) of (8) above.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Twenty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Minutes of Committee on Absence of Members from the Sitzings of the House

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 6th sitting of the Committee on Absence of Members from the sittings of the House held on 19 May, 2006.

6. Motion for Election to Committee

Shri Baju Ban Riyan moved the following motion:-

“That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Bir Singh Mahato resigned his seat in Lok Sabha”.

The motion was adopted.

12.02 P.M.

7. Calling Attention

Shri Kinjarapu Yerrannaidu called the attention of the Minister of Health and Family Welfare to the situation arising out of the spread of Chukungunya fever in various parts of the Country, particularly in Andhra Pradesh and steps taken by the Government in this regard.

The Minister of Health and Family Welfare made a statement in regard thereto.

12.42 P.M.

@8. Submission by Members

Situation arising out of the recent Israeli attacks on Lebanon.

The following members made submissions regarding situation arising out of the recent Israeli attacks on Lebanon:-

- (1) Shri Basudeb Acharia
- (2) Shri Gurudas Dasgupta
- (3) Shri Rupchand Pal
- (4) Smt. Archana Nayak
- (5) Shri Kharabela Swain
- (6) Shri Devendra Prasad Yadav

Shri Anand Sharma responded.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2. 04 P.M.)

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@From 12.36 P.M. to 1.05 P.M. members raised matters of urgent public importance.

2.05 P.M.

9. Matters under Rule 377

- (1) Shri Yogi Aditya Nath raised a matter regarding need to bring a comprehensive legislation banning cow slaughter in the country.
- (2) Shri Kailash Meghwal raised a matter regarding need to release the balance share of water for Rajasthan from Ravi and Beas rivers to Rajasthan.
- (3) Dr. Laxminarayan Pandey raised a matter regarding need to review the decision to cancel Ken-Betwa interlinking river project.
- (4) Shri Ram Kripal Yadav raised a matter regarding need to open I.I.T's in Patna and Northern Bihar.
- (5) Shri Mukeem Mohammad raised a matter regarding need to check irregularities in the Public Distribution System in Dumriaganj, district Siddharth Nagar, Uttar Pradesh.
- (6) Shri Bhartruhari Mahtab raised a matter regarding need to stop the closure of clearing house at Cuttack, Orissa.
- (7) Shri Rajiv Ranjan Singh raised a matter regarding need to solve the problems of agriculture sector in the country.
- (8) Shri Sunil Kumar Mahato raised a matter regarding need to set up a Railway Zonal Office at Chakrdharpur, Jharkhand in South-Eastern Railways.
- (9) Shri D. Vittal Rao raised a matter regarding need to provide financial support to credit cooperatives for improving agricultural credit facilities.
- (10) Shri N. N. Krishnadas raised a matter regarding need for proper maintenance of National Highway No. 47 between Thrissur and Walayar.

2.22 P.M.

10. Government Bill – Passed

Time Taken: 4 hrs.

10 mts.

The Food Safety and Standards Bill, 2005.

Shri Subodh Kant Sahay concluded his speech on the motion for consideration of the Bill moved by him on 22 May, 2006.

The following members took part in the debate:-

- (1) Shri Avinash Rai Khanna

- (2) Shri Adhir Chowdhury
- (3) Shri Khagen Das
- (4) Shri Shailendra Kumar
- (5) Shri Alok Kumar Mehta
- (6) Shri Bhartruhari Mahtab
- (7) Shri Prabodh Panda
- (8) Shri Dushyant Singh
- (9) Shri K.S. Rao
- (10) Prof. M. Ramadass
- (11) Shri Chandra Bhan Singh
- (12) Shri Varkala Radhakrishnan
- (13) Kunwar Manvendra Singh (Mathura)
- (14) Shri Girdhari Lal Bhargava
- (15) Shri Ramdas Athawale
- (16) Shri Bikram Keshari Deo
- (17) Shri M.P. Veerendra Kumar

Shri Subodh Kant Sahay replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clauses 5 and 6 were adopted, as amended.

Clauses 7 and 8 were adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted.

Clause 11 was adopted, as amended.

Clauses 12 to 17 were adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 21 were adopted.

Clause 22 was adopted, as amended.

Clause 23 was adopted.

Clause 24 was adopted, as amended.

Clauses 25 and 26 were adopted.

Clause 27 and 28 were adopted, as amended.

Clause 29 and 30 were adopted.

Clause 31 was adopted, as amended.

Clauses 32 to 37 were adopted.

Clause 38 to 39 were adopted, as amended.

Clause 40 was adopted.

Clause 41 was adopted, as amended.

Clauses 42 to 46 were adopted.

Clause 47 was adopted, as amended.

Clauses 48 and 49 were adopted.

Clause 50 was adopted, as amended.

Clauses 51 to 62 were adopted.

Clause 63 was adopted, as amended..

Clause 64 was adopted.

Clauses 65 and 66 were adopted, as amended.

Clause 67 to 77 were adopted.

Clause 78 was adopted, as amended.

Clauses 79 to 91 were adopted.

Clause 92 was adopted, as amended.

Clauses 93 to 101 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri Subodh Kant Sahay.

The motion was adopted and the Bill as amended was passed.

6.31 P.M.

11. Report of the Business Advisory Committee

Shri Santosh Gangwar presented the Twenty-seventh Report of the Business Advisory Committee.

***7.31 P.M**

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th July, 2006)

P.D.T.

ACHARY,

Secretary-General.

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*From 6. 31 P.M. to 7. 31 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 27, 2006/Sravana 5, 1928 (Saka)

No. 172

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61-64 and 78 were orally answered. Replies to Starred Question Nos. 65-77 and 79-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 400 -601 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Paper Corporation Limited and the Department of Heavy Industries and Public Enterprises for the year 2006-2007.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2004-2005.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Board of the Trust (Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. G.S.R. 403 (E) in Gazette of India under section 36 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999.

12.01 P.M.

4. Motion regarding the Twenty-seventh Report of the Business Advisory Committee

Shri B.K. Handique on behalf of Shri Priya Ranjan Dasmunsi moved the following motion:-

"That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 26th July, 2006."

The motion was adopted.

12.02 P.M.

5. Submission by Members

Regarding reported infiltration of militants in Armed Forces.

The following members made submissions regarding reported infiltration of militants in Armed Forces: -

Prof. Vijay Kumar Malhotra

Shri Rewati Raman Singh

Shri Yogi Aditya Nath

Shri Pranab Mukherjee responded.

12.15 P.M

6. Statement By Prime Minister

The Prime Minister made a statement regarding the situation in Lebanon.

(Due to interruptions in the House, Lok Sabha adjourned at 12.25 P.M. and re-assembled at 1.35 P.M)

1.35 P.M.

7. Matters under Rule 377

- (1) Shri Francis Fanthome raised a matter regarding need to lay a railway line between Nagapattinam and Vailankanni in Tamil Nadu.
- (2) Shri Badiga Ramakrishna raised a matter regarding need to take steps for release of Indians held in Kurdistan, Iraq.
- (3) Smt. Pratibha Singh raised a matter regarding need for proper maintenance of the strategic Sansari-Kilar-Thirot road linking Himachal Pradesh with J & K.
- (4) Shri Kashiram Rana raised a matter regarding need to construct an expressway between Vadodara and Mumbai.
- (5) Shri Ananta Nayak raised a matter regarding need to revise the royalty rate on coal.
- (6) Shri Khagen Das raised a matter regarding need to make budgetary provision for linking Agartala- Subroom railway line in Tripura.
- (7) Shri Ramjilal Suman raised a matter regarding need to release funds for constructing buildings of primary schools in rural areas of the country.
- (8) Shri Ganesh Prasad Singh raised a matter regarding need for repair and maintenance of National Highways No. 110, 98 and 83 passing through Jahanabad, Bihar.
- (9) Dr. K. Dhanaraju raised a matter regarding need to restore the name of "Tamil Nadu Government Rural Employment Guarantee Scheme" as "National Rural Employment Guarantee Scheme" in Tamil Nadu.
- (10) Shri M. Shivanna raised a matter regarding need to check the spread of Chuckungunya disease in Karnataka.
- (11) Dr. Arun Kumar Sarma raised a matter regarding need to declare birth anniversary of Srimanta Sankardev, the 16th Century Vaishnava saint of Assam as National Holiday.
- (12) Shri Girdhari Lal Bhargava raised a matter regarding need to check the rise in prices of essential commodities.

1.56 P.M. Time Taken 6 hrs. 19 Mts.

8. Discussion Under Rule 193

Dr. Chinta Mohan raised a discussion on rise in prices of essential commodities.

The following members took part in the debate:-

Prof. Vijay Kumar Malhotra
Shri Basudeb Acharia
Shri Ramji Lal Suman
Shri Devendra Prasad Yadav
Shri K.C. Pallani Shamy
Shri Brajesh Pathak
Shri Braja Kishore Tripathy
Shri C.K. Chandrappan
Smt. Kiran Maheshwari
Shri Adhir Chowdhury
Smt. Paramjit Kaur Gulshan
Shri Rajiv Ranjan Singh 'Lalan'
Prof. M. Ramadass
Km. Mamata Banerjee
Smt. Tejaswini Seeramesh
Dr. M. Jagannath
Shri N.N. Krishnadas
Smt. Neeta Pateria
Ch. Lal Singh
Dr. C. Krishnan
Shri Shailendra Kumar
Shri M. Shivanna
Shri Ganesh Singh
Shri K.S. Rao
Shri Joachim Baxla
Shri Ram Kripal Yadav
Shri Ravi Prakash Verma
Shri P.S. Gadhavi
Dr. Babu Rao Mediyam
Shri Sunil Kumar Mahato
Shri Tapir Gao

The discussion was not concluded.

8.15 P.M

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th July, 2006)

P.D.T.ACHARY,

* He also laid some portion of his written speech on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 28, 2006/Sravana 6, 1928 (Saka)

No. 173

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81-83 were orally answered. Replies to Starred Question Nos. 84-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 602-736 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

(i) S.O. 847 (E) published in Gazette of India dated 1st June, 2006 together with an explanatory memorandum specifying the Jeevan Aksha Insurance Corporation of India as the annuity plans for the purposes of clause (xii) of sub-section (2) of section 80-C of the Income Tax Act, 1961.

(ii) The Income-tax (Fifth Amendment) Rules, 2006 published in Notification No. S.O. 848 (E) in Gazette of India dated the 1st June, 2006 together with an explanatory memorandum.

(iii) S.O. 963 (E) published in Gazette of India dated 29th June, 2006 together with an explanatory memorandum notifying the bonds for an amount of thousand five hundred crores (redeemable after three years) to be issued by the National Highways Authority of India constituted under section 3 of the National Highways Authority of India Act, 1988.

(iv) S.O. 964 (E) published in Gazette of India dated 29th June, 2006 together with an explanatory memorandum notifying the bonds for an amount of thousand five hundred crores (redeemable after three years) to be issued by the Rural Electrification Corporation Limited.

(v) The Income-tax (Fourth Amendment) Rules, 2006 published in Notification No. S.O. 704 (E) in Gazette of India dated the 12th May, 2006 together with an explanatory memorandum.

(2) A copy of the National Rural Employment Guarantee (Central Council) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.311 (E) 2006 under sub-section (1) of section 33 of the National Rural Employment Guarantee Act, 2005.

(3) A copy of the Cost Accounting Records (Electricity Industry) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 387 (E) 2006, under sub-section (3) of section 642 of the Companies Act, 1956.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 313(E) published in Gazette of India dated the 25th May, 2006 together with an explanatory memorandum making certain amendments in sub-section (2) of section 38 of the Central Excise Act, 1944. No. 6/2006-C.E. dated the 1st March, 2006.

(ii) G.S.R. 344(E) published in Gazette of India dated the 6th June, 2006 together with an explanatory memorandum making certain amendments in sub-section (2) of section 38 of the Central Excise Act, 1944. No. 5/2006-C.E. dated the 1st March, 2006.

(iii) G.S.R. 375(E) published in Gazette of India dated the 21st June, 2006 together with an explanatory memorandum making certain amendments in sub-section (2) of section 38 of the Central Excise Act, 1944. No. 4/2006-C.E. dated the 1st March, 2006.

(iv) G.S.R. 292(E) published in Gazette of India dated the 17th May, 2006 together with an explanatory memorandum making certain amendments in sub-section (2) of section 38 of the Central Excise Act, 1944. No. 22/2003-C.E. dated the 31st March, 2003.

(v) G.S.R. 318 (E) published in Gazette of India dated the 29th May, 2006 together with an explanatory memorandum making certain amendments in sub-section (2) of section 38 of the Central Excise Act, 1944. No. 2/2006-C.E. (N.T.) dated the 1st March, 2006.

(vi) G.S.R. 369 (E) published in Gazette of India dated the 19th June, 2006 together with an explanatory memorandum providing that no excise duty on food preparations and waters falling under tariff item mentioned therein during the period 1.3.2006 to 3.5.2006.

(vii) G.S.R. 415 (E) published in Gazette of India dated the 11th July, 2006 together with an explanatory memorandum making certain amendments. No. 2/2006-C.E. (N.T.) dated the 1st March, 2006.

(viii) The Central Excise (Amendment) Rules, 2006 published in Notification No. G.S.R. 333 (E) in Gazette of India dated the 1st June, 2006 together with an explanatory memorandum.

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

S.O. 721(E) published in Gazette of India dated the 16th May, 2006 together with an explanatory memorandum making certain amendments in rule 36/2001-Cus (N.T.) dated the 3rd August, 2001.

S.O. 817(E) published in Gazette of India dated the 26th May, 2006 together with an explanatory memorandum regarding revised rate of exchange of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.

S.O. 818(E) published in Gazette of India dated the 26th May, 2006 together with an explanatory memorandum regarding revised rate of exchange of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export.

S.O. 830(E) published in Gazette of India dated the 31st May, 2006 together with an explanatory memorandum making certain amendments in rule 36/2001-Cus.(N.T.) dated the 3rd August, 2001.

S.O. 912(E) published in Gazette of India dated the 15th June, 2006 together with an explanatory memorandum making certain amendments in rule 36/2001-Cus.(N.T.) dated the 3rd August, 2001.

S.O. 952(E) published in Gazette of India dated the 27th June, 2006 together with an explanatory memorandum regarding revised rate of exchange of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.

S.O. 953(E) published in Gazette of India dated the 27th June, 2006 together with an explanatory memorandum regarding revised rate of exchange of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export.

S.O. 982(E) published in Gazette of India dated the 30th June, 2006 together with an explanatory memorandum making certain amendments in rule 36/2001-Cus.(N.T.) dated the 3rd August, 2001.

G.S.R. 257(E) published in Gazette of India dated the 28th April, 2006 together with an explanatory memorandum making certain amendments mentioned therein.

G.S.R. 310(E) published in Gazette of India dated the 24th May, 2006 together with an explanatory memorandum making certain amendments in rule 21/2002-Cus. dated the 1st March, 2002.

G.S.R. 330(E) published in Gazette of India dated the 31st May, 2006 together with an explanatory memorandum making certain amendments in rule 21/2002-Cus. dated the 1st March, 2002.

G.S.R. 343(E) published in Gazette of India dated the 6th June, 2006 together with an explanatory memorandum making certain amendments in rule 21/2002-Cus. dated the 1st March, 2002.

G.S.R. 364(E) published in Gazette of India dated the 14th June, 2006 together with an explanatory memorandum making certain amendments in rule 21/2002-Cus. dated the 1st March, 2002.

G.S.R. 367(E) published in Gazette of India dated the 15th June, 2006 together with an explanatory memorandum making certain amendments in rule 21/2002-Cus. dated the 1st March, 2002.

G.S.R. 380(E) published in Gazette of India dated the 26th June, 2006 together with an explanatory memorandum making certain amendments in rule 39/96-Cus. dated the 23rd July, 1996.

G.S.R. 393(E) published in Gazette of India dated the 30th June, 2006 together with an explanatory memorandum exempting goods mentioned therein from the duty of Customs leviable thereon when imported into the Republic of India from the countries mentioned therein.

G.S.R. 394(E) published in Gazette of India dated the 30th June, 2006 together with an explanatory memorandum exempting goods mentioned therein from the duty of Customs leviable thereon when imported into the Republic of India from the countries mentioned therein.

G.S.R. 395(E) published in Gazette of India dated the 30th June, 2006 together with an explanatory memorandum making certain amendments mentioned therein.

G.S.R. 407(E) published in Gazette of India dated the 6th July, 2006 together with an explanatory memorandum making certain amendments in rule 21/2002-Cus. dated the 1st March, 2002.

G.S.R. 291(E) published in Gazette of India dated the 17th May, 2006 together with an explanatory memorandum making certain amendments mentioned therein.

The Baggage (Amendment) Rules, 2006 published in Notification No. G.S.R. 392 (E) in Gazette of India dated the 30th June, 2006, together with an explanatory memorandum.

G.S.R. 315 (E) published in Gazette of India dated the 26th May, 2006, together with an explanatory memorandum prescribing applied rates of Customs duty on specified woollen fabrics.

G.S.R. 316 (E) published in Gazette of India dated the 26th May, 2006, together with an explanatory memorandum making certain amendments in 21/2002-Cus., dated the 1st March, 2002.

G.S.R. 353 (E) published in Gazette of India dated the 8th June, 2006, together with an explanatory memorandum making certain amendments in 21/2002-Cus., dated the 1st March, 2002.

G.S.R. 370 (E) published in Gazette of India dated the 20th June, 2006, together with an explanatory memorandum making certain amendments in 21/2002-Cus., dated the 1st March, 2002.

G.S.R. 379 (E) published in Gazette of India dated the 23rd June, 2006, together with an explanatory memorandum making certain amendments in 21/2002-Cus., dated the 1st March, 2002.

G.S.R. 386 (E) published in Gazette of India dated the 28th June, 2006, together with an explanatory memorandum making certain amendments in 21/2002-Cus., dated the 1st March, 2002.

The Courier Imports and Exports (Clearance) Amendment Regulations, 2006 published in Notification No. G.S.R. 378(E) in Gazette of India dated together with an explanatory memorandum.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

G.S.R. 308(E) published in Gazette of India dated the 24th May, 2006 together with an explanatory memorandum seeking to impose final specified viscose filament yarn originating in or exported from the People's Republic of China and Ukraine.

G.S.R. 309(E) published in Gazette of India dated the 24th May, 2006 together with an explanatory memorandum making certain amendments in 42/96-Cus., dated the 23rd July, 1996.

G.S.R. 320(E) published in Gazette of India dated the 29th May, 2006 together with an explanatory memorandum seeking extend the levy of anti-dumping duty on the 13th day of June, 2007, on imports of White Cement originating in, or exported from, United Arab Emirates and Iran.

G.S.R. 321(E) published in Gazette of India dated the 29th May, 2006 together with an explanatory memorandum seeking extend the levy of final Zinc Oxide, originating in or exported from People's Republic of China up to and inclusive of 8th day of April, 2007.

G.S.R. 329(E) published in Gazette of India dated the 31st May, 2006 together with an explanatory memorandum seeking to impose provisional specified silk fabrics originating in or exported from the People's Republic of China for a period of six months.

G.S.R. 342(E) published in Gazette of India dated the 6th June, 2006 together with an explanatory memorandum seeking to impose provisional Saccharin, originating in or exported from the People's Republic of China.

G.S.R. 351(E) published in Gazette of India dated the 7th June, 2006 together with an explanatory memorandum seeking to exempt primary goods therein, of the protocol to the Indo-Nepal Treaty of Trade from whole of the additional duty of Customs leviable thereon.

G.S.R. 359 (E) published in Gazette of India dated the 9th June, 2006 together with an explanatory memorandum seeking to impose final anti-dumping duty on originating in or exported from Japan and United States of America, at the rates recommended by the designated authority.

G.S.R. 368 (E) published in Gazette of India dated the 15th June, 2006 together with an explanatory memorandum seeking to impose final anti-dumping duty on Metronidazole, originating in, or exported from the People's Republic of China, at the rates recommended by the designated authority.

G.S.R. 384 (E) published in Gazette of India dated the 27th June, 2006 together with an explanatory memorandum seeking to extend the anti-dumping duty on Hexamine, originating in or exported from Saudi Arabia and Russia, upto and inclusive of 27th day of June, 2007.

G.S.R. 409 (E) published in Gazette of India dated the 10th July, 2006 together with an explanatory memorandum making certain amendments in 168/2003-Cus., dated 14th November, 2003.

G.S.R. 426 (E) published in Gazette of India dated the 17th July, 2006 together with an explanatory memorandum seeking to extend the anti-dumping duty on 2-MNI originating in or exported from the People's Republic of China, up to and inclusive of 17th day of July, 2007.

(7) A copy of the Narcotic Drugs and Psychotropic Substances (National Fund for Control of Drug Abuse) Rules, 2006 (Hindi and English versions) published in Gazette of India dated 24th March, 2006, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-

The Coinage of the Hundred Rupees and Five Rupees coined in the honour of "MAHATAMA BASAVESHWARA" Rules, 2006 published in Notification No. G.S.R. 22 (E) in Gazette of India dated the 19th January, 2006

The Coinage of the Hundred Rupees and Five Rupees coined to commemorate "STATE BANK OF INDIA BICENTENNIAL YEAR" Rule, in Notification No. G.S.R. 55 (E) in Gazette of India dated the 10th February, 2006.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

G.S.R. 300 (E) published in Gazette of India dated the 23rd May, 2006, together with an explanatory memorandum making certain amendments in Notification No. 1/2006-Service Tax dated the 1st March, 2006.

G.S.R. 328 (E) published in Gazette of India dated the 31st May, 2006, together with an explanatory memorandum seeking to exempt from service tax, all taxable services on which the Reserve Bank of India is liable to pay service tax.

G.S.R. 339 (E) published in Gazette of India dated the 2nd June, 2006, together with an explanatory memorandum making certain amendments to the Service Tax Act, 2006, together with an explanatory memorandum making certain amendments to the Service Tax Determination of Value (Amendment) Rules, 2006 published in Notification No. 1/2006-Service Tax dated the 1st March, 2006.

The Service Tax Determination of Value (Amendment) Rules, 2006 published in Notification No. G.S.R. 383 (E) in Gazette of India dated the 1st March, 2006, together with an explanatory memorandum.

G.S.R.418(E) published in Gazette of India dated the 13th July, 2006 together with an explanatory memorandum seeking to exempt the interest on deposits falling under clause (105) of section 65 of the Finance Act, 1994.

(10) A copy of the Notification No. G.S.R. 319 (E) (Hindi and English versions) published in Gazette of India dated the 29th May, 2006, together with an explanatory memorandum, issued under section 66 of the Finance Act, 2006 shall come into force, as the date on which the provisions of clause (b) of section 66 of the Finance Act, 2006 shall come into force, issued under section 66 of the said Act.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23A of the Regional Rural Banks Act, 1976:-

S.O. 794(E) published in Gazette of India dated the 24th May, 2006, regarding amalgamation of Cauvery Grameena Bank and Kalpatharu Grameena Bank.

S.O. 842(E) published in Gazette of India dated the 1st June, 2006, regarding amalgamation of Aligarh Gramina Bank, Jamuna Gramina Bank and

S.O. 843(E) published in Gazette of India dated the 1st June, 2006, regarding amalgamation of Hoshangabad Kshetriya Gramin Bank, Chhindwara Gramin Bank, Mandla-Balaghat Kshetriya Gramin Bank and Shahdol Kshetriya Gramin Bank.

S.O. 844(E) published in Gazette of India dated the 1st June, 2006, regarding amalgamation of the Sree Anantha Grameena Bank, Rayalaseema Grameena Bank and

S.O. 877(E) published in Gazette of India dated the 12th June, 2006, regarding amalgamation of Marwar Gramin Bank, Sriganganagar Kshetriya Gramin Bank, Bikaner Kshetriya Gramin Bank.

S.O. 878(E) published in Gazette of India dated the 12th June, 2006, regarding amalgamation of Ranchi Kshetriya Gramin Bank, Singhbhum Kshetriya Gramin Bank and Hazaribagh Kshetriya Gramin Bank and Giridih Kshetriya Gramin Bank.

S.O. 986(E) published in Gazette of India dated the 1st July, 2006, regarding amalgamation of Chambal Kshetriya Gramin Bank and Gwalior-Dewas Kshetriya Gramin Bank.

S.O. 977(E) published in Gazette of India dated the 30th June, 2006, regarding amalgamation of Alaknanda Gramin Bank, Ganga-Yamuna Gramin Bank, Pithoragarh Kshetriya Gramin Bank.

S.O. 978(E) published in Gazette of India dated the 30th June, 2006, regarding amalgamation of Bastar Kshetriya Gramin Bank, Bilaspur Rajnagar Kshetriya Gramin Bank and Raigarh Kshetriya Gramin Bank.

S.O. 979(E) published in Gazette of India dated the 30th June, 2006, regarding amalgamation of Palamau Kshetriya Gramin Bank and Santhal Parganas Kshetriya Gramin Bank.

S.O. 980(E) published in Gazette of India dated the 30th June, 2006, regarding amalgamation of Bundelkhand Kshetriya Gramin Bank, Damoh-Farrukhabad Kshetriya Gramin Bank and Shivpuri-Guna Kshetriya Gramin Bank.

S.O. 981(E) published in Gazette of India dated the 30th June, 2006, regarding amalgamation of Shri Venkateshwara Grameena Bank and Kanakpur Grameena Bank.

(12) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 130 (E) in Gazette of India dated the 3rd March, 2006.

The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 130 (E) in Gazette of India dated the 19th April, 2006.

The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Second Amendment) Regulations, 2006 published in Notification No. G.S.R. 130 (E) in Gazette of India dated the 19th April, 2006.

4. Message from Rajya Sabha

Secretary-General reported the following message from Rajya Sabha:-

"That the Rajya Sabha at its sitting held on 27 July, 2006, considered and passed again the Parliament (Prevention of Disqualification) Amendment Bill, 2006 as passed by the Houses of Parliament and returned by the President under the proviso to article 111 of the Constitution of India."

5. Bill as passed by Rajya Sabha – Laid on the Table

The Parliament (Prevention of Disqualification) Amendment Bill, 2006 as passed again by Rajya Sabha on 27 July, 2006.

6. President's Message – Laid on the Table

Secretary-General also laid on the Table the following Message received from the Hon'ble President under the proviso to article 111 of the Constitution of India: -

"I received on 25 May, 2006, the Parliament (Prevention of Disqualification) Amendment Bill, 2006, duly passed by both Houses of Parliament and returned by the President under article 111 of the Constitution of India.

2. While having the highest regard for the sagacity and mature wisdom of my fellow Parliamentarians and with due deference to the Parliament, I request the Parliament to re-consider the proposed Bill:

- a. in the context of the settled interpretation of the expression 'Office of Profit' in Article 102 of the Constitution, and
- b. the underlying Constitutional principles therein.

3. While re-considering, among other things, the following may be specifically addressed:

- (i) evolution of generic and comprehensive criteria which are just, fair and reasonable and can be applied across all States and Union Territories in a clear and transparent manner,
- (ii) the implication of including for exemption the names of offices the holding of which is alleged to disqualify a member and in respect of which petitions for disqualification are already under process by the competent authority, and
- (iii) soundness and propriety of law in making the applicability of the amendment retrospectively.

4. As provided under Article 111 of the Constitution, I, therefore, hereby return the Bill to the Houses for reconsideration with this message."

12.02 P.M.

7. Announcement by the Speaker

The Speaker made the following Announcement:-

"I have to inform the House that I have received request from several members for the curtailment of the Session for 3 days.

In my meeting with Leaders of Parties held today it has been agreed unanimously that the sittings fixed for Monday, 28, Tuesday, 29 and Wednesday, 30 August, 2006 are cancelled.

In order to compensate the loss of time due to the cancellation of the above sittings, I have proposed, which has been accepted by all Hon'ble Members, that the House shall sit from 12.02 P.M. daily from 1st August to 18th August, 2006.

I hope the House agrees."

8. Statement of Standing Committee on Railways

Shri Basudeb Acharya laid on the Table the Statement (Hindi and English versions) showing action taken by the Government on the recommendations contained in the recommendation contained in Chapter-V of the 12th Action Taken Report of the Standing Committee on Railways - 2005-06 (14th Lok Sabha) on 'Rail Network Investment'.

9. Report of Standing Committee On Health And Family Welfare

Dr. Ram Chandra Domes laid on the Table the Eighteenth Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the India Bill-2005.

10. Evidence tendered before Standing Committee on Health and Family Welfare

Dr. Ram Chandra Domes laid on the Table a copy of the Evidence tendered before the Committee on the Indian Medicine and Homoeopathy Pharmacy Bill-2005.

11. Statements by Ministers

(ii) The Minister of Rural Development made a statement regarding status of implementation of the recommendations contained in the Ninth Report (2006) of the Standing Committee on Rural Development, pertaining to the Department of Rural Development, Ministry of Rural Development.

(iii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 31st July, 2006.

*(iii) The Minister of Defence made a statement regarding the News-item captioned "Dhaka Grabs 2 Square KM of India's Land" at "Pioneer", dated the 27th July, 2006.

12.10 P.M.

12. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Finance to the situation arising out of the RBI decision to allow outsourcing of certain vital banking operations such as issuing drafts and clearing operations and steps taken by the Government in this regard.

The Minister of Finance made a statement in regard thereto.

12.54 P.M.

13. Government Bill - Introduced

The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 2006.

12.55 P.M.

14. Discussion under Rule 193

Further discussion regarding rise in prices of essential commodities raised by Dr. Chinta Mohan on 27 July, 2006, continued.

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned at 2.01 P.M. and re-assembled at 3.04 P.M.)

From 12.48 PM. to 12.54 PM. members raised matters of urgent public importance.

3.11 P.M.

15. Government Bill – Under Consideration

The Actuaries Bill, 2005.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal on behalf of Shri P. Chidambaram.

Shri P.S. Gadhave took part in the debate.

The discussion was not concluded.

3.29 P.M.

16. Motion regarding the Twenty-first Report of the Committee on Private Members' Bills and Resolutions

Shri T. Madhusudan Reddy moved the following motion:-

"That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House July, 2006".

The motion was adopted.

3.30 P.M.

17. Private Members' Bills - Introduced

- (1) The Compulsory Registration of Marriages Bill, 2005 by Shri Subodh Mohite.
- (2) The Code of Criminal Procedure (Amendment) Bill, 2005 (Amendment of section 2, etc.) by Shri Subodh Mohite.
- (3) The Cinematograph (Amendment) Bill, 2005 (Amendment of section 5B) by Shri Subodh Mohite.
- (4) The Indian Medicines Development Corporation Bill, 2005 by Shri Subodh Mohite.
- (5) The Constitution (Amendment) Bill, 2005 (Insertion of new article 335A) by Shri Chengara Surendran.
- (6) The Constitution (Amendment) Bill, 2005 (Amendment of articles 341 and 342) by Shri Chengara Surendran.
- (7) The Tailoring Workers (Welfare) Bill, 2006 by Shri P. Karunakaran.
- (8) The Indian Penal Code (Amendment) Bill, 2006 (Insertion of new section 382A) by Shri Bachi Singh Rawat.
- (9) The Wild Life (Protection) Amendment Bill, 2006 (Amendment of section 9) by Shri Bachi Singh Rawat.
- (10) The Prevention of Female Infanticide Bill, 2006 by Shri Mohan Singh.
- (11) The Constitution (Amendment) Bill, 2006 (Amendment of articles 75 and 164) by Shri Bachi Singh Rawat.
- (12) The National Commission for Horticulture Development Bill, 2006 by Shri K.S. Rao.
- (13) The Environmental Clearance (Self-Certification) Bill, 2006 by Shri K.S. Rao
- (14) The Infrastructure Development Board Bill, 2006 by Shri K.S. Rao.
- (15) The Price Regulatory Authority Bill, 2006 by Shri K.S. Rao.
- (16) The Constitution (Amendment) Bill, 2006 (Amendment of article 217) by Adv. Tukaram Renge Patil.
- (17) The House of the People (Administration) Bill, 2006 by Shri Mohan Singh.
- * (18) The Consumer Goods (Mandatory Printing of Cost of Production and Maximum Retail Price) Bill, 2006 by Shri Hansraj G. Ahir.
- * (19) The Forest Produce Management Board Bill, 2006 by Shri Hansraj G. Ahir.

* At 5.48 P.M.

3.40 P.M.

18. Private Member's Bill – Under Consideration

The Crop Insurance Bill, 2005 by Shri Iqbal Ahmed Saradgi.

Further discussion on the motion for consideration of the Bill moved by Shri Iqbal Ahmed Saradgi on the 12th May, 2006, continued.

The following members took part in the debate:-

(1) Shri Suravaram Sudhakar Reddy

(2) Shri Kharabela Swain

(3) Shri Sippiparai Ravichandran

Shri C.K. Chandrappan

Shri K.S. Rao

Shri M. Shivanna

Shri Bhartruhari Mahtab

Shri Bikram Keshari Deo

Shri Mitrasen Yadav

Shri Prasanna Acharya

Shri J.M. Aaron Rashid

Shri K. Francis George

Shri Shankhlal Majhi

Shri Lakshman Singh (speech unfinished)

The discussion was not concluded.

6.53 P.M

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st July, 2006)

P.D.T.ACHARY,

*At 3.05 P.M.

#From 6.01 P.M. to 6.53 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, July 31, 2006/Sravana 9, 1928 (Saka)

No. 174

11.00 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri S.M. Guraddi, a member of the Eighth Lok Sabha.

He also made reference to the incessant rains which resulted in floods in the States of Maharashtra and Gujarat causing loss of lives and large scale damage to property.

He further made reference to the tragic incident of fire which broke out in a building in Manama, Bahrain on 30 July, 2006 in which 16 Indians died.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question Nos. 101, 102, 104 and 105 were orally answered. Replies to Starred Question Nos. 103 and 106-120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 737-885 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table: -

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2006-2007.

(2) A copy of the Consumer Protection (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 273 (E) in Gazette of India dated the 5th May, 2006, under sub-

section (1) of section 31 of the Consumer Protection Act, 1986.

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Almora, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Almora, for the year 2004-2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Report on Indian Parliamentary Participation at International Conferences

Secretary-General laid on the Table the Report (Hindi and English versions) on Indian Parliamentary participation in the 51st Commonwealth Parliamentary Conference in Nadi, Fiji from 1 – 10 September, 2005.

12.02 P.M.

6. Report of Standing Committee on Information Technology

Shri Nikhil Kumar presented the Thirty-Fourth Report (Hindi and English versions) of the Standing Committee on Information Technology on 'The Indian Telegraph (Amendment) Bill, 2006'.

7. Statements By Ministers

12.03 P.M.

- (i) The Minister of State in the Ministry of Labour and Employment made a statement regarding status of implementation of the recommendations contained in the Seventh Report of the Standing Committee on Labour.
- *(ii) The Minister of State in the Ministry of External Affairs made a statement regarding death of Indians in a fire accident occurred in a labour camp in Manama city, Bahrain on 30.7.2006.

.....
*At 2. 05 P.M.

8. Submissions by Members

12.04 P.M.

- (i) Regarding apprehension of terrorist attacks on key Indian installations as revealed by National Security Adviser.**

The following members made submissions regarding apprehension of terrorist a installations as revealed by National Security Adviser :-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri L.K. Advani

Shri Pranab Mukherjee responded.

12.10 P.M.

(ii) Situation arising out of Israeli attacks on Lebanon.

The following members made submissions regarding situation arising out of Lebanon:-

- (1) Shri Basudeb Acharia
- (2) Shri Mohan Singh
- (3) Shri Gurudas Dasgupta
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri Braja Kishore Tripathy
- (6) Shri Mohammad Salim
- (7) Km. Mamata Banerjee
- (8) Shri Prabhunath Singh
- (9) Ms. Mehbooba Mufti
- (10) Shri Raghunath Jha
- (11) Shri Sukhdev Singh Dhindsa
- (12) Shri A. Krishnaswamy
- (13) Shri Brajesh Pathak
- (14) Shri Omar Abdullah
- (15) Shri K. Yerrannaidu
- (16) Smt. Ranjeet Ranjan
- (17) Dr. C. Krishnan
- (18) Shri Anandrao Vithoba Adsul
- (19) Shri Rupchand Pal
- (20) Shri Raj Babbar
- (21) Shri Joachim Baxla

Shri Pranab Mukherjee responded.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2. 02 P.M)

From 12.04 P.M. to 12.58 P.M. members raised matters of urgent public importan

2.03 P.M.

9. Government Bill – Introduced

The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006.

2.04 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on :
raised by them under rule 377 as indicated against each:-

- (1) Shri Kishanbhai V. Patel regarding need to stop illegal cutting of trees in Da forests of district Balsar, Gujarat.
- (2) Shri D. Narbula regarding need to release funds for development of Schools Darjeeling Gurkha Hill Council area of Darjeeling, West Bengal.
- (3) Shri S.K. Kharventhan regarding need to provide financial support to oni growers in Tamil Nadu.
- (4) Shri Adhir Chowdhury regarding need to check erosion on the banks of riv Bhagirathi in West Bengal.
- (5) Smt. Pratibha Singh regarding need to interconnect National Highways No. and 22 from Aut to Luhri (Sainj) in Himachal Pradesh and declare it as National Highway.
- (6) Shri Girdhari Lal Bhargava regarding need to construct building of North-W Railway Zonal office at Jaipur, Rajasthan.
- (7) Shri Bhanu Pratap Singh Verma regarding need to divert the route of so North-East bound trains to link Orai, Jalon, Uttar Pradesh.
- (8) Shri Ananta Nayak regarding need to expedite the four laning of Nation Highway No 215 from Padmapur to Barbil in Orissa.
- (9) Shri Sanjay Shamrao Dhotre regarding need to check the spread Chukungunya disease in Maharashtra.
- (10) Shri Harishchandra Chavan regarding need to rescind the order declari Godavari and Panchavati Express trains as Super-Fast besides reviewing the hi in their fares.
- (11) Shri P. Karunakaran regarding need to ban the use of Endosulphan as pesticide for aerial spraying in cashew plantation in Kasargod district, Kerala.
- (12) Dr. K.S. Manoj regarding need to provide special economic package for t drought and flood affected farmers of Alappuzha district in Kerala.

- (13) Shri Paras Nath Yadav regarding need to construct an over bridge at Jagdish railway crossing in district Jaunpur, Uttar Pradesh.
- (14) Shri Alok Kumar Mehta regarding need to implement reservation policy as per the provisions of the Constitution.
- (15) Shri C. Kuppusami regarding need to protect interests of workers engaged in textile industry.
- (16) Shri Mukeem Mohammad regarding need to lay railway line upto Sahajanpur, Mehndawal, Basi, Dumriaganj, Utraula and Balrampur in Uttar Pradesh.
- (17) Shri Adhalrao Shivaji Patil regarding need to collect taxes from Private Company Operating dams in Khed, Maharashtra.
- (18) Shri Bhartruhari Mahtab regarding need to provide employment to the persons whose lands were acquired for setting up of Rourkela Steel Plant.
- (19) Shri Munshi Ram regarding need to establish the proposed plant of Hindustan Paper Corporation in Bijnor, Uttar Pradesh.
- (20) Shri Baleshwar Yadav regarding need to investigate irregularities in the implementation of Centrally Sponsored Schemes in Kushinagar, Uttar Pradesh.

***11. Resolution – Adopted**

The following Resolution was placed before the House by the Speaker:-

“This House unanimously expresses its deep concern over the growing extended neighbourhood of West Asia that has exacerbated an already complex situation in the region. It unequivocally condemns the large-scale and indiscriminate bombing of Lebanon that has been under way for many days, which has resulted in suffering of large number of innocent civilians, including women and children and widespread damage to civilian infrastructure in Lebanon. This House expresses its condolences, sympathy and support of the people of India to the people of Lebanon. The people of India are ready to make their contribution in providing help to the victims of this tragic conflict.

Deeply concerned over the escalation of this conflict which affects India's vital interests, this House calls for an immediate and unconditional cease-fire. Destruction of Lebanon is prevented, and urgently needed humanitarian assistance to the affected people. We urge all parties to the conflict to eschew violence and to engage in dialogue. This House is of the firm view that lasting peace and security in the region is a matter of interest and concern not only to the countries of the region but to the world and can be achieved only through a negotiated and comprehensive solution to the problem which takes into account the legitimate interests and grievances of all the parties concerned.

The Resolution was adopted by the House unanimously.

.....
*At 4.47 P.M.

2.14 P.M.

12. Government Bill – Passed

Time Taken : 6 hr

**The Parliament (Prevention of Disqualification) Amendment Bill, 2006 as p
Rajya Sabha.**

The motion for consideration of the Bill was moved by Shri H.R. Bhardw
The following members took part in the debate:-

- (1) Shri Ananth Kumar
- (2) Shri Kapil Sibal
- (3) Shri Mohan Singh
- (4) Shri Rupchand Pal
- (5) Shri Ganesh Prasad Singh
- (6) Shri Rajesh Verma
- (7) Shri Anant Gangaram Geete
- (8) Shri Prasanna Acharya
- (9) Shri Gurudas Dasgupta
- (10) Smt. M.S.K. Bhawani Rajenthiran
- (11) Km. Mamata Banerjee
- (12) Shri K. Yerrannaidu
- (13) Shri Sukhdev Singh Dhindsa
- (14) Shri George Fernandes
- (15) Prof. M. Ramadass
- (16) Shri Uday Singh
- (17) Shri Prabhunath Singh
- (18) Shri Asaduddin Owaisi

(Due to interruptions in the House, Lok Sabha adjourned at 6.35 P.M. and re-assembl

(Due to continued interruptions in the House, Lok Sabha adjourned at 6.48 P.M. and re
P.M.)

- (19) Shri Manvendra Singh

Shri H.R. Bhardwaj replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-cla
the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

Shri Hansraj Bhardwaj moved that the Bill, as passed again by Rajya Sa

Shri L.K. Advani spoke.

Shri Hansraj Bhardwaj replied.

The Motion that the Bill, as passed again by Rajya Sabha, was put to th

The House divided: Ayes: 247; Noes: 79.

The motion was adopted and the Bill, as passed again by Rajya Sabh
passed.

8.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st August, 20

**P.D.T.A.
Secretary**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 1, 2006/Sravana 10, 1928 (Saka)

No. 175

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.16 A.M. and re-assembled at 11.31 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 121-140 put down in the order paper for the day were Unstarred and their answers together with the answers to Unstarred Question Nos. 886-1038 would be printed in the official report of the day.

12 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Citizenship (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 417 (E) in Gazette of India dated the sub-section (4) of section 18 of the Citizenship Act, 1955.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development, for the year 2006-2007.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2004-2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Audited Accounts of the Tezpur University for the year stipulated period of nine months after the close of the accounting year.

(6) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2003-2004, together with Audit Report thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra for the year 2004-2005.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2004-2005.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2004-2005.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2004-2005.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2004-2005.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2004-2005.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the years 1998-1999 and 1999-2000 together with Audit Reports thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology (formerly known as Motilal Nehru

Regional Engineering College), Allahabad, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology (formerly known as Motilal Nehru Regional Engineering College), Allahabad, for the year 2002-2003.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2003-2004, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2004-2005.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2004-2005.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2004-2005, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Annual Audited accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2004-2005.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy of the Export of Basmati Rice (Quality Control and Inspection) (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. S of India dated the 24th May, 2006, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

3. Study Tour Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Bajju Ban Riyan laid on the table a copy each of the following :-

Report (Hindi and English versions) of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Bhopal, Mumbai and Panaji during October, 2005.

Report (Hindi and English versions) of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Bhubaneswar, Mumbai, Kochi and Lakshadweep during February, 2006.

4. Motion regarding Joint Committee on Offices of Profit

Shri Chandra Bhushan Singh moved the following motion: -

"That this House do proceed to elect one Member of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote to serve as a member for the remaining term of the Joint Committee on Offices of Profit vice Shri Shivraj Singh Chauhan resigned his seat in Lok Sabha."

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd August, 2006)

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, August 2, 2006/Sravana 11, 1928 (Saka)

No. 176

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Dr. (Smt.) Phulrenu Guha, a member of the Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.09 A.M.

2. Starred Questions

Starred Question Nos. 141-144 were orally answered. Replies to Starred Question Nos. 145-160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1039-1102 and 1104-1208 were laid on the Table.

12 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R.283(E) published in Gazette of India dated the 12th May, 2006, approving the Visakhapatnam Port Employees (Grant of Advances for

Purchase of Conveyances/Personal Computers) Amendment Regulations, 2006.

(ii) G.S.R.284(E) published in Gazette of India dated the 12th July, 2006, approving the Kolkata Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2006.

(iii) G.S.R.427(E) published in Gazette of India dated the 17th July, 2006, approving the Kandla Port Employees (Allotment of Residence) Amendment Regulations, 2006.

(2)(i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2004-2005, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2004-2005.

(3) A copy of the Notification No. G.S.R. 363 (E) (Hindi and English versions) published in Gazette of India dated the 13th June, 2006 enforcing the Andaman and Nicobar Islands (Fixation of Rates for the Use of Landing Places, Wharves, Quays, Warehouses, Sheds and other Miscellaneous Services) Amendment Rules, 2004 from the date of publication of the Notification, under sub-section (2B) of section 6 of the Indian Ports Act, 1908.

(4) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2006, (Hindi and English version) published in Notification No. G.S.R.134 in Gazette of India dated 10th June, 2006 under clause (5) of article 320 of the Constitution.

(5) A copy of the Notification No. S.O.371(E) (Hindi and English version) published in Gazette of India date the 18th March, 2004 including all the officers of scale V and above of all Public sector Banks in the category of officials for the purpose of section 8 of the Central Vigilance Commission Act, 2003, under section 22 of the said Act.

(6) Statement (Hindi and English versions) showing reasons for delay in laying in the papers mentioned at (5) above.

(7) A copy of each of the following Notifications (Hindi English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2006, published in Notification No. G.S.R.287(E) in Gazette of India dated the 16th May, 2006.

(ii) The Indian Forest Service (Pay) Second Amendment Rules, 2006, published in Notification No. G.S.R.288(E) in Gazette of India dated the 16th May, 2006.

(iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2006, published in Notification No. G.S.R.289(E) in Gazette of India dated the 16th May, 2006.

- (iv) The Indian Forest Service (Pay) Third Amendment Rules, 2006, published in Notification No. G.S.R.290(E) in Gazette of India dated the 16th May, 2006.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune for the year 2004-2005.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 23 of the Prevention of Food Adulteration Act, 1954:-
- (i) The Prevention of Food Adulteration (2nd Amendment) Rules, 2006 published in Notification No. G.S.R.207 (E) in Gazette of India dated the 4th April, 2006.
- (ii) The Prevention of Food Adulteration (3rd Amendment) Rules, 2006 published in Notification No. G.S.R.277 (E) in Gazette of India dated the 9th May, 2006.
- (10) A copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (5th Amendment) Regulation, 2006 (6 of 2006) (Hindi and English versions) published in Notification No. 5-4/2000-A& P (Vol. II) in Gazette of India dated the 29th May, 2006, under section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
- (i) S.O. 561(E) published in the Gazette of India dated the 19th April, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri–Ranipet section) in the State of Tamil Nadu.
- (ii) S.O. 585(E) published in the Gazette of India dated the 24th April, 2006 making certain amendments in the Notification No. S.O. 51(E) dated the 13th January 2005.
- (iii) S.O. 586(E) published in the Gazette of India dated the 24th April, 2006 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore–Salem– Madurai section) in the State of Tamil Nadu.
- (iv) S.O. 587(E) published in the Gazette of India dated the 24th April, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 47, including construction of bypasses (Salem–Coimbatore section) in the State of Tamil Nadu.

- (v) S.O. 621(E) published in the Gazette of India dated the 28th April, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Chennai–Ranipet section) in the State of Tamil Nadu.
- (vi) S.O. 622(E) published in the Gazette of India dated the 28th April, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 4 (Chennai– Ranipet section) in the State of Tamil Nadu.
- (vii) S.O. 637(E) and S.O.638(E) published in the Gazette of India dated the 3rd May, 2006 regarding acquisition of land for widening, (four laning and junction improvement/ construction of free flow facilities), maintenance, management and operation of National Highway No. 4, in the State of Tamil Nadu.
- (viii) S.O. 645(E) published in the Gazette of India dated the 4th May 2006 regarding acquisition of land for the public purpose of building (four-laning) maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (ix) S.O. 651(E) published in the Gazette of India dated the 4th May 2006 making certain amendments in the Notification No. S.O. 1040(E) dated the 24th September 2005.
- (x) S.O. 652(E) published in the Gazette of India dated the 4th May 2006 regarding acquisition of land for the public purpose of building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Salem-Karur section) in the State of Tamil Nadu.
- (xi) S.O. 672(E), S.O.673(E), S.O.675(E), S.O.676(E), S.O.680(E), S.O.682(E), S.O.685(E), S.O.686(E), and S.O.687(E), published in the Gazette of India dated the 11th May 2006 regarding acquisition of land for the public purpose of building (widening/four-laning) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xii) S.O. 674(E), S.O.677(E) to S.O 679(E), S.O.681(E), S.O.683(E) and S.O.684(E) published in the Gazette of India dated the 11th May, 2006 regarding acquisition of land for the public purpose of building (four-laning) maintenance, management and operation of different stretches National Highway No. 7 (Bangalore-Salem–Madurai) to (Madurai-Kanniyakumari) sections in the State of Tamil Nadu.
- (xiii) S.O. 711(E) Published in the Gazette of India dated the 15th May, 2006 making certain amendments in the Notification No. S.O. 1455(E) dated

the 5th October, 2005.

- (xiv) S.O. 712(E) published in the Gazette of India dated the 15th May, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xv) S.O. 713(E) and S.O. 714 (E) published in the Gazette of India dated the 15th May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xvi) S.O. 715(E) published in the Gazette of India dated the 15th May, 2006 regarding acquisition of land for the public purpose of building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat section) in the State of Tamil Nadu.
- (xvii) S.O. 823(E) to S.O. 825 (E) published in the Gazette of India dated the 29th May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xviii) S.O. 693(E) published in the Gazette of India dated the 12th May, 2006 regarding acquisition of land for building, maintenance, management and operation of Guna Bypass in the State of Madhya Pradesh.
- (xix) S.O. 729(E) published in the Gazette of India dated the 18th May, 2006 regarding acquisition of land for building (construction) of Gwalior Bypass joining National Highway No. 3 (Agra-Gwalior section) of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xx) S.O. 730(E) published in the Gazette of India dated the 18th May, 2006 regarding acquisition of land for building (construction) of Gwalior Bypass joining National Highway No. 3 and National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xxi) S.O. 832(E) and S.O. 833 (E) published in the Gazette of India dated the 31st May, 2006 regarding acquisition of land for building (construction) of Gwalior Bypass joining National Highway No. 3 (Agra-Gwalior section) and National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xxii) S.O. 866(E) published in the Gazette of India dated the 9th June, 2006 regarding acquisition of land for building (widening) of National

Highway No. 3 (Indore-Khalaghat section), including construction of bypass, in the State of Madhya Pradesh.

- (xxiii) S.O. 908(E) published in the Gazette of India dated the 14th June, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xxiv) S.O. 958(E) published in the Gazette of India dated the 29th June, 2006 making certain amendments in the Notification No. S.O. 866(E) dated the 8th June, 2005.
- (xxv) S.O. 828(E) published in the Gazette of India dated the 30th May, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Tindivanam– Villupuram–Tiruchirappalli section) in the State of Tamil Nadu.
- (xxvi) S.O. 880(E) to S.O.882(E) published in the Gazette of India dated the 12th June, 2006 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highway No. 47, including construction of bypasses (Salem-Coimbatore section) in the State of Tamil Nadu.
- (xxvii) S.O. 888(E) published in the Gazette of India dated the 13th June, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri–Ranipet section) in the State of Tamil Nadu.
- (xxviii) S.O. 900(E) published in the Gazette of India dated the 14th June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai to Madurai– Kanniyakumari sections) in the State of Tamil Nadu.
- (xxix) S.O. 901(E) published in the Gazette of India dated the 14th June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7, (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xxx) S.O. 902(E) and S.O. 903(E) published in the Gazette of India dated the 14th June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of different stretches of National Highway No. 7, (Madurai– Kanniyakumari section) in the State of Tamil Nadu.

- (xxxix) S.O. 904(E) and S.O. 905(E) published in the Gazette of India dated the 14th June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of different stretches of National Highway No. 7, (Bangalore- Salem-Madurai to Madurai-Kanniyakumari sections) in the State of Tamil Nadu.
- (xxxviii) S.O. 927(E) published in the Gazette of India dated the 22nd June, 2006 regarding acquisition of land for building (construction) of grade Separator for Chennai Bypass (Phase-II) on National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (xxxvii) S.O. 934(E) published in the Gazette of India dated the 23rd June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7, (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxxvi) S.O. 943(E) published in the Gazette of India dated the 23rd June, 2006 making certain amendments in the Notification No. S.O. 16(E) dated the 21st August, 1998.
- (xxxv) S.O. 944(E) published in the Gazette of India dated the 23rd June, 2006 making certain amendments in the Notification No. S.O. 17(E) dated the 21st August, 1998.
- (xxxiv) S.O. 950(E) published in the Gazette of India dated the 27th June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7, (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxxiii) S.O. 974(E) published in the Gazette of India dated the 29th June, 2006 making certain amendments in the Notification No. S.O.382(E) dated the 3rd May 2001.
- (xxxii) S.O. 889(E) published in the Gazette of India dated the 13th June, 2006 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 6 (Raipur- Durg section) at either of the two toll Plazas in the State of Chhattisgarh.
- (xxxi) S.O. 864(E) published in the Gazette of India dated the 9th June, 2006 regarding acquisition of land for building (widening /four-laning etc.) maintenance, management and operation of National Highway No. 22, (Zirakpur-Panchkula-Kalka section) in the State of Haryana.
- (xl) S.O. 865(E) published in the Gazette of India dated the 9th June, 2006 regarding acquisition of land for building (widening /four-laning etc.) maintenance, management and operation of National Highway No. 22, (Kalka-Shimla section) in the State of Haryana.

- (xli) S.O. 949(E) published in the Gazette of India dated the 26th June, 2006 making certain amendments in the Notification No. S.O. 194(E) dated the 2nd March, 2001.
- (xlii) S.O. 961(E) published in the Gazette of India dated the 29th June, 2006 regarding rates of fees to be recovered from construction of additional two lanes with tunnel including strengthening existing two lane stretches of National Highway No. 4 in Khambatki Ghat between Pune and Satara in the State of Maharashtra.
- (xliii) S.O. 926(E) published in the Gazette of India dated the 22nd June, 2006 regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Maharashtra.
- (xliv) S.O. 822(E) published in the Gazette of India dated the 29th May, 2006 regarding acquisition of land for building (widening four-laning) maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Maharashtra.
- (xlv) S.O. 789(E) published in the Gazette of India dated the 24th May, 2006 regarding authorization of District Revenue Officer, Rohtak to acquire land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.10 in the State of Haryana.
- (xlvi) S.O. 790(E) published in the Gazette of India dated the 24th May, 2006 regarding authorization of District Revenue Officer, Jhajjar to acquire land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.10 in the State of Haryana.
- (xlvii) S.O. 802(E) published in the Gazette of India dated the 25th May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.22 (Ambala-Zirakpur section) in the State of Haryana.
- (xlviii) S.O. 960(E) published in the Gazette of India dated the 29th June, 2006 regarding acquisition of land for building maintenance, management and operation of National Highway No.NE-II (Sonapat section) in the State of Haryana.
- (xlix) S.O. 569(E) published in the Gazette of India dated the 19th April, 2006 regarding acquisition of land for building of National Highway No.76 (including construction of Kota Bypass) in the State of Haryana.
- (l) S.O. 642(E) published in the Gazette of India dated the 4th May, 2006 regarding acquisition of land for building (four-laning,) of National Highway No.76 (Chittorgarh to Kota section) in the State of Rajasthan.

- (li) S.O. 644(E) published in the Gazette of India dated the 4th May, 2006 making certain amendments in the Notification No. S.O. 1807(E) dated the 26th December, 2005.
- (lii) S.O. 694(E) to 699(E) published in the Gazette of India dated the 12th May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of different stretches of National Highway No.11 (Mahua-Jaipur section) in the State of Rajasthan.
- (liii) S.O. 705(E) published in the Gazette of India dated the 13th May, 2006 regarding acquisition of land for public purpose of building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.3 (Agra-Gwalior section) in the State of Rajasthan.
- (liv) S.O. 784(E) published in the Gazette of India dated the 23rd May, 2006 regarding acquisition of land for public purpose of construction, maintenance, management and operation of Dausa Bypass starting from National Highway No. 11 and ending on National Highway 11A (Extension) in the State of Rajasthan.
- (lv) S.O. 867(E) published in the Gazette of India dated the 9th June, 2006 authorising Sub-Divisional Officer, Bharatpur as the competent authority to acquire land for widening of National Highway No.11 (Bharatpur-Jaipur section), including construction of Bypasses, in the State of Rajasthan.
- (lvi) S.O. 868(E) published in the Gazette of India dated the 9th June, 2006 making certain amendments in the Notification No. S.O. 1438(E) dated the 29th September, 2005.
- (lvii) S.O. 869(E) published in the Gazette of India dated the 9th June, 2006 making certain amendments in the Notification No. S.O. 1440(E) dated the 29th September, 2005.
- (lviii) S.O. 870(E) published in the Gazette of India dated the 9th June, 2006 making certain amendments in the Notification No. S.O. 1439(E) dated the 29th September, 2005.
- (lix) S.O. 871(E) published in the Gazette of India dated the 9th June, 2006 making certain amendments in the Notification No. S.O. 1441(E) dated the 29th September, 2005.
- (lx) S.O. 872(E) published in the Gazette of India dated the 9th June, 2006 regarding acquisition of land for public purpose of building (widening/four-laning, etc.) maintenance, management and operation of

National Highway No.11 (Agra-Bharatput section) in the State of Rajasthan.

- (lxi) S.O. 879(E) published in the Gazette of India dated the 12th June, 2006 containing Corrigendum to the Notification No. S.O. 784(E)(in Hindi version only) dated the 19th May, 2005.
- (lxii) S.O. 874(E) published in the Gazette of India dated the 9th June, 2006 regarding acquisition of land for building (widening) of National Highway No.7 (Nagpur-Hyderabad section) in the State of Maharashtra.
- (lxiii) S.O. 835 (E) to S.O. 837 (E) published in the Gazette of India dated the 1st June, 2006 making certain amendments in the Schedule to the National Highways Act, 1956.
- (lxiv) S.O. 659(E) published in the Gazette of India dated the 6th May, 2006 regarding acquisition of land for building (widening) of National Highway No.5 (Visakhapatnam-Bhubaneswar section) in the State of Orissa.
- (lxv) S.O. 690(E) published in the Gazette of India dated the 12th May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.5A in the State of Orissa.
- (lxvi) S.O. 827(E) published in the Gazette of India dated the 30th May, 2006 regarding acquisition of land for public purpose of building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.5 (Visakhapatnam-Bhubaneswar section) in the State of Rajasthan.
- (lxvii) S.O. 860(E) published in the Gazette of India dated the 7th June, 2006 authorizing Additional District Magistrate, Solan, Himachal Pradesh as the competent authority to acquire land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 22, in the State of Himachal Pradesh.
- (lxviii) S.O. 639(E) published in the Gazette of India dated the 3rd May, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No.1A (Jalandar-Pathankot) to (Pathankot-Jammu) sections in the State of Panjab.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No.(i to x) of (11) above.

*(13) A copy of the Notification NO. 38/2006-CE (Hindi and English versions) published in Gazette of India dated the 2nd August, 2006, together with an explanatory memorandum seeking to amend two Notifications mentioned therein so as to extend the time limit for

setting up/substantial expansion of units and start of commercial production for being eligible for excise duty exemption from 31st March, 2007 to 31st March, 2010, under sub-section (2) of section 38 of the Central Excise Act, 1944.

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***At. 2.28 P.M.**

12.01 P.M.

5. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending on 28 July, 2006.

12.04 P.M.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Twenty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Committee on Government Assurances

Shri Harin Pathak presented the Twelfth Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

8. Reports of Committee on Subordinate Legislation

Shri N.N. Krishnadas presented the Eleventh and Twelfth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Bajju Ban Riyan laid on the Table the Statements (Hindi and English Versions) showing Final Action Taken by the Government on the recommendations/observations contained in Chapter I of the Fifth Report (14th Lok Sabha) on the subject "Examination of orders pertaining to reservation for Scheduled Castes and Scheduled Tribes in services".

10. Report of Standing Committee on Chemicals and Fertilizers

Shri Anant Gangaram Geete presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Chemicals & Fertilizers (2005-06) on Action Taken

by the Government on the recommendations contained in the Tenth Report (14th Lok Sabha) of the Committee on 'Pricing and Feedstock Policies relating to Fertilizers'.

11. Statements of Standing Committee on Chemicals and Fertilizers

Shri Anant Gangaram Geete laid on the Table the Statements (Hindi and English versions) showing Action Taken by the Government on the recommendations contained in the following Action Taken Reports: -

- (1) 48th Report of the erstwhile Standing Committee on Petroleum & Chemicals (13th Lok Sabha) on 'Production & Availability of Pesticides'.
- (2) 8th Report of the Standing Committee on Chemicals & Fertilizers (14th Lok Sabha) on 'Demands for Grants – 2005-06 of the Ministry of Chemicals & Fertilizers (Department of Chemicals & Petrochemicals)'.

12. Report of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Defence (2005-06) on 'Review of Medical Services and Education in the Defence Sector'.

13. Reports of Standing Committee on Information Technology

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Shri Ram Kripal Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Twenty-Ninth Report on Demands for Grants (2006-07) relating to the Ministry of Communications and Information Technology (Department of Information Technology).
- (2) Thirtieth Report on Demands for Grants (2006-07) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (3) Thirty-First Report on Demands for Grants (2006-07) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (4) Thirty-Second Report on Demands for Grants (2006-07) relating to the Ministry of Information & Broadcasting.
- (5) Thirty-Third Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in their Twentieth Report (Fourteenth Lok Sabha) on 'Functioning and Expansion of

Postal Network' relating to the Ministry of Communications and Information Technology (Department of Posts).

14. Report of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on Labour on the Action taken by the Government on the Recommendations/Observations contained in the Ninth Report of the Standing Committee on Labour on "Development Schemes for Handloom Sector".

15. Report of Standing Committee on Urban Development

Shri Mohd. Salim presented the sixteenth Report (Hindi and English versions) of the Standing Committee on Urban Development (2005-2006) on Action Taken by the Government on the recommendations contained in the Eighth Report (14th Lok Sabha) on the subject 'The Delhi Development Authority (DDA)'.

16. Report of Standing Committee on Home Affairs

Shri Braja Kishore Tripathy laid on the Table the One Hundred and Twenty First Report (Hindi and English versions) of the Standing Committee on Home Affairs on Administration of Union Territories (Andaman & Nicobar Islands, Pondicherry and Chandigarh).

12.07 P.M.

17. Calling Attention

Shri Arjun Charan Sethi called the attention of the Minister of Water Resources to the situation arising out of reported violation of different awards given by Water Dispute Tribunals.

The Minister of Water Resources made a statement in regard thereto.

18. Submissions by Members

*** (i) Regarding need to remove the bottlenecks in the supply of gas to the power plants set up at Dadri, Uttar Pradesh.**

Shri Mohan Singh made submission regarding need to remove the bottlenecks in the supply of gas to the power plants set up at Dadri, Uttar Pradesh.

Shri Priya Ranjan Dasmunsi responded.

12.59 P.M.

(ii) Regarding Women's Reservation Bill.

Shri Gurudas Dasgupta made a submission regarding Women's Reservation Bill.

The following members associated:-

- (1) Smt. C.S. Sujatha
- (2) Smt. Minati Sen
- (3) Smt. Jyotirmoyee Sikdar
- (4) Adv. P. Satheedevi
- (5) Shri Ajoy Chakraborty
- (6) Shri Santasri Chatterjee
- (7) Prof. M. Ramadass
- (8) Shri Sunil Khan
- (9) Shri Amitava Nandy
- (10) Shri Prasanta Pradhan
- (11) Km. Mamata Banerjee
- (12) Shri Braja Kishore Tripathy
- (13) Shri Mohammad Salim
- (14) Shri Rupchand Pal.

Shri Priya Ranjan Dasmunsi responded.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.03 P.M.)

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***At 11.06 A.M.**

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2.09 P.M.

19. Matters under Rule 377

- (1) Shri K.C. Singh 'Baba' raised a matter regarding need to identify Mukteshwar Development Block of district Nainital, Utranchal as a remote area.
- (2) Shri Badiga Ramakrishna raised a matter regarding need to develop infrastructure facilities for storage of Mangoes in the country.
- (3) Shri Shishupal N. Patle raised a matter regarding need to enquire into the

incident of disappearance of a child recovered by Railway Police from Government Child Home, Nagpur, Maharashtra.

- (4) Shri Punnu Lal Mohale raised a matter regarding need to declare birth anniversary of Guru Ghasidas falling on 18th December as National Holiday.
- (5) Shri Bikram Keshari Deo raised a matter regarding need to grant early clearance to mining projects of NYAMGIRI Hills at Lanjigarh in district Kalahandi, Orissa.
- (6) Shri Dushyant Singh raised a matter regarding need to protect and preserve monuments located in Baran district of Rajasthan by Archeological Survey of India.
- (7) Shri Jaswant Singh Bishnoi raised a matter regarding need to continue drought relief to the people of Rajasthan.
- (8) Shri Santasri Chatterjee raised a matter regarding need to restrict the import of Vanaspati from Sri Lanka with a view to protect domestic Vanaspati manufacturing industry from uneven competition.
- (9) Shri Rajnarayan Budholiya raised a matter regarding need to provide special economic package to the farmers whose crops have been affected due to natural calamities in Bundelkhand, Uttar Pradesh.
- (10) Shri Raghunath Jha raised a matter regarding need to complete the pending works sanctioned under Pradhan Mantri Gram Sadak Yojana in Bettiah Parliamentary Constituency, Bihar.
- (11) Shri Suravaram Sudhakar Reddy raised a matter regarding need to consider the demands of the life Insurance Agents.
- (12) Shri Shrinivas Patil raised a matter regarding need to construct bridge on river Wang at Dhebewadi on Karad-Dhebewadi MDR in Satara district of Maharashtra.
- (13) Shri E. Ponnuswamy raised a matter regarding need to provide employment and enhanced compensation to the people whose lands were acquired by NLC.

2.28 P.M.

20. Government Bill – Passed

Time Taken: 1 hr. 57 mts.

The Actuaries Bill, 2005.

Discussion on the motion for consideration of the Bill moved by Shri Pawan Kumar Bansal on 28 July, 2006, continued.

The following members took part in the debate:-

- (1) Shri K.S. Rao
- (2) Shri Varkala Radhakrishnan
- (3) Shri Shailendra Kumar
- (4) Shri Ganesh Prasad Singh
- (5) Shri Bhartruhari Mahtab
- (6) Shri Suravaram Sudhakar Reedy
- (7) Shri Bikram Keshari Deo
- (8) Shri Kharabela Swain

Shri Pawan Kumar Bansal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 and 11 were adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Clauses 16 to 19 were adopted, as amended.

Clause 20 was adopted.

Clause 21 and 22 were adopted, as amended.

Clauses 23 to 26 were adopted.

Clauses 27 to 33 were adopted, as amended.

Clause 34 was negatived

Clauses 35 to 38 were adopted, as amended.

Clauses 39 to 43 were adopted.

Clause 44 was adopted, as amended.

Clauses 45 and 46 were adopted.

Clause 47 was adopted, as amended.

Clauses 48 to 54 were adopted.

Clauses 55 to 57 were adopted, as amended.

Clauses 58 to 60 were adopted.

The Schedule was adopted, as amended.

Clause 1 was adopted as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pawan Kumar Banal.

The motion was adopted and the Bill as amended was passed.

4.07 P.M.

21. Government Bill – Under Consideration

The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005.

The motion for consideration of the Bill was moved by Smt. Renuka Chowdhury.

(The discussion was held over and resumed vide para 24 below)

4.15 P.M.

22. Discussion under Rule 193

Time Permissible: 2 hrs.
Time Taken: 1 hr. 38 mts.
Balance: 22 mts.

Shri Prabodh Panda raised a discussion on the report of Justice Mukherjee Commission of Inquiry regarding alleged disappearance of Netaji Subhash Chandra Bose and memorandum of Action Taken by the Government on the Report laid on the Table of the House on the 17th May, 2006.

Shri Subrata Bose participated in the debate and his speech was not concluded.

The discussion was not concluded.

***23. Statement by the Minister**

The Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Petroleum and Natural Gas made a statement regarding gas supply to the proposed Dadri Power Plants of NTPC and Reliance Energy Limited.

6.07 P.M.

24. Government Bill – Passed

Time Taken: 2 hrs. 46 mts.

Discussion on the item of business at para 21 above resumed.

The following members took part in the debate:-

- (1) Smt. Sumitra Mahajan
 - (2) Shri Adhir Chowdhury
 - (3) Shri P. Mohan
 - (4) Shri Shailendra Kumar
 - (5) Shri Alok Kumar Mehta
 - (6) Shri E.G. Sugavanam
 - (7) Shri Brahmananda Panda
 - (8) Shri P. Rajendran
 - (9) Smt. Neeta Pateriya
 - (10) Shri Dawa Narbula
 - (11) Smt. Jayaben B. Thakkar
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*At 5.53 P.M.

(12) Shri Madhusudan Mistry

(13) Shri Ram Kripal Yadav

(14) Ch. Lal Singh

Smt. Renuka Chowdhury replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted, as amended.

Clause 5 was adopted.

Smt. Renuka Chowdhury moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 7 to the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 5A was adopted..

New Clause 5A was also adopted.

Smt. Renuka Chowdhury moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 8 to the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 5B was adopted.

New Clause 5B was also adopted.

Clauses 6 to 8 were adopted, as amended.

Smt. Renuka Chowdhury moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the

clause to which it relates, in its application to the Government Amendment No. 14 to the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 8A was adopted.

New Clause 8A was also adopted.

Clauses 9 to 12 were adopted, as amended.

Smt. Renuka Chowdhury moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 20 to the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 12A was adopted.

New Clause 12A was also adopted.

Clauses 13 and 14 were adopted, as amended.

Smt. Renuka Chowdhury moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 24 to the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 14A was adopted.

New Clause 14A was also adopted.

Clause 15 was adopted.

Clauses 16 and 17 were adopted, as amended.

Clause 18 was adopted.

Smt. Renuka Chowdhury moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 31 to the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2005 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 18A was adopted.

New Clause 18A was also adopted.

Clauses 19 and 20 were adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by
Smt. Renuka Chowdhury.

The motion was adopted and the Bill as amended was passed.

#9.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd August, 2006)

**P.D.T.
ACHARY,
Secretary-General.**

.....
From 8. 46 P.M. to 9. 31 P.M. members raised matters of urgent public importance

LOK SABHA

—
BULLETIN – PART I
(Brief Record of Proceedings)
—

Thursday, August 3, 2006/Sravana 12, 1928 (Saka)

—
No. 177

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161-166 were orally answered. Replies to Starred Question Nos. 167 –180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1209-1376 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2006-2007.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2006-2007.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata for the year 2004-2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the North Zone Cultural Centre, Patiala for the year 2002-2003.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala for the year 2003-2004.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2004-2005.
 - (ii) A copy of the Annual Account (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2004-2005, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2004-2005.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2004-2005.
 - (ii) A copy of the Annual Account (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2004-2005, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2003-2004.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the IRCON International Limited and Ministry of Railways, for the year 2006-2007.
 - (ii) Memorandum of Understanding between the RITES Limited and Ministry of Railways, for the year 2006-2007.
 - (iii) Memorandum of Understanding between the Konkan Railway Corporation Limited and Ministry of Railways, for the year 2006-2007.
- (16) A copy of the Railways (Punitive charges for overloading of wagon) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 377(E) in Gazette of India dated the 23rd June, 2006 under section 199 of the Railways Act, 1989.
- (17) A copy of the Memorandum of Understanding (Hindi and English version) between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2006-2007.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil India Limited and Ministry of Petroleum and Natural Gas, for the year 2006-2007.

4. Report of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Defence (2005-06) on 'A Critical Review of Rehabilitation of Displaced Persons'.

5. Reports of Standing Committee on Energy

Shri Gurudas Kamat presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2005-06):-

- (1) Fifteenth Report on Action Taken on the recommendations contained in the Ninth Report (14th Lok Sabha) on the subject 'Implementation of Accelerated Power Development and Reforms Programme (APDRP)' of the Ministry of Power.
- (2) Sixteenth Report on Action Taken on the recommendations contained in the Eighth Report (14th Lok Sabha) on the subject 'Biomass Power/Co-generation Programme – An Evaluation' of the Ministry of Non-Conventional Energy Sources.

6. Statements Of Standing Committee on Energy.

Shri Gurudas Kamat laid a copy each (Hindi and English versions) of the following Statements of the Standing Committee on Energy:-

- (1) Statement showing action taken by Government on the recommendations contained in Chapter-I and Chapter – V of the 4th Report (14th Lok Sabha) on Action Taken on the recommendations contained in the 2nd Report (14th Lok Sabha) of the Committee on Demands for Grants of the Ministry of Non-Conventional Energy Sources for the year 2004-05.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter-I and Chapter –V of the 10th Report (14th Lok Sabha) on Action Taken on the recommendations contained in the 5th Report (14th Lok Sabha) of the Committee on Demands for Grants of the Ministry of Power for the year 2005-2006.
- (3) Statement showing action taken by Government on the recommendations contained in Chapter-I and Chapter – V of the 11th Report (14th Lok Sabha) on Action Taken on the recommendations contained in the 6th Report (14th Lok Sabha) of the Committee on Demands for Grants of the Ministry of Non-Conventional Energy Sources for the year 2005-06.
- (4) Statement showing action taken by Government on the recommendations contained in Chapter-I & Chapter-V of the 7th Report (14th Lok Sabha) on Action Taken on the recommendations contained in the 42nd Report (13th Lok Sabha) of the Committee on the subject 'Hydro Power- A Critique' of the Ministry of Power .

7. Report of Standing Committee on Rural Development

Shri Kalyan Singh presented a copy of the Twenty-second Report (Hindi and English versions) of the Standing Committee on Rural Development on 'Rural Housing'.

8. Report of Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on Action taken by the Government on the Recommendations/Observations contained in the Ninth Report of the Committee on the subject "Working of National Minorities Development and Finance Corporation" (NMDFC) of the Ministry of Minority Affairs.

9. Statement By Minister

The Minister of Defence made a statement regarding the status of implementation of recommendations contained in the Sixth and Seventh Reports of the Standing Committee on Defence.

12.05 P.M.

10. Submissions by Members

(i) Regarding reported presence of pesticides in cold drinks.

The following members made submissions regarding reported presence of pesticides in cold drinks: -

- (1) Shri Ramji Lal Suman
- (2) Shri Shailendra Kumar
- (3) Shri Santosh Gangwar
- (4) Shri N.N. Krishnadas
- (5) Shri Bhartruhari Mahtab
- (6) Shri Brajesh Pathak
- (7) Shri Prabhunath Singh
- (8) Shri Prabodh Panda
- (9) Prof. Vijay Kumar Malhotra
- (10) Shri Devendra Prasad Yadav
- (11) Shri A. Krishnaswamy
- (12) Shri Rewati Raman Singh
- (13) Shri Ramdas Athawale
- (14) Shri Mohammad Salim
- (15) Shri Avinash Rai Khanna
- (16) Shri Gurudas Dasgupta
- (17) Smt. Ranjeet Ranjan
- (18) Shri Ganesh Singh
- (19) Shri Ram Kripal Yadav
- (20) Shri Harin Pathak

Shri Priya Ranjan Dasmunsi responded.

(ii) Regarding news item pertaining to Kandhar trip by the then Minister of External Affairs in connection with the hijacking of flight No. IC 814 in December 1999.

Shri Madhusudan Mistry made a submission regarding news item pertaining to Kandhar trip by the then Minister of External Affairs in connection with the hijacking of flight No. IC 814 in December, 1999.

Shri Priya Ranjan Dasmunsi responded.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2. 04 P.M.)

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12.04 P.M.

11. Matters under Rule 377

- (1) Shri Lalit Mohan Suklabaidya raised a matter regarding need to provide passenger amenities at railway stations in district Karimganj, Assam and complete broad gauge conversion work within stipulated time frame.
- (2)

- Shri Jivabhai A. Patel raised a matter regarding need to re-open the closed mills of N.T.C. in the country.
- (3) Shri N.S.V. Chitthan raised a matter regarding need to publish telephone directory in Madurai Telecom District, Tamil Nadu.
 - (4) Dr. Karan Singh Yadav raised a matter regarding need to include Thanaghazi, Rajgarh, Raini, Khairtal, Kathumar tehsils in district Alwar, Rajasthan under “National Employment Guarantee Scheme”.
 - (5) Shri Virendra Kumar raised a matter regarding need for eviction of encroachers from railway land near Bina station in Sagar, Madhya Pradesh.
 - (6) Dr. Laxminarayan Pandey raised a matter regarding need for expansion of Alkaloid factory located at Neemach, Madhya Pradesh.
 - (7) Shri D.V. Sadananda Gowda raised a matter regarding need to open a full fledged passport office at Mangalore.
 - (8) Shri S. Mallikarjuniah raised a matter regarding need to check the spread of ‘GUNI’ disease in Nittor, Hubli, Gubbi Taluka and surrounding areas in Karnataka.
 - (9) Shri Kashiram Rana raised a matter regarding need to give approval for setting up a national level Centre for Fluorosis Mitigation at Gandhinagar, Gujarat.
 - (10) Shri Sunil Khan raised a matter regarding need to provide a lumpsum grant to the Football Academy set up by Mohan Bagan and Steel Authority of India.
 - (11) Shri Bansagopal Choudhury raised a matter regarding need to formulate guidelines for the safety of the workers engaged in coal fields.
 - (12) Shri Shailendra Kumar raised a matter regarding need to provide separate funds for National Commission for Scheduled Castes.
 - (13) Shri Giridhari Yadav raised a matter regarding need to provide financial assistance for strengthening embankments of river Chaandan and Cheer Sukhania in district Banka, Bihar.
 - (14) Prof. K.M. Kadermohideen raised a matter regarding need to develop the Vellore Airport and make it operational.
 - (15) Shri Mahendra Prasad Nishad raised a matter regarding need to declare non-governmental District Rural Development Agency employees as Government servants.
 - (16) Shri Prasanna Acharya raised a matter regarding need to sanction the proposed railway link from Nawapada road to Bargarh road via Padampur in Orissa.
 - (17) Shri Sippiparai Ravichandran raised a matter regarding need for upgradation of Salem Steel Plant with a view to utilize the iron ore available in Kanchamalai hills.

- (18) Shri Ramdas Athawale raised a matter regarding need to extend reservation benefits to those scheduled castes who have adopted Buddhism.

2.32 P.M.

12. Government Bills – Passed

Time Taken: 1 hr. 50 mts.

(i) The Assam Rifles Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri S. Reghupathy on behalf of Shri Shivraj V. Patil.

The following members took part in the debate: -

- (1) Shri Bachi Singh Rawat
- (2) Shri Kirip Chaliha
- (3) Shri T.K. Hamza
- (4) Shri Shailendra Kumar
- (5) Shri Ganesh Prasad Singh
- (6) Shri Sugrib Singh
- (7) Shri Ajoy Chakraborty
- (8) Shri Tapir Gao
- (9) Shri Dawa Narbula
- (10) Shri Suresh Prabhu
- (11) Shri Varkala Radhakrishnan

Shri S. Reghupathy replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 168 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri S. Reghupathy.

The motion was adopted and the Bill was passed.

4.22 P.M.

(ii) The Produce Cess Laws (Abolition) Bill, 2006.

Time Taken: 1 hr. 29 mts.

The motion for consideration of the Bill was moved by
Sharad Pawar.

Shri

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Braja Kishore Tripathy
- (3) Shri Sitaram Singh
- (4) Shri Shailendra Kumar

- (5) Shri Balasaheb Vikhe Patil
- (6) Km. Mamata Banerjee
- (7) Shri Prabodh Panda
- (8) Prof. M. Ramadass
- (9) Shri Francis K. George
- (10) Shri Bikram Keshari Deo
- (11) Shri Ramdas Athawale
- (12) Shri Girdhari Lal Bhargava
- (13) Shri Sudhangshu Seal
- (14) Shri Ravi Prakash Verma
- (15) Smt. Jayaben B. Thakkar

Shri Sharad Pawar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Sharad Pawar.

The motion was adopted and the Bill was passed.

5. 52 P.M.

(iii) The Spirituous Preparation (Inter-State Trade and Commerce) Control (Repeal) Bill, 2006, as passed by Rajya Sabha.

Time Taken: 47 mts.

The motion for consideration of the Bill was moved by Shri Sharad Pawar.

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Madhusudan Mistry
- (3) Shri Shailendra Kumar
- (4) Shri Ram Kripal Yadav
- (5) Shri Brahmananda Panda
- (6) Shri Bikram Keshari Deo
- (7) Shri Ramdas Athawale
- (8) Ch. Lal Singh
- (9) Smt. Karuna Shukla

Shri Sharad Pawar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Sharad Pawar.

The motion was adopted and the Bill was passed.

6.39 P.M.

13. Discussion under Rule 193

Time Taken: 2 hrs. 37 mts.

Further discussion on the Report of Justice Mukherjee Commission of Inquiry regarding alleged disappearance of Netaji Subhash Chandra Bose and memorandum of Action Taken by the Government on the Report laid on the Table of the House on the 17th May, 2006, raised by Shri Prabodh Panda on 2nd August, 2006, continued.

The following member took part in the debate:-

Shri Subrata Bose

The discussion was not concluded.

#8.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th August, 2006)

P.D.T.
ACHARY,
Secretary-General.

.....
From 7.38 P.M. to 8.33 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, August 4, 2006/Sravana 13, 1928 (Saka)

No. 178

11.00 A.M.

1. Submissions by Members

Regarding reported leak of the Report of Justice R.S. Pathak Inquiry Authority.

The following members made submissions regarding reported leak of the Report of Justice R.S. Pathak Inquiry Authority: -

- (1) Shri L.K. Advani
- (2) Shri Anant Gangaram Geete
- (3) Shri Prabhunath Singh
- (4) Shri K. Yerrannaidu
- (5) Shri Gurudas Dasgupta
- (6) Shri Mohan Singh
- (7) Shri Rupchand Pal
- (8) Shri Devendra Prasad Yadav
- (9) Shri Braja Kishore Tripathy

Shri Priya Ranjan Dasmunsi responded.

11.03 P.M.

2. Observation by the Speaker

The Speaker made the following observation: -

“I have already indicated it. I am sure that it will be borne out by your hon. Deputy Leader that I have said that I will express my strong resentment from the Chair on the publication of the Report, which has not yet been officially placed before the House. I am doing that from the Chair. But with regard to the contents of the Report, I

cannot take note of a newspaper report. Let the Report be filed and certainly, the entire House will have full right to discuss it. This is my earnest appeal to you”.

(Due to interruptions in the House, Lok Sabha adjourned at 11.21 A.M. and-reassembled at 3.00 P.M.)

3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 181-200 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1377-1519 would be printed in the official report of the day.

3.00 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act 2003:-

- (i) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading License and other related matters) (Amendment) Regulations, 2006 published in Notification No. L-7/25(6)/2004-CERC in Gazette of India dated the 13th April, 2006.
- (ii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2006 published in Notification No. L-7/25(5)/2003-CERC in Gazette of India dated the 8th June, 2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No.(i) of (1) above.

(3) A copy of the National Tax Tribunal (Salary, Allowances and other Conditions of Service of the Officers and Employees) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.9(E) in Gazette of India

dated the 9th January, 2006, under section 29 of the National Tax Tribunal Act, 2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Corporation Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Dena Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab and Sind Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Maharashtra for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Vijaya Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab National Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Indian Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Andhra Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(6) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Bikaner and Jaipur, State Bank of Mysore, State Bank of Travancore and State Bank of Indore, for the year 2005-2006, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 53 of the Banking Regulation Act, 1949:-

- (i) Draft Notification No. F. No. 15/5/2006-BOA declaring that the provisions of sub-section (9) of section 10B of the Banking Regulation Act, 1949 shall not, to the extent they preclude the bank from appointing a person to carry out the duties of the Managing Director beyond a period

exceeding four months, apply to the Coastal Local Area Bank Limited from July 01, 2006 to October 31, 2006 or till the appointment of a regular Managing Director of that bank, whichever is earlier.

(ii) Draft Notification No. F. No. 15/5/2006-BOA declaring that the provisions of sub-section (1) and (2) of section 10B of the Banking Regulation Act, 1949 shall not apply to the Coastal Local Area Bank Limited for a period of four months from July 01, 2006 to October 31, 2006 or till the appointment of a regular Managing Director of that bank, whichever is earlier.

(iii) Draft Notification No. F. No. 15/6/2006-BOA declaring that the provisions of sub-section (9) of section 10B of the Banking Regulation Act, 1949 shall not, to the extent they preclude the bank from appointing a person to carry out the duties of the Chairman and CEO beyond a period exceeding four months, apply to the Ganesh Bank of Kurundwad from July 03, 2006 to November 02, 2006 or till the appointment of a regular Chairman and CEO of that bank, whichever is earlier.

(iv) Draft Notification No. F. No. 15/6/2006-BOA declaring that the provisions of sub-section (1) and (2) of section 10B of the Banking Regulation Act, 1949 shall not apply to the Ganesh Bank of Kurundwad for a period of four months from July 03, 2006 to November 02, 2006 or till the appointment of a regular Chairman and CEO of that bank, whichever is earlier.

(8) A copy of the Notification No. G.S.R. 253(E) (Hindi and English versions) published in Gazette of India dated the 26th April, 2006 containing corrigendum to the Notification No. G.S.R. 54(E)(in English version only) dated the 31st January, 2005, under Securities Contracts (Regulation) Act, 1956.

(9) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (Sixth Amendment) Rules, 2006, published in Notification No. S.O. 1152 (E) in Gazette of India dated the 20th July, 2006, together with an explanatory memorandum.

(ii) S.O. 1153 (E) published in Gazette of India dated the 20th July, 2006, together with an explanatory memorandum notifying the public facilities mentioned therein as infrastructure facility for the purposes of clause (viii) of sub-section (1) of section 36 of the Income-tax Act, 1961.

(10) A copy of the Customs Tariff (Identification, assessment and collection of countervailing duty on subsidies articles and for determination injury) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 123

(E) in Gazette of India dated the 28th February, 2006, under section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Notification No. G.S.R. 122 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2006, together with an explanatory memorandum making certain amendments in the six notifications mentioned therein, under section 159 of the Customs Act, 1962.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Dena Bank(Officers') Service (Amendment) Regulations, 2005 published in Notification No. IR/AMEND/01/2006 in Gazette of India dated the 19th May, 2006.
- (ii) The Bank of Baroda (Officers') Service (Amendment) Regulations, 2006 published in Notification No. BCC:HRM:98 in Gazette of India dated the 7th April, 2006.
- (iii) The Bank of India (Officers') Service (Amendment) Regulations, 2006 published in Notification No. HO/P/IR/RS/169 in Gazette of India dated the 28th June, 2006.
- (iv) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 2005 published in Notification No. PAD/SUP/177/49 in Gazette of India dated the 8th June, 2006.
- (v) The Central Bank of India (Officers') Service (Amendment) Regulations, 2005 published in Notification No. CO/HRD/IRP/2005-06/1592 in Gazette of India dated the 15th May, 2006.

(15) A copy of the Notification No. Ref. DEBC No. 1 (Hindi and English versions) published in Gazette of India dated the 31st December, 2005 repealing the Reserve Bank of India, Employees' Co-operative Guarantee Fund Regulations under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

5. Reports of Committee on Papers Laid on the Table

Shri Hannan Mollah presented the Ninth and Tenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table and the minutes relating thereto.

6. Report of Committee on Government Assurances

Shri Harin Pathak presented the Thirteenth Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

7. Reports of Standing Committee on Coal and Steel

-

Shrimati Karuna Shukla presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel (2005-06):-

- (1) Eighteenth Report of the Standing Committee on Coal and Steel on Action Taken on the recommendations contained in the Fourteenth Report on the subject “Manpower Planning, Utilisation of Machinery and Outsourcing in Coal India Ltd.” ; and
- (2) Nineteenth Report of the Standing Committee on Coal and Steel on the subject “Prevention of Illegal Mining”.

8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table a copy of the Sixteenth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Representation of the People (Amendment) Bill, 2006.

9. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri Anish J. Mitra, General Secretary and others, All India Alliance Air Employees Union, House No.802, Pkt.-I, Sec.-14, Dwaraka, New Delhi – 110075 regarding their Grievances concerning employment including modalities of absorption, protection of pay and other service conditions.

2.03 P.M.

10. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (1) That at its sitting held on the 1st August, 2006, Rajya Sabha passed the Cantonments Bill, 2006.

(2) That at its sitting held on the 2nd August, 2006, Rajya Sabha agreed without any amendment to the Food Safety and Standards Bill, 2006, passed by Lok Sabha on the 26th July, 2006.

11. Bill as passed by Rajya Sabha – Laid on the Table

The Cantonments Bill, 2006.

12. Report of the Business Advisory Committee

Shri Priya Ranjan Dasmunsi presented the Twenty-Eighth Report of the Business Advisory Committee.

13. Statement by the Minister

The Minister of Parliamentary Affairs laid a statement regarding Government Business for the week commencing on the 7th August, 2006.

(Due to interruptions in the House, Lok Sabha adjourned at 3.09 P.M. and re-assembled at 3.30 P.M.)

3.30 P.M.

14. Motion regarding the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

Shri Dahyabhai Vallabhbhai Patel moved the following motion: -

“That this House do agree with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd August, 2006”.

The motion was adopted.

15. Observation by the Chair

The Chairman (Shri Devendra Prasad Yadav) made the following *Observation: -

“..... The whole country must be watching us. All of us are present here for Private Members' Business, but an unfortunate situation is being created. This is not good. I am repeatedly requesting you to take your seats slogan shouting is not good”.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

3.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th August, 2006)

**P.D.T. ACHARY,
Secretary-General.**

.....
*** Original in Hindi.**

P.T.O.

CORRIGENDA

TO

BULLETIN-PART I No. 176

Dated 2.8.2006

Page 21, Sl. No. (8) for 'Shri P. Rajendran' read 'Shri Pannian Ravindran'.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 7, 2006/Sravana 16, 1928 (Saka)

No. 179

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Suraj Bhan, a member of the Fourth, Sixth, Seventh & Eleventh Lok Sabhas and former Deputy Speaker, Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions in the House, Lok Sabha adjourned at 11.23 A.M. and re-assembled at 11.45 A.M.)

11.48 A.M.

2. Starred Questions

Starred Question No. 201 was orally answered. Replies to Starred Question Nos. 202-220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1520-1674 were laid on the Table.

12 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Justice R.S. Pathak Inquiry Authority.

- (2) A copy of the Memorandum of Action Taken Report thereon (Hindi and English versions).
- (3) A copy of the Notification No. S.O. 1596 (E) (Hindi and English versions) published in Gazette of India dated the 14th November, 2005, appointing officers mentioned therein to be the Inspectors for the purpose of the Maternity Benefit Act, 1961, issued under section 14 of the said Act.
- (4) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 425 (E) in Gazette of India dated the 17th July, 2006 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28th July, 2006, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect four members of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvashri Manoj Bhattacharya, Ram Nath Kovind and K. Rama Mohana Rao from the Rajya Sabha and resignation of Prof. Saif-ud-Din Soz from the membership of the Committee and also communicated the names of the following members of Rajya Sabha who had been duly elected to the said Committee: -

- (1) Dr. Abhishek Manu Singhvi
- (2) Shri Arun Jaitley
- (3) Shri Chittabrata Majumdar
- (4) Shri P.G. Narayanan

6. Reports of Public Accounts Committee

Shri Mohan Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2006-2007):-

- (1) Twenty eighth Report (14th Lok Sabha) on "Control systems in India Security Press, Nashik"
- (2) Thirtieth Report (14th Lok Sabha) on "Non-recovery of guarantee fee from Air India and Indian Airlines".

7. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Seventh Report (Hindi and English versions) of the Committee on Empowerment of Women (2005-06) on the Action Taken

by the Government on the recommendations contained in the Third Report of the Committee (Fourteenth Lok Sabha) on the subject 'Economic Upliftment of Scheduled Caste Women Through National Scheduled Castes Finance and Development Corporation (NSFDC)'.

8. Statements by Ministers

- (i) The Minister of Parliamentary Affairs laid a statement regarding the status of implementation of recommendations contained in the 23rd Report of the Standing Committee on Information Technology (2005-2006) pertaining to Ministry of Information Technology.
- * (ii) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) on the issue of pesticide contamination of soft drinks.

9. Motion regarding the Twenty-eighth Report of the Business Advisory Committee

Shri Priya Ranjan Dasmunsi moved the following motion:-

“That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 4th August, 2006.”.

The motion was adopted.

10. Supplementary Demands for Grants (General) – 2006-2007

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2006-2007.

12.02 P.M.

11. Government Bill - Introduced

The Aircraft (Amendment) Bill, 2006.

(Due to interruptions in the House, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2.00 P.M.)

2.09 P.M.

12. Matters under Rule 377

- (1) Ch. Lal Singh raised a matter regarding need to check infiltration on Indo-Bangladesh and Indo-Pakistan Borders.
- (2) Smt. Tejaswani Seeramesh raised a matter regarding need to build a bridge near Bodesabara-Doddi in Kanakapura, Karnataka.
- (3) Shri Lalit Mohan Suklabaidya raised a matter regarding need to check recurring floods in Barak and Brahmaputra Valleys by de-silting with dredgers.
- (4) Shri Ganesh Prasad Singh raised a matter regarding need to give special package for setting up industries in Jahanabad district of Bihar.
- (5) Shri D. Venugopal raised a matter regarding need for mining of iron ore explored around Kauthimalai region in Tamil Nadu.
- (6) Shri Mahendra Prasad Nishad raised a matter regarding need for proper implementation of the 'Food For Work Scheme' in Fatehpur, Uttar Pradesh.

2.19 P.M.

13. Government Bill – Passed

Time Taken: 14 mts.

The Government Securities Bill, 2004.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Shri K.S. Rao took part in the debate

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 and 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 22 were adopted.

Clause 23 was adopted, as amended.

Clause 24 was adopted.

Clause 25 was adopted, as amended.

Clauses 26 to 35 were adopted.

Clause 1 was adopted, as amended.
The Enacting Formula was adopted, as amended
The Preamble was adopted.
The Long Title was adopted.

The motion that the Bill, as amended be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill as amended was passed.

14. Discussion under Rule 193

Time Taken: 2 hrs. 38 mts.

Shri Shivraj V. Patil laid his reply on the Table to the discussion on the Report of Justice Mukherjee Commission of Inquiry regarding alleged disappearance of Netaji Subhash Chandra Bose and memorandum of Action Taken by the Government on the Report laid on the Table of the House on the 17th May, 2006, raised by Shri Prabodh Panda on 2nd August, 2006.

The discussion was concluded.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.33 P.M.

Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th August, 2006)

**P.D.T. ACHARY,
Secretary-General.**

.....
***At 2.08 P.M.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, August 8, 2006/Sravana 17, 1928 (Saka)

No. 180

11.00 A.M.

1. Observation by the Speaker

The Speaker made the following Observation:-

“Hon’ble Members, I am sorry that Hon’ble Members of the Opposition are not here. Once again, I take this opportunity of making a request to all the Hon’ble Members in the Opposition to please come and participate in the proceedings of the House to which they are entitled and I consider that without the participation of the Opposition, parliamentary democracy cannot function adequately. Therefore, I, once again, make a request that they should join us. Let them exercise their rights as Members of Parliament.

The following members made submissions:-

- (1) Shri Devendra Prasad Yadav
- (2) Shri Basudeb Acharia
- (3) Prof. Ramgopal Yadav
- (4) Shri Rajesh Verma
- (5) Shri A. Krishnaswamy
- (6) Shri Gurudas Dasgupta
- (7) Prof. M. Ramadass
- (8) Shri Omar Abdullah
- (9) Dr. C. Krishnan
- (10) Dr. M. Jagannath
- (11) Shri Joachim Baxla
- (12) Shri Subrata Bose
- (13) Shri Ramdas Athawale
- (14) Shri Francis K. George
- (15) Shri Pranab Mukherjee

Thereafter, Hon’ble Speaker made the following Observation:-

“... I am thankful to all sides of the House who are present here. You may have reservations but we cannot function without the participation of the Opposition. I feel that our Parliamentary democracy means and involves the participation of the Opposition.

I, once again, make my request to them and appeal to them to please join. They will have their rights to discharge and I am sure they have their rights to exercise, and I am sure that they will be able to do that.”.

11.20 A.M.

2. Starred Questions

Starred Question No. 223, 224 and 228 were orally answered. Replies to Starred Question Nos. 229-240 were laid on the Table.

Starred Question Nos. 221, 222, 225 –227 were postponed.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1675-1828 were laid on the Table.

12 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Small Scale Industries for the year 2006-2007.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2004-2005, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2004-2005.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2001-2002, together with Audit Report thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2004-2005.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 2004-2005.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2004-2005.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2003-2004.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2004-2005.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Primary Education Society-cum-Sarva Shiksha Abhiyan, State Mission Authority, Shimla, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Primary Education Society-cum-Sarva Shiksha Abhiyan, State Mission Authority, Shimla, for the year 2004-2005.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2004-2005.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission (Sarva Shiksha Abhiyan), Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UEE Mission (Sarva Shiksha Abhiyan), Delhi, for the year 2004-2005.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Sarva Shiksha Abhiyan, Bangalore, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Sarva Shiksha Abhiyan, Bangalore, for the year 2004-2005.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sanstha (District Primary Education Programme and Sarva Shiksha Abhiyan West Bengal), Kolkata, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Rajya Prarambhik Shiksha Unnayan Sanstha (District Primary Education Programme and Sarva Shiksha Abhiyan West Bengal), Kolkata, for the year 2004-2005.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Thiruvananthapuram, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Thiruvananthapuram, for the year 2004-2005.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2004-2005.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28)(i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2004-2005, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2004-2005.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30)(i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Gujarat, Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Gujarat, Ahmedabad, for the year 2003-2004.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

*(32) A copy of the Notification No. 78/2006-Cus. (Hindi and English versions) published in Gazetted of India dated the 8th August, 2006, together with an explanatory memorandum seeking to exempt specified manufactured goods from whole of the additional duty of customs leviable thereon when imported from Nepal, under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

*(33) a copy of the Notification No. 79/2006-Cus. (Hindi and English versions) published in Gazette of India dated the 8th August, 2006, together with an explanatory memorandum seeking to exempt light weight coated (LWC) paper, weighing upto 70 g/m², imported by actual users from printing of magazines, from the additional duty of customs of 4% leviable thereon, under section 159 of the Customs Act, 1962.

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***At 12.30 P.M.**

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd August, 2006, Rajya Sabha passed the Protection of Human Rights (Amendment) Bill, 2006.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Protection of Human Rights (Amendment) Bill, 2006.

7. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending on 4 August, 2006.

8. Motion for Election to the Rubber Board

Shri Jairam Ramesh moved the following motion: -

“That in pursuance of Sub-section (3) (e) of Section 4 of the Rubber Act, 1947, read with rule 4(1) of the Rubber Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of Rubber Board, subject to the other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

9. Supplementary Demand for Grants (Railways)-2006-2007

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demand for Grants in respect of the Budget (Railways) for 2006-2007.

@10. Submissions by Members

12.14 P.M.

(i) Drought situation in Bihar.

The following members made submissions regarding drought situation in Bihar: -

- (1) Shri Sitaram Singh
- (2) Shri Devendra Prasad Yadav
- (3) Shri Raghunath Jha
- (4) Shri Ram Kripal Yadav

Shri Shivraj V. Patil responded.

12.18 P.M.

(ii) Flood situation in various parts of the country.

The following members made submissions regarding flood situation in various parts of the country:-

- (1) Smt. Pratibha Singh
- (2) Prof. M. Ramadass
- (3) Dr. M. Jagannath
- (4) Shri Santasri Chatterjee
- (5) Shri Ramdas Athawale

Shri Shivraj V. Patil responded.

(Lok Sabha adjourned at 12.51 P.M. and re-assembled at 2.01 P.M.)

@ From 12.05 P.M. to 12.51 P.M. members raised matters of urgent public importance.

2.02 P.M.

11. Matters under Rule 377

- (1) Shri S.K. Kharventhan raised a matter regarding need to reduce pendency of cases in higher and subordinate judiciaries.
- (2) Shri Iqbal Ahmed Saradgi raised a matter regarding need to provide funds for EDUSAT project under SSA Programme in Gulbarga district, Karnataka.
- (3) Shri Adhir Chowdhury raised a matter regarding need for judicial reforms in the country.
- (4) Prof. Chander Kumar raised a matter regarding need to provide more funds for

- beautification of 'Khajjiar Lake' in district Chamba, Himachal Pradesh.
- (5) Shri M. Raja Mohan Reddy raised a matter regarding need to accord the status of a classical Language to Telugu.
 - (6) Shri Sunil Khan raised a matter regarding need to stop violation of labour laws in the country.
 - (7) Shri Alok Kumar Mehta raised a matter regarding need to check alleged irregularities prevailing in the Rajendra Agricultural University, Pusha, Samastipur, Bihar.
 - (8) Shri Prabodh Panda raised a matter regarding need to exempt Purulia Express and Steel Express Train from Superfast Category in South-Eastern Railways and earmark some compartments in Superfast Express Trains for daily/monthly/season ticket holders.
 - (9) Shri Wangyuh W. Konyak raised a matter regarding need to resume the flight between Dimapur –Guwahati and Kolkata- Dimapur on Saturdays and Sundays.
 - (10) Shri Kishanbhai V. Patel raised a matter regarding need to construct a bridge over Khairgaon crossing on Mumbai-Ahmedabad- National Highway.
 - (11) Shri M. Shivanna raised a matter regarding need to implement the Mahajan Commission Report on inclusion of certain regions in Karnataka.

2.21 P.M.

12. Supplementary Demands for Grants (General) – 2006-2007

Time allotted: 4 hrs.
Time Taken: 3 hrs. 46 mts.
Balance: 14 mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 3, 5 to 8, 11, 17 to 19, 30, 31, 33, 35, 41, 44 to 48, 52 to 54, 56, 61, 64, 69, 70, 78, 84, 85, 91, 94, 99, 100 and 102 to 105 in respect of Budget (General) for 2006-2007 commenced.

The following members took part in the debate: -

- (1) Shri K.S. Rao
- (2) Shri Raghunath Jha
- (3) Shri P. Karunakaran
- (4) Shri Suravaram Sudhakar Reddy

- (5) Shri S.K. Kharventhan
- (6) Shri M. Shivanna
- (7) Shri Sitaram Singh
- (8) Dr. Thokchom Meinya
- (9) Shri Prabodh Panda
- (10) Shri Sippiparai Ravichandran
- (11) Shri K.V. Thangkabalu
- (12) Shri Ganesh Prasad Singh
- (13) Shri Nikhil Kumar
- (14) Shri C.K. Chandrappan
- (15) Shri Ram Kripal Yadav.
- (16) Smt. Tejaswini Seeramesh
- (17) Prof. K.M. Kadermohideen
- (18) Shri Naveen Jindal (Speech unfinished)

The discussion was not concluded.

6.07 P.M.

Lok Sabha adjourned till 11 A.M. on Thursday, the 10th August, 2006)

**P.D.T.
ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, August 10, 2006/Sravana 19, 1928 (Saka)

No. 181

11.00 A.M.

1. Reference by Speaker

The Speaker made reference to the 64th anniversary of the 'Quit India' movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and paid homage to the Father of the Nation and martyrs who sacrificed their lives for the freedom of the motherland.

He also made reference to the 61st anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while in the memory of the freedom fighters and the victims of the atomic holocaust.

(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.31 A.M. and re-assembled at 1.00 P.M.)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 241-260 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1829-2050 would be printed in the official report of the day.

1.00 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2003-2004,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2004-2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2004-2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2004-2005.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Airline Allied Services Limited, New Delhi, for the year 2004-2005.
 - (ii) Statement regarding Review by the Government on the Comments of the Comptroller General on the Audited Accounts of the Airline Allied Services Limited, New Delhi, for the year 2004-2005.
 - (iii) Annual Report of the Airline Allied Services Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the year 2004-2005.
 - (ii) Statement regarding Review by the Government on the Comments of the Comptroller General on the Audited Accounts of the Indian Airlines Limited, New Delhi, for the year 2004-2005.
 - (iii) Annual Report of the Indian Airlines Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2004-2005
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 2004, under sub-section (4) of section 15A of the said Act.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2004 under sub-section (4) of section 21 of the said Act.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2006-2007.
- (18) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2006-2007.
 - (ii) Memorandum of Understanding between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2006-2007.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) The Kerosene (Restriction on Use and Fixation of Ceiling Price) Amendment Order, 2006, published in Notification No. G.S.R. 405 (E) in Gazette of India dated the 6th July, 2006.
- (ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2006, published in Notification No. G.S.R.404 (E) in Gazette of India dated the 6th July, 2006.

4. Message From Rajya Sabha

Secretary-General reported a message from Rajya Sabha, that at its sitting held on the 8th August, 2006, Rajya Sabha agreed without any amendment to the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2006, passed by Lok Sabha on the 2nd August, 2006.

5. Financial Committees (2005-2006) - A Review

Secretary-General laid on the Table (Hindi and English versions) of the “Financial Committees (2005-2006) - A Review”.

6. Statement by Minister

The Minister of Tourism and Culture made a statement (i) correcting the reply given on 24.11.2005 to Unstarred Question No. 431 by Shri Kailash Meghwal, M.P. regarding ‘Corruption in Sending Artists to Foreign Countries’; and (ii) giving reasons for delay in correcting the reply.

1.30 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Karan Singh Yadav regarding need for early approval of proposed Dairy Development Scheme in Alwar District of Rajasthan under the ‘Swarnjayanti Gram Swarojgar Yojana (SGSY).
- (2) Smt. Pratibha Singh regarding need to accept the proposal of the State Government of Himachal Pradesh for equity participation in Hydro Projects.
- (3) Shri Dawa Narbula regarding need to exempt the hill Tea Gardens of Darjeeling

- from paying Water Cess.
- (4) Shri N.S.V. Chitthan regarding need to evolve a code to check the depiction of vulgarity in T.V. serials.
 - (5) Shri Manjunath Kunnur regarding need to set up a Food Park in Haveri district, Karnataka.
 - (6) Shri Rakesh Singh Thakur regarding need to set up a sub-centre of Sports Authority of India at Jabalpur city, Madhya Pradesh.
 - (7) Shri Subhash Maharia regarding need for four-laning of NH-11 from Jaipur to Sikar.
 - (8) Shri Parsuram Majhi regarding need to stop the work on Polavaram project in Andhra Pradesh.
 - (9) Shri Yogi Aditya Nath regarding need to check the infiltration on Indo-Bangladesh border.
 - (10) Shri P. Mohan regarding need to set up a Passport Office in Madurai, Tamil Nadu.
 - (11) Smt. C.S. Sujatha regarding need to include Kallada Irrigation project in Kerala under Command Area Development Water Management (CADWM) programme.
 - (12) Shri Raghuraj Singh Shakya regarding need to shift the Railway gates of Balrai and 24C, Chandanpur Kothi railway crossing towards East for the convenience of the public.
 - (13) Shri Anirudh Prasad Alias Sadhu Yadav regarding need to implement the proposed reservation for OBCs in higher and technical educational institutions.
 - (14) Shri Prasanna Acharya regarding need to equip Bay Exploration Project in Orissa with more technically trained man power.
 - (15) Shri Prabhunath Singh regarding need to commence classes in Central School Maharajganj, district Siwan, Bihar.
 - (16) Dr. K. Dhanaraju regarding need to provide timely medical aid and drugs to the victims of snake bite in the country.
 - (17) Dr. M. Jagannath regarding need for timely release of adequate funds for providing scholarships to SC/ST/OBC students of Andhra Pradesh.
 - (18) Dr. Arun Kumar Sarma regarding need to construct a bridge over Lohit Channel of river Brahmaputra between Dhole and Sadia in Assam.
 - (19) Shri Mani Charenamei regarding need to streamline the Public Distribution System in Manipur.

(Due to interruptions in the House, Lok Sabha adjourned at 1.03 P.M. and re-assembled at 1.30 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

1.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th August, 2006)

General.

**P.D.T.
ACHARY,
Secretary-**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, August 11, 2006/Sravana 20, 1928 (Saka)

No. 182

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.01 P.M.)

12.01 P.M.

1. Observation by the Speaker

The Speaker made the following observation: -

“Hon’ble Members, on 7 August, 2006, I received several notices raising, what has been described as, question of privilege from Prof. V.K. Malhotra, Sarvashri Braja Kishore Tripathy, Prabhunath Singh, George Fernandes, Santosh Gangwar, Sukhdev Singh Libra, Major Gen. B.C. Khanduri and Mohan Singh against the Hon’ble Prime Minister regarding alleged leakage of the report of the Justice Pathak Inquiry Authority on the Volcker Committee Disclosures before it was laid on the Table of the House. Shri Mohan Singh’s notice is also directed against Editor of the newspaper “Rashtriya Sahara” which has, it is stated, carried a news report in this regard. I have also received a notice of question of privilege from Dr. M. Jagannath on 8 August, 2006 in the matter. It is the contention of the Hon’ble Members that leakage of the contents of the Report before it was laid on the Table of both the Houses of Parliament amounts to a breach of privilege and contempt of the House. Though Justice Pathak Inquiry Authority was not constituted under the Commissions of Inquiry Act, 1952, the Government subsequently issued a notification declaring that certain specific provisions of the Act would be applicable to the said Authority. Hence the report of the Authority which was presented to the Hon’ble Prime Minister by Justice Pathak on 3 August, 2006 was to be treated as confidential and not to be published before it was laid on the Table of both the Houses of Parliament.

On 4 August, 2006, when some Hon’ble Members raised the matter about the leakage in the media of the report of the Pathak Inquiry Authority, from the Chair, I

expressed my resentment on such publication and also desired that the Government should enquire into the matter.

The question that has arisen is whether such prior publication, what is described as the leakage of a portion of the report in the media, amounts to breach of privilege of the House. The question which has been raised is not *res integra* and there are ample authorities to hold that giving premature publicity to any matter connected with the business of the House is not a breach of privilege and contempt of the House though in some cases it may amount to an act of impropriety. It has been held that no privilege of Parliament is involved if statement on any matter of public interest is not first made in the House and is made outside. Such actions are against conventions and propriety but do not constitute any basis on which breach of privilege can be founded. It has been held that it is not a breach of privilege if documents intended for members are circulated to the Press and to non-members first, though such acts are deprecated.

It may be mentioned and as has been stated that after the submission of the report to the Government in the evening of 3 August, 2006, it was placed before the House on Monday, 7 August, 2006 along with action taken report thereon and I expect the Government will duly investigate as to how the leakage took place. Of course, it is for the Government to take action but I expect that such steps will be taken.

Late Shri G.V. Mavalankar, Hon'ble Speaker of first Lok Sabha in his ruling in the House on 22 August, 1955 on the issue of leakage of the Report of the Bank Award Commission before it was laid on the Table of the House, was pleased to hold that leakage of the Report did not constitute any breach of privilege. Similarly, on a number of occasions in the past, question of breach of privilege was raised in the context of leakage of the budget. On 19 March, 1956, a question of breach of privilege was raised in the Lok Sabha on the leakage of budget proposals. The then Hon'ble Speaker while giving his ruling on the issue referred to two well-known cases of the House of Commons, namely, Thomas Case and Dalton Case in which the leakage of budget was treated as not constituting a breach of privilege, and held accordingly. Again, on 25 February, 1982, on a question of privilege in the context of the leakage of Railway Budget, the Hon'ble Speaker ruled that leakage of budget did not constitute a breach of privilege. It has been consistently held in a catena of cases in India as well as in the House of Commons that a document which is in the custody of the Government before it is presented to the House is treated as an official secret and, therefore, the leakage of the same does not constitute a breach of privilege of the House.

In view of the rulings of my very distinguished predecessors and the well-established position, I hold that no breach of privilege or contempt of the House has been occasioned by the leakage of the contents of the Report. I therefore disallow the notices of question of privilege.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 261-280 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2051-2158 would be printed in the official report of the day.

12.08 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTPC Limited and the Ministry of Power for the year 2006-2007.
- (2) A copy of the Annual Statement (Hindi and English versions) of allotments made fewer than 5% discretionary quota in accordance with the guidelines issued by the Directorate of Estates for the year ending the 31st December, 2005.
- (3) A copy of the Bank Term Deposit Scheme, 2006 (Hindi and English versions) published in Notification No. S.O. 1220(E) in Gazette of India dated the 28th July, 2006, under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.
- (4) A copy of the Notification No. F.No. 142/09/2006-TR (Hindi and English versions) containing Order extending the limitation of six months for making the investment under section 54EC of the Income Tax Act, 1961, capital gains arising from transfer of long term capital asset issued under clause (c) of sub-section (2) of section 119 of the said Act.
- (5) A copy of the Company Secretaries (Second Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No.710/1/(M)/1 in Gazette of India dated 26th June, 2006 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.
- (6) A copy of the Chartered Accountants (Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. 1-CA (7) /84/2005 in Gazette of India dated 17th June, 2006 under section 30B of the Chartered Accountants Act, 1949.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Poverty Alleviation for the year 2006-2007.
- (8) A copy of the Notification No. Ref. DEBC No. 1(Hindi and English versions) published in Gazette of India dated the 17th June, 2006 amending the Reserve Bank of India Employees' Provident Regulation, 1935, issued under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981:-
 - (i) The Export-Import Bank Officers' Service (Amendment) Regulations, 2006 published in Notification No. F.No. F-11/3/2005-IR/No. Exim/Service/2004 in

Gazette of India dated the 2nd June, 2006.

(ii) The Export-Import Bank Officers' Service (Amendment) Regulations, 2005 published in Notification No. F.No. 4/1/1/2003/IR/No. Exim/Service/2004 in Gazette of India dated the 2nd June, 2006.

(iii) The Export-Import Bank of India (Employee's) Pension (Amendment) Regulations, 2006 published in Notification No. EXIM/Pension/2006/F.No. 11/3/2003-IR(Vol.II) in Gazette of India dated the 7th April, 2006.

(10) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Current Account Transaction) (Amendment) Rules, 2006 published in Notification No. G.S.R. 412(E) in Gazette of India dated the 11th July, 2006.

(ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Second Amendment) Regulations, 2006 published in Notification No. G.S.R. 413(E) in Gazette of India dated the 11th July, 2006.

(11) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2006 published in Notification No. S.O. 783 (E) in Gazette of India dated the 22nd May, 2006.

(ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2006 published in Notification No. S.O. 807 (E) in Gazette of India dated the 26th May, 2006.

(iii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2006 published in Notification No. S.O. 560(E) in Gazette of India dated the 19th April, 2006.

(iv) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2006 published in Notification No. S.O. 948(E) in Gazette of India dated the 26th June, 2006.

(v) The Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2006 published in Notification No. S.O. 997 (E) in Gazette of India dated the 5th July, 2006.

(vi) The Securities and Exchange Board of India (Merchant Bankers) (Second Amendment) Regulations, 2006 published in Notification No. S.O. 640 (E) in Gazette of India dated the 3rd May, 2006.

(12) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2006, together with Auditor's Report thereon:-

- (i) Chandrapur-Gadchiroli Gramin Bank, Chandrapur
- (ii) Avadh Gramin Bank, Lucknow
- (iii) Bikaner Kshetriya Gramin Bank, Bikaner
- (iv) Surguja Kshetriya Gramin Bank, Amibikapur
- (v) Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri
- (vi) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara
- (vii) Farrukhabad Gramin Bank, Farrukhabad
- (viii) Jamuna Gramin Bank, Agra
- (ix) Solapur Gramin Bank, Solapur
- (x) Barabanki Gramin Bank, Barabanki
- (xi) Hadoti Kshetriya Gramin Bank, Kota
- (xii) Nanital-Almora Kshetriya Gramin Bank, Haldwani
- (xiii) Etah Gramin Bank, Etah
- (xiv) Hazaribagh Kshetriya Gramin Bank, Hazaribagh
- (xv) Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi
- (xvi) Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh
- (xvii) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha
- (xviii) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri
- (xix) Kshetriya Gramin Bank Hoshangabad, Hoshangabad
- (xx) Ranchi Kshetriya Gramin Bank, Ranchi
- (xxi) Himachal Gramin Bank, Mandi
- (xxii) Karnataka Vikas Grameena Bank, Dharwad
- (xxiii) Rewa Sidhi Gramin Bank, Rewa
- (xxiv) Sriganganagar Kshetriya Gramin Bank, Sriganganagar
- (xxv) Rushikulya Gramya Bank, Berhampur.
- (xxvi) Singhbhum Kshetriya Gramin Bank, Singhbhum (west)
- (xxvii) Madhya Bihar Gramin Bank, Patna
- (xxviii) Dhenkanal Gramya Bank, Dhenkanal
- (xxix) Dena Gujarat Gramin Bank, Gandhinagar
- (xxx) Kisan Gramin Bank, Badaun
- (xxxi) Kosi Kshetriya Gramin Bank, Purnia
- (xxxii) Kashi Gomti Samyut Gramin Bank, Varanasi
- (xxxiii) Malwa Gramin Bank, Sangrur
- (xxxiv) Shahdol Kshetriya Gramin Bank, Shahdol
- (xxxv) Rajasthan Gramin Bank, Alwar
- (xxxvi) Langpi Dehangi Rural Bank, Diphu
- (xxxvii) Kshetriya Kisan Gramin Bank, Mainpuri
- (xxxviii) Purvanchal Gramin Bank, Gorakhpur
- (xxxix) Prathama Bank, Moradabad
- (xl) South Malabar Gramin Bank, Malappuram

- (xli) Pithoragarh Kshetriya Gramin Bank, Pithoragarh
- (xlii) Baitarani Gramya Bank, Mayurbhanj
- (xliii) Gurgaon Gramin Bank, Gurgaon
- (xliv) Mandla Balaghat Kshetriya Gramin Bank, Mandla
- (xlv) Pinakini Grameena Bank, Nellore
- (xlvi) Aligarh Gramin Bank, Aligarh
- (xlvii) Haryana Gramin Bank, Rohtak
- (xlviii) Mahakaushal Kshetriya Gramin Bank, Jabalpur
- (xlix) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur
- (l) Kalpatharu Grameena Bank, Tumkur
- (li) Bhandara Gramin Bank, Bhandara
- (lii) Kalahandi Anchalika Gramya Bank, Bhawanipatna
- (liii) Puri Gramya Bank, Puri
- (liv) Punjab Gramin Bank, Kapurthala
- (lv) Marathwada Gramin Bank, Nanded
- (lvi) Thane Gramin Bank, Thane
- (lvii) Aurangabad-Jalna Gramin Bank, Aurangabad
- (lviii) Baroda Rajasthan Gramin Bank, Ajmer
- (lix) Pandyan Grama Bank, Virudhunagar
- (lx) Pragathi Gramin Bank, Bellary
- (lxi) Jhabua Dhar Kshetriya Gramin Bank, Jhabua
- (lxii) Devi Patan Kshetriya Gramin Bank, Gonda
- (lxiii) Ballia Kshetriya Gramin Bank, Ballia
- (lxiv) Raigarh Kshetriya Gramin Bank, Raigarh.
- (lxv) Mizoram Rural Bank, Aizawl
- (lxvi) Baroda Western Uttar Pradesh Gramin Bank, Bareilly
- (lxvii) Dewas-Shajapur Kshetriya Gramin Bank, Dewas
- (lxviii) Baroda Gujarat Gramin Bank, Bharuch
- (lxix) Vidharbha Kshetriya Gramin Bank, Akola
- (lxx) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
- (lxxi) Marwar Gramin Bank, Pali-Marwar
- (lxxii) Nadia Gramin Bank, Nadia
- (lxxiii) Visveshvaraya Grameena Bank, Mandya
- (lxxiv) Uttar Pradesh Gramin Bank, Meerut
- (lxxv) Parvatiya Gramin Bank, Chamba
- (lxxvi) Giridih Kshetriya Gramin Bank, Giridih
- (lxxvii) Rajgarh-Sehore Kshetriya Gramin Bank, Sehore
- (lxxviii) Nimar Kshetriya Gramin Bank, Khargone
- (lxxix) Indore-Ujjain Kshetriya Gramin Bank, Ujjain
- (lxxx) Etawah Kshetriya Gramin Bank, Etawah

(lxxxix) Murshidabad Gramin Bank, Murshidabad

(lxxxix) Gaur Gramin Bank, Malda

(lxxxix) Deccan Grameena Bank, Hyderabad.

(lxxxix) Triveni Kshetriya Gramin Bank, Orai

(13) A copy each of the following notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) S.O. 2102 published in Gazette of India dated the 3rd June, 2006 regarding exemption to the ‘Ramakrishna Sarada Mission, Dakshneshwar, Kolkata’ under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (ii) S.O. 2103 published in Gazette of India dated the 3rd June, 2006 regarding exemption to the ‘Navajivan Trust, Ahmedabad’ under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (iii) S.O. 2104 published in Gazette of India dated the 3rd June, 2006 regarding exemption to the ‘Sree Ramakrishna Satyananda Ashram, Village Jirakpur, P.O. Bashirhat Railway Station, District North 24 Parganas (N), West Bengal’ under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (iv) S.O. 2106 published in Gazette of India dated the 3rd June, 2006 regarding exemption to the ‘Jehangir Art Gallery, Mumbai’ under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.
- (v) S.O. 2292 published in Gazette of India dated the 17th June, 2006 regarding exemption to the ‘Uttaranchal State Seed and Organic Production Certification Agency, M-4 Chandralok colony, 101, Rajpur Road, Dehradun’ under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (vi) S.O. 2293 published in Gazette of India dated the 17th June, 2006 regarding exemption to the ‘Rashtriya Mahila Kosh, Room No. 645, Shastri Bhawan, Rajendra Prasad Road, New Delhi’ under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (vii) S.O. 2294 published in Gazette of India dated the 17th June, 2006 regarding exemption to the ‘Chief Minister’s Earthquake Relief Fund, Maharashtra Mantralaya, Madam Cama Road, Mumbai’ under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

- (viii) S.O. 2295 published in Gazette of India dated the 17th June, 2006 regarding exemption to the “The Hindu Women’s Welfare Society, Sharddhanand Marg, Maheshwari Udyan, Matunga (East), Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (ix) S.O. 2549 published in Gazette of India dated the 8th July, 2006 regarding exemption to the “Petroleum Planning and Analysis Cell, 2nd Floor, Core-8, Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (x) S.O. 2550 published in Gazette of India dated the 8th July, 2006 regarding exemption to the “Arya Vaidya Sala, Kattakkal” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xi) S.O. 2552 published in Gazette of India dated the 8th July, 2006 regarding exemption to the “India International Rural Cultural Centre, 7, Nelson Mandela Road, Institutional Area, Sector C-1, Vasant Kunj, New Delhi-110 070” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xii) S.O. 2553 published in Gazette of India dated the 8th July, 2006 regarding exemption to the “National Council of Applied Economic Research, Parisilla Bhawan, 11, Indraprastha Estate, New Delhi-110002” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2005-2006.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2005-2006.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) S.O. 985 (E) published in Gazette of India dated the 30th June 2006, together with an explanatory memorandum seeking to provide for Rules of Origin for imports of goods on preferential rate of duty under agreement on South Asian Free Trade Area (SAFTA), between the Governments of SAARC (South Asian Association of Regional Cooperation) Members States comprising the People’s Republic of Bangladesh, the Kingdom of Bhutan, the Republic of India, the

Republic of Maldives, the Kingdom of Nepal, the Islamic Republic of Pakistan and the Democratic Socialist Republic of Sri Lanka.

- (ii) S.O. 1094 (E) published in Gazette of India dated the 14th July, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated the 3rd August, 2001.
- (iii) S.O. 1185 (E) published in Gazette of India dated the 26th July, 2006, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency of *vice-versa* for purpose of assessment of import.
- (iv) S.O. 1186 (E) published in Gazette of India dated the 26th July, 2006, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency of *vice-versa* for purpose of assessment of export.
- (v) S.O. 399 (E) published in Gazette of India dated the 4th July, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 38/96-Cus., dated the 23rd July, 1996.
- (vi) S.O. 260 (E) published in Gazette of India dated the 1st May, 2006, together with an explanatory memorandum seeking to operationalise a new export promotion scheme namely Duty Free Import Authorisation Scheme introduced in the Foreign Trade Policy announced on 7.4.2006.
- (vii) S.O. 275 (E) published in Gazette of India dated the 5th May, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (viii) S.O. 276 (E) published in Gazette of India dated the 5th May, 2006, together with an explanatory memorandum making certain amendments in the SIX Notifications mentioned therein.
- (ix) S.O. 408 (E) published in Gazette of India dated the 10th July, 2006, together with an explanatory memorandum seeking to operationalise the Target Plus Scheme for the year 2005-2006.
- (x) The Customs and Central Excise Duties Drawback (Amendment) Rules, 2006 published in Notification No. G.S.R.64 (E) in Gazette of India dated the 15th February, 2006, together with an explanatory memorandum.
- (xi) G.S.R. 414 (E) published in Gazette of India dated the 11th July, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2005-Cus., (N.T.) dated the 2nd May, 2005.
- (xii) The Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2006 published in Notification No. G.S.R.419 (E) in Gazette of India dated

the 13th July, 2006, together with an explanatory memorandum.

(xiii) G.S.R. 436 (E) published in Gazette of India dated the 20th July, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(xiv) G.S.R. 420 (E) published in Gazette of India dated the 13th July, 2006, together with an explanatory memorandum determining the rates of drawback, mentioned therein, subject to certain conditions.

(16) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, for the year ended the 31st March, 2006 under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 430 (E) published in Gazette of India dated the 19th July, 2006, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on ethylene-propylene-non-conjugated diene rubber, originating in, or exported from the European Union, the United States of America, People's Republic of China and Brazil and imported into India., on the basis of final findings of the designated authority.

(ii) G.S.R. 458(E) published in Gazette of India dated the 2nd August, 2006, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on partially oriented yarn, originating in or exported from People's Republic of China for a period of six months.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.429 (E) published in Gazette of India dated the 19th July, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE dated the 1st March, 2006.

(ii) G.S.R.437 (E) published in Gazette of India dated the 20th July, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated the 1st March, 2006.

(iii) G.S.R. 365 (E) published in Gazette of India dated the 14th June, 2006 together with an explanatory memorandum facilitating domestic procurement of goods against Served from India Scheme Certificate without payment of Central Excise duty.

(19) A copy of the Life Insurance Corporation of India (Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. F. No. 14(2)2001-Ins.V in

Gazette of India dated 26th May, 2006 under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956.

*(20) A copy of the Notification No. 80/2006-Cus. (Hindi and English versions) published in Gazette of India dated the 11th August, 2006, together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1st March, 2002, so as to reduce customs duty on crude palm oil, crude palmolein and other fractions of crude palm oil from 80% to 70% and on Refined Bleached Deodorized palm oil, Refined Bleached Deodorized Palmolein and other refined palm oils from 90% to 80%, under section 159 of the Customs Act, 1962.

4. Report Of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the Twenty-ninth Report (Hindi and English versions) of the Public Accounts Committee (2006-2007) on “Status of improvement of efficiency through the ‘Restructuring’ of the Income Tax Department”.

5. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Eighth Report (Hindi and English versions) of the Committee on Empowerment of Women (2005-06) on the Action Taken by the Government on the recommendations contained in the Second Report of the Committee (Fourteenth Lok Sabha) on the subject ‘Scheme for Rehabilitating Women in Difficult Circumstances - **SWADHAR**’.

6. Report on Indian Parliamentary Participation at 18th Commonwealth Speakers and Presiding Officers Conference in Nairobi

Secretary-General presented the Report (Hindi and English versions) on Indian Parliamentary participation in the 18th Commonwealth Speakers and Presiding officers Conference held at Nairobi in January, 2006.

.....
*At 4.05 P.M.

7. Statements by Ministers

- (1) The Minister of Parliamentary Affairs on behalf of the Minister of Science and Technology made a statement regarding the status of implementation of recommendations contained in the 149th Report of Standing Committee on Science and Technology, Environment and Forests pertaining to the Department of Science and Technology.
- (2) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 14th August, 2006.

12.19 P.M.

8. Statements by the Leader of the House and the Leader of the Opposition on the letter dated 8 August, 2006, from the Chairman, NDA addressed to the Speaker regarding the functioning of the House.

Hon'ble Leader of the House and Minister of Defence (Shri Pranab Mukherjee) made the following statement: -

“The leaders of various parties and groups in the Lok Sabha express their deep anguish at the tone and the contents of the letter of 8th August, 2006, written by a veteran Parliamentarian and former Prime Minister to the Hon'ble Speaker of this august House. By casting aspersions on the impartiality in the official conduct of the Hon'ble Speaker, it casts a deep, dark shadow on the entire House and the democratic values that it cherishes and has nourished over decades.

The letter is more painful because it emanates from the pen of a person who has himself struggled to uphold the dignity of the House over several decades and is known for his commitment to parliamentary values. The Speaker is more of an institution rather than a person and any aspersions on the keystone of parliamentary democracy is an indictment upon all its constituents, who have faithfully served the people of India for five decades and more. Large numbers of leaders, including parties belonging to UPA and outside, feel very strongly that under no circumstances and provocation should there be any reflection on the conduct of the Chair in any form or manner.

Sir, as I mentioned the other day, we have full confidence and trust in you, in which you are conducting the business of the House.”.

Thereafter, Hon'ble Leader of Opposition (Shri L.K. Advani) made the following statement:-

“Sir, I rise to record my strong disagreement with the statement just made by the Leader of the House.....

.....I can say that every Party in the National Democratic Alliance, every Member of the National Democratic Alliance strongly endorses every word in that letter....

.....I hold that there are no aspersions cast in that letter. There are no reflections in that letter at all. In fact, I really wonder how anyone can construe that letter as being disrespectful to the Chair.

Sir, I regard that letter as the sage advice of a senior statesman to the Presiding Officers of the House, and it is not clearly to you, Sir.

.....Therefore, it is that I have expressed my disagreement with what the Leader of the House has said. I am firm again that this letter is a guidance for all of us, all Parliamentarians, not merely the Speaker but everyone.”.

1.14 P.M.

9. Supplementary Demands for Grants (General) – 2006-2007

Time Taken: 6 hrs. 09 mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 3, 5 to 8, 11, 17 to 19, 30, 31, 33, 35, 41, 44 to 48, 52 to 54, 56, 61, 64, 69, 70, 78, 84, 85, 91, 94, 99, 100 and 102 to 105 in respect of Budget (General) for 2006-2007 continued.

The following members took part in the debate: -

- (1) Shri Naveen Jindal
- (2) Shri Kharabela Swain
- (3) Shri Ravi Prakash Verma
- (4) Shri Mohan Rawale
- (5) Shri Brahmananda Panda
- (6) Smt. Paramjit Kaur Gulshan
- (7) Shri Jual Oram
- (8) Shri Asaduddin Owaisi
- (9) Shri Sunil Khan
- (10) Shri Shailendra Kumar
- (11) Shri Tapir Gao
- (12) Shri K. Yerrannaaidu
- (13) Shri Giridhar Gamang
- (14) Dr. Ramkrishna Kusmaria
- (15) Shri Thupstan Chhewang

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 3, 5 to 8, 11, 17 to 19, 30, 31, 33, 35, 41, 44 to 48, 52 to 54, 56, 61, 64, 69, 70, 78, 84, 85, 91, 94, 99, 100 and 102 to 105 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2006-2007 were voted in full.

10. Government Bill – Introduced.

The Appropriation (No. 4) Bill, 2006.

11. Government Bill – Passed

The Appropriation (No. 4) Bill, 2006.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

3.38 P.M.

12. Supplementary Demand for Grants (Railways) – 2006-2007

Time Taken: 4 hrs. 55 mts.

Discussion on the Supplementary Demand for Grants (Railways) No. 16 in respect of Budget (Railways) for 2006-2007 commenced.

The following members took part in the debate:-

- (1) Dr. Laxminarayan Pandey
- (2) Dr. Rajesh Mishra
- (3) Smt. Minati Sen
- (4) Shri Rewati Raman Singh
- (5) Shri Ram Kripal Yadav
- (6) Shri A. Krishnaswamy
- (7) Shri Mohammad Tahir Khan
- (8) Shri Brahmananda Panda
- (9) Shri Prabodh Panda
- (10) **Prof. Rasa Singh Rawat
- (11) Shri Adhir Chowdhury
- (12) Shri Lonappan Nambadan
- (13) Shri Shailendra Kumar
- (14) Shri K. Francis George
- (15) *Shri Madhusudan Mistry
- (16) *Shri Ganesh Singh
- (17) *Smt. M.S.K. Bhavani Rajenthiran
- (18) *Shri Anirudh Prasad *alias* Sadhu Yadav
- (19) Shri Deepender Singh Hooda
- (20) *Shri Arjuncharan Sethi
- (21) *Shri P. Karunakaran
- (22) Shri Alok Kumar Mehta
- (23) Shri Bhanu Pratap Singh Verma

* Written speeches were laid on the Table.

** They also laid some portions of their speeches on the Table.

- (24) Shri Jai Prakash
- (25) *Shri S.K. Kharventhan
- (26) Smt. Susmita Bauri
- (27) Shri Ashok Argal
- (28) *Shri Shankhlal Majhi
- (29) Kunwar Manvendra Singh (Mathura)
- (30) Shri Ravi Prakash Verma
- (31) Dr. Satyanarayan Jatiya
- (32) **Shri Bhartruhari Mahtab
- (33) *Smt. Tejaswini Seeramesh
- (34) **Dr. Ramkrishna Kusmaria
- (35) **Dr. Karan Singh Yadav
- (36) Shri Vanlalzawma
- (37) Shri Manjunath Kunnur
- (38) Shri Jasubhai Dhanabhai Barad
- (39) Shri Tapir Gao

Shri Lalu Prasad replied to the debate.

Supplementary Demand for Grants No. 16 for the amount shown under column 3 of the printed list of the Supplementary Demand for Grants (Railways) – 2006-2007 was voted in full.

* Written speeches were laid on the Table.

** They also laid some portions of their speeches on the Table.

13. Government Bill – Introduced.

The Appropriation (Railways) No. 4 Bill, 2006.

14. Government Bill – Passed

The Appropriation (Railways) No. 4 Bill, 2006.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

8.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th August, 2006)

P.D.T.
ACHARY,
Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 14, 2006/Sravana 23, 1928 (Saka)

No. 183

11.00 A.M.

1. Starred Questions

Starred Question Nos. 281, 283-285 and 290 were orally answered. Replies to Starred Question Nos. 282, 286-289 and 291-300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2159-2285 were laid on the Table.

12 Noon

3. Papers Laid On The Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2005-2006.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Cable Television Networks (Second Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.452(E) in Gazette of India dated the 31st July, 2006 under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.
- (5) A copy of the Apprenticeship (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.117 in Gazette of India dated the 20th May, 2006, under sub-section (3) of section 37 of the Apprentices Act, 1961.

(6) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2004-2005 within the stipulated period of nine months after the close of the accounting year.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2004-2005.

(ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2004-2005.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director General) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.445 (E) in Gazette of India dated the 26th August, 2006, under section 39 of the Bureau of Indian Standards Act, 1986.

(12) A copy of the Notification No. S.O. 526 (E) (Hindi and English versions) published in Gazette of India dated the 12th April, 2006, containing Order banning sale of drug 'Oseltamivir Phosphate' in open market, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(13) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2004-2005.

(ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Stores Limited (Super Bazar), New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Stores Limited (Super Bazar), New Delhi, for the year 2005-2006.

(16) A copy of the Notification No. S.O. 834 (E) (Hindi and English versions) published in Gazette of India dated the 31st May, 2006 making certain amendments in the Notification No. S.O. 728 (E) dated the 21st July, 1987, issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

(17) A copy of the Notification No. S.O.1207 (E) (Hindi and English versions) published in Gazette of India dated the 27th July, 2006, making certain amendments in the Notification No. S.O. 93(E) dated the 29th January, 1998, issued under section 3 of the Environment (Protection) Act, 1986.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha, that at its sitting held on the 10th August, 2006, Rajya Sabha agreed without any amendment to the Actuaries Bill, 2006, passed by Lok Sabha on 2nd August, 2006.

5. Statements by Minister

The Minister of Parliamentary Affairs made the following statements regarding:-

* (1) Launching of Doordarshan's Urdu Channel by Prasar Bharti with effect from 15th August, 2006; and

(2) the status of implementation of recommendations contained in the 21st Report of Standing Committee on Information Technology, pertaining to the Ministry of Information and Broadcasting on Conditional Access System (CAS).

.....
*Made in Urdu

12.06 P.M.

6. Submissions by Members

Regarding reported telephonic conversation by Minister of State in the Ministry of Home Affairs with a jail inmate in Bulandshahar Jail, Uttar Pradesh.

The following members made submissions regarding reported telephonic conversation by Minister of State in the Ministry of Home Affairs with a jail inmate in Bulandshahar Jail, Uttar Pradesh: -

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Mohan Singh
- (3) Shri Ilyas Azmi
- (4) Shri Braja Kishore Tripathy
- (5) Shri L.K. Advani
- (6) Shri Rajiv Ranjan Singh

Shri Manikrao Gavit, Minister of State in the Ministry of Home Affairs made a statement in this regard.

Shri Pranab Mukherjee also responded.

12.18 P.M.

7. Calling Attention

Prof. Vijay Kumar Malhotra called the attention of the Minister of Urban Development regarding applicability of the Delhi Laws (Special Provisions) Act, 2006 in the context of observations made by Judicial Authorities.

The Minister of Urban Development made a statement in regard thereto.

.....
From 1.22 P.M. to 2.02 P.M. members raised matters of urgent public importance.

2.05 P.M.

8. Matters under Rule 377

- (1) Shri Adhir Chowdhury raised a matter regarding need to open a Railway Ticket Booking Counter in Kandi Municipality area of Murshidabad district, West Bengal.
- (2) Shri Harisinh Chavda raised a matter regarding need to provide better Railway passenger services and amenities in Palanpur, Banaskantha parliamentary constituency, Gujarat.
- (3) Shri V.K. Thummar raised a matter regarding need to remove the ban on low cost diesel used by farmers in Amreli parliamentary constituency, Gujarat.
- (4) Dr. Laxminarayan Pandey raised a matter regarding need to expedite the grant of subsidy on Solar Energy project proposals sent by the Government of Madhya Pradesh and Rajasthan.

- (5) Shri Bhanwar Singh Dangawas raised a matter regarding need to accord clearance to the proposal for generation of electricity from Gas at C.I.L near Mirapur, Rajasthan.
- (6) Shri Lonappan Nambadan raised a matter regarding need for widening of NH-47 and NH-17 in the Angamaly-Mannuthy and Mannuthy-Valayar sectors in Kerala.
- (7) Shri Shailendra Kumar raised a matter regarding need to include Kaushambi in Uttar Pradesh in the Tourism Map of India for its alround development.
- (8) Shri Raghunath Jha raised a matter regarding need to provide a special economic package for infrastructural development in Bihar.

2.18 P.M.

9. Government Bill – Under Consideration

Time Allotted: 3 hrs.

Time Taken: 42 mts.

Balance: 2 hrs. 18 mts.

The Cantonments Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri
Pranab Mukherjee.

The following members took part in the debate: -

- (1) Shri Bachi Singh Rawat
- (2) Shri Balasaheb Vikhe Patil
- (3) Dr. Babu Rao Mediyam (Speech unfinished)

The discussion was not concluded.

3.00 P.M.

10. Private Members' Bills – Introduced

* (1) The Constitution (Amendment) Bill, 2006 (Amendment of article 117, etc.) by Shri Anandrao Vithoba Adsul.

(2) The Promotion of Self-Employment Bill, 2006 by Shri Chandrakant Khaire.

(3) The National Commission for Exploitation of Natural Resources Bill, 2006 by Shri Chandrakant Khaire.

(4) The Rights of Persons Suffering from Acquired Immuno Deficiency Syndrome Bill, 2006 by Shri Chandrakant Khaire.

(5) The Girl Child (Welfare) Bill, 2006 by Shri Chandrakant Khaire.

3.03 P.M.

11. Private Members' Bills – Withdrawn

(i) The Crop Insurance Bill, 2005 by Shri Iqbal Ahmed Saradgi.

Further discussion on the motion for consideration of the Bill moved by Shri Iqbal Ahmed Saradgi on the 12th May, 2006, continued.

Shri Sharad Pawar took part in the debate.

Shri Iqbal Ahmed Saradgi replied to the debate.

The Bill was withdrawn by leave of the House.

.....
*At 3.21 P.M.

3.22 P.M.

(ii) The Safai Karamcharis Insurance Scheme Bill, 2005 by Smt. Krishna Tirath.

The motion for consideration of the Bill was moved by Smt. Krishna Tirath.

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri K.S. Rao
- (3) Shri Shailendra Kumar
- (4) Shri C.K. Chandrappan
- (5) Prof. M. Ramadass
- (6) Shri Bhanu Pratap Singh Verma
- (7) Shri S.K. Kharventhan
- (8) Shri Surendra Prakash Goyal
- (9) Shri Kiren Rijiju

Smt. Subbulakshmi Jagadeesan took part in debate.

Smt. Krishna Tirath replied to the debate.

The Bill was withdrawn by leave of the House.

4.33 P.M.

12. Private Member's Bill – Under Consideration

The Abolition of Capital Punishment Bill, 2004, by Shri C.K. Chandrappan.

The motion for consideration of the Bill was moved by Shri C.K. Chandrappan and his speech was not concluded.

The discussion was not concluded.

4.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th August, 2006)

P.D.T.
ACHARY,
Secretary-General.

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LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, August 17, 2006/Sravana 26, 1928 (Saka)

No. 184

11.00 A.M.

1. Starred Questions

Starred Question Nos. 301-303 and 307-308 were orally answered. Replies to Starred Question Nos. 304-306 and 309-320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2286-2515 were laid on the Table.

12 Noon

3. Papers Laid On The Table

A copy of the Railway Passengers (Cancellation of ticket and refund of fare) (Second Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 453 (E) in Gazette of India dated the 1st August, 2006, under section 199 of the Railways Act, 1989.

12.02 P.M.

4. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending on 11 August, 2006.

12.05 P.M .

5. Postponement of Calling Attention - Announcement by the Speaker

The Speaker made the following announcement: -

“Hon’ble Members, a Calling Attention regarding situation arising out of violation of various labour laws in the country by Shri Gurudas Dasgupta and others is listed at Sl. No. 3 in today’s List of Business.

The Minister of Labour and Employment, vide his letter dated 16 August, 2006, addressed to me, has informed that due to health related problems, he is not in a position to attend to the Parliament today and has requested that the Calling Attention may kindly be postponed.

I have acceded to his request. I hope, the House agrees. It will be taken up on 23rd August, 2006.”.

The House agreed.

12.07 P.M.

6. Submissions by Members

(i) Reported news of posting of three surrendered militants presently absorbed in CRPF, in Prime Minister’s security.

The following members made submissions regarding reported news of posting of three surrendered militants presently absorbed in CRPF, in Prime Minister’s security: -

- (1) Shri Ramji Lal Suman
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Braja Kishore Tripathy
- (4) Shri Mohan Singh

Shri Shivraj V. Patil responded.

(ii) Regarding revival of Hindustan Cables Limited and non-payment of salaries to its employees.

The following members made submissions regarding revival of Hindustan Cables Limited and non-payment of salaries to its employees: -

- (1) Shri Basudeb Acharia
- (2) Shri Bansagopal Chowdhury

Shri Santosh Mohan Dev responded.

(iii) Regarding non-payment of salaries to 14,000 employees of ITI Limited working in various units in the country.

Shri Ananth Kumar made submission regarding non-payment of salaries to 14,000 employees of ITI Limited working in various units in the country.

Shri Santosh Mohan Dev responded.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2. 05 P.M.)

2.05 P.M.

7. Matters under Rule 377

- (1) Smt. Tejaswini Seeramesh raised a matter regarding need to set up a 'Food Park' in Ramnagar, Kanakapura Parliamentary Constituency in Karnataka.
- (2) Shri Badiga Ramakrishna raised a matter regarding need to ensure security of women working in call centres.
- (3) Shri Surendra Prakash Goyal raised a matter regarding need to give adequate compensation to the farmers whose lands were acquired for setting up High Tech Cities in Ghaziabad and Gautam Budh Nagar districts in Uttar Pradesh.
- (4) Shri S.K. Kharventhan raised a matter regarding need to provide necessary funds to construct bridges in Dharapuram Taluk, Palani Parliamentary constituency, Tamil Nadu.
- (5) Dr. Karan Singh Yadav raised a matter regarding need to entrust Bala Quila and step-Well or Baori monuments situated in Alwar, Rajasthan to Archaeological Survey of India to save their glorious heritage.
- (6) Shri Thawar Chand Gehlot raised a matter regarding need for four-laning of NH 3 between Gwalior and Dewas.
- (7) Shri Bhanu Pratap Singh Verma raised a matter regarding need to computerise the Reservation Counter at Konch station in Jhansi Division.
- (8) Dr. K.S. Manoj raised a matter regarding need to declare sea erosion as a calamity for assistance from Calamity Relief Fund (CRF) and National Calamity Contingency Fund (NCCF).
- (9) Shri Harikewal Prasad raised a matter regarding need to accord approval for including sixteen castes of OBCs in Uttar Pradesh into SC category.
- (10) Shri Ram Kripal Yadav raised a matter regarding need to expedite the construction work of NH 30 between Patna and Aara.
- (11) Shri M. Appadurai raised a matter regarding need to release educational scholarship for the children of Beedi workers in Tenkasi constituency, Tamil Nadu.
- (12) Shri Kailash Baitha raised a matter regarding need to expedite the construction of various roads in Bagaha Parliamentary Constituency, Bihar under 'Pradhan Mantri Gram Sadak Yojna'.

- (13) Shri Munshi Ram raised a matter regarding inclusion of some castes belonging to OBC category into SC category in Uttar Pradesh.
- (14) Shri Anwar Hussain raised a matter regarding need to provide reservation to Muslim OBCs as provided in the Mandal Commission Report.

2.29 P.M.

8. Government Bill – Under consideration

Time Allotted: 3 hrs.
Time Taken: 2 hrs. 12 mts.
Balance: 48 mts.

The Cantonments Bill, 2006, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri Pranab Mukherjee on the 14th August, 2006, continued.

The following members took part in the debate: -

- (1) Dr. Baburao Mediyam
- (2) Shri Mohan Singh
- (3) Shri Alok Kumar Mehta
- (4) Shri Bhartruhari Mahtab
- (5) Shri Suresh Prabhu
- (6) Shri Prabodh Panda
- (7) Smt. Maneka Gandhi
- (8) Dr. (Col.) Dhani Ram Shandil
- (9) Shri K. Yerrannaidu
- (10) Shri Chandrakant Khaire
- (11) Shri Santosh Gangwar (Speech unfinished)

The discussion was not concluded.

3.59 P.M.

9. Discussion under Rule 193

Time Taken: 2 hrs. 50 mts.

Shri Mohan Singh raised a discussion regarding widespread distress among the farmers in the country.

The following members took part in debate: -

- (1) Smt. Preneet Kaur
- (2) Shri Kailash Joshi
- (3) *Shri Kuldeep Bishnoi
- (4) Shri Anant Gangaram Geete
- (5) Dr. Sujan Chakraborty
- (6) *Smt. Archana Nayak
- (7) Shri Devendra Prasad Yadav
- (8) Shri Jyotiraditya M. Scindia
- (9) Shri D. Venugopal
- (10) *Shri S. Mallikarjuniah
- (11) Shri Prasanna Acharya
- (12) Shri Sukhbir Singh Badal
- (13) *Shri Bhartruhari Mahtab

The discussion was not concluded.

* Written speeches were laid on the Table.

***10. MOTION**

Shri H.R. Bhardwaj moved the following motion: -

"That a Joint Committee of the Houses to be called the Joint Committee to examine the constitutional and legal position relating to Office of Profit be constituted consisting of fifteen members, ten members from this House to be nominated by the Speaker including the Chairperson of the Joint Committee and five members from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha.

2. That the terms of reference of the Joint Committee shall be -

- (i) to examine, in the context of settled interpretation of the expression "Office of Profit" in article 102 of the Constitution and the underlying constitutional principles therein, and to suggest a comprehensive definition of "Office of Profit";
- (ii) to recommend, in relation to "Office of Profit", the evolution of generic and comprehensive criteria which are just, fair and reasonable and can be applied to all States and Union territories;
- (iii) to examine the feasibility of adoption of system of law relating to prevention of disqualification of Members of Parliament as existing in the

United Kingdom and considered by the Constitution (Forty-second Amendment) Act, 1976; and

(iv) to examine any other matter incidental to the above.

3. That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee.
4. That the Joint Committee shall make a report to this House by the first day of the last week of the next session of Parliament.

.....
* At 4.24 P.M.

5. That in other respects, the Rules of Procedure of this House relating to the Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.
6. That this House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members nominated by the Chairman, Rajya Sabha to the Joint Committee."

The motion was adopted.

@ 7.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th August, 2006)

P.D.T.
ACHARY,
Secretary-

General.

.....
@ From 7.20 P.M. to 7.53 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, August 18, 2006/Sravana 27, 1928 (Saka)

No. 185

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321-324 were orally answered. Replies to Starred Question Nos. 325-340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2516-2652 were laid on the Table.

12 Noon

3. Papers Laid on The Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
 - (1) The Income-tax (Eighth Amendment) Rules, 2006 published in Notification No. S.O.1176(E) in Gazette of India dated the 25th July, 2006, together with an explanatory memorandum.
 - (2) S.O. 1230 (E) published in Gazette of India dated the 31st July, 2006 together with an explanatory memorandum notifying the ICC Development (International)

Limited, as the person, ICC Champions Trophy, 2006 as the International Sporting event and the income arising to ICC Development (International) Limited on account of Sale of media and sponsorship rights received or receivable from global Cricket Corporation Private Limited, Singapore amount to \$42 million as the specified income.

- (3) The Income-tax (Seventh Amendment) Rules, 2006 published in Notification No. S.O.1163(E) in Gazette of India dated the 24th July, 2006, together with an explanatory memorandum.
- (4) A copy of the Notaries (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 19th May, 2006, under sub-section (3) of section 15 of the Notaries Act, 1952.
- (5) A copy of the Company Secretaries (Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. 710/1(M)/1 in Gazette of India dated the 4th May, 2006, under sub-section (4) section 39 of the Company Secretaries Act, 1980 together with a Corrigendum thereto published in Notification No. 111 (Hindi and English versions) in Gazette of India dated the 20th July, 2006.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23A of the Regional Rural Banks Act, 1976:-
 - (i) S.O. 1129(E) published in Gazette of India dated the 19th July, 2006, regarding dissolution of the Cauvery Grameena Bank and Kalpatharu Grameena Bank.
 - (ii) S.O. 1130(E) published in Gazette of India dated the 19th July, 2006, regarding dissolution of the Aligarh Gramin Bank, Jamuna Gramin Bank and Etah Gramin Bank.
 - (iii) S.O. 1131(E) published in Gazette of India dated the 19th July, 2006, regarding dissolution of the Hoshangabad Kshetriya Gramin Bank, Chhindwara-Seoni Kshetriya Gramin Bank, Mandla-Balaghat Kshetriya Gramin Bank and Shahdol Kshetriya Gramin Bank.
 - (iv) S.O. 1132(E) published in Gazette of India dated the 19th July, 2006, regarding dissolution of the Sree Anantha Grameena Bank, Rayalaseema Grameena Bank and Pinakini Grameena Bank.
 - (v) S.O. 1133(E) published in Gazette of India dated the 19th July, 2006, regarding dissolution of the Marwar Gramin Bank, Sriganaganagar Kshetriya Gramin Bank and Bikaner Kshetriya Gramin Bank.
 - (vi) S.O. 1134(E) published in Gazette of India dated the 19th July, 2006, regarding dissolution of the Ranchi Kshetriya Gramin Bank, Singhbhum Kshetriya Gramin Bank, Hazaribagh Kshetriya Gramin Bank and Giridih Kshetriya Gramin Bank.

- (vii) S.O. 1135(E) published in Gazette of India dated the 19th July, 2006, regarding dissolution of the Chambal Kshetriya Gramin Bank and Gwalior-Datia Kshetriya Gramin Bank.
- (viii) S.O. 1165 (E) published in Gazette of India dated the 24th July, 2006, regarding dissolution of the Alaknanda Gramin Bank, Ganga-Yamuna Gramin Bank and Pithoragarh Kshetriya Gramin Bank.
- (ix) S.O. 1166(E) published in Gazette of India dated the 24th July, 2006, regarding dissolution of the Bastar Kshetriya Gramin Bank, Bilaspur Raipur Kshetriya Gramin Bank and Raigarh Kshetriya Gramin Bank.
- (x) S.O. 1167(E) published in Gazette of India dated the 24th July, 2006, regarding dissolution of the Palamau Kshetriya Gramin Bank and Santhal Paraganas Gramin Bank.
- (xi) S.O. 1168(E) published in Gazette of India dated the 24th July, 2006, regarding dissolution of the Bundelkhand Kshetriya Gramin Bank, Damoh-Panna-Sagar Kshetriya Gramin Bank and Shivpuri-Guna Kshetriya Gramin Bank.
- (xii) S.O. 1169(E) published in Gazette of India dated the 24th July, 2006, regarding dissolution of the Shri Venkateshwara Grameena Bank and Kanakdurga Grameena Bank.

(7) A copy each of the following Notifications (Hindi and English versions) under section 77 of Narcotic Drugs and Psychotropic Substances Act, 1985:-

- (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2004 published in Notification No. G.S.R. 95 (E) in Gazette of India dated the 4th February, 2004, together with an explanatory memorandum.
- (ii) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2005 published in Notification No. G.S.R. 736 (E) in Gazette of India dated the 22nd December, 2005, together with an explanatory memorandum.

(8) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India –Union Government (Civil) (No. 19 of 2006) – Autonomous bodies – Performance Audit of the System of Revenue Generation by Doordarshan and All India Radio-Prasar Bharti for the year ended the March, 2005.
- (ii) Report of the Comptroller and Auditor General of India –Union Government (Civil) (No. 15 of 2006) – (Performance Audit) Sarva Shiksha Abhiyan – Department of Elementary Education and Literacy (Ministry of Human Resource Development) for the year ended the March, 2005.

(9) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2006 published in Notification No. S.O. 1235(E) in Gazette of India dated the 1st August, 2006.
 - (ii) The Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2006 published in Notification No. S.O. 1254 (E) in Gazette of India dated the 3rd August, 2006.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2005-2006.

4. Messages from Rajya Sabha

Secretary-General reported the following three messages from Rajya Sabha: -

- (i) That at its sitting held on the 14th August, 2006, Rajya Sabha passed the Central Silk Board (Amendment) Bill, 2006.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Produce Cess Laws (Abolition) Bill, 2006, passed by Lok Sabha on the 3rd August, 2006.
- (iii) That at its sitting held on the 14th August, 2006, Rajya Sabha agreed without any amendment to the Government Securities Bill, 2006 passed by Lok Sabha on the 7th August, 2006.

5. Bill as passed by Rajya Sabha-Laid on the Table

The Central Silk Board (Amendment) Bill, 2006.

***6. Assent to Bill**

Secretary-General laid on the Table the Parliament (Prevention of Disqualification) Amendment Bill, 2006, passed again by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 25th July, 2006.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Bajju Ban Riyan presented a copy each of the following reports:-

- (1) Ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sittings of the Committee relating thereto on the Ministry of Finance (Department of Revenue) on “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes (CBDT)”.
- (2) Tenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sittings of the Committee relating thereto on the Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs on “Provision of financial assistance and protection of traditional Scheduled Castes and Scheduled Tribes artisans”.
- (3) Eleventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sittings of the Committee relating thereto on the Ministry of Finance (Banking Division) on “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Syndicate Bank and credit facilities provided by the Bank to them”.

***At 5.46 P.M.**

8. Report of Railway Convention Committee

Shri Gingee N. Ramachandran presented the Fifth Report (Hindi and English Versions) of Railway Convention Committee (2004) on ‘Rate of Dividend for 2006-07 and other ancillary matters.’

9. Statements by Ministers

- (i) The Minister of Finance made a statement regarding the status of implementation of recommendations contained in the 28th, 29th and 33rd Reports of Standing Committee on Finance, pertaining to the Ministry of Finance.
- (ii) The Minister of Science and Technology made a statement regarding the status of implementation of recommendations contained in the 158th Report of Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2006-07) pertaining to the Ministry of Earth Sciences.
- (iii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st August, 2006.

12.12 P.M.

10. Calling Attention

Shri Braja Kishore Tripathy called the attention of Hon'ble Prime Minister to the situation arising out of proposed discontinuation of Revised Long Term Action Plan for the Kalahandi-Bolangir-Koraput (KBK) in Orissa and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Planning laid a statement (Hindi and English versions) in regard thereto.

11. Submissions by Members

12.49 P.M.

(i) Need to provide special package to Gujarat in view of recent flood situation in the State.

Shri Harin Pathak made submission regarding need to provide special package to Gujarat in view of recent flood situation in the State.

Shri Ratilal Kalidas Verma, Dr. Vallabhbai Kathiria, Sarvashri P.S. Gadhavi, Ashok Kumar Pradhan and Harisinh Chavda associated.

Shri Shivraj V. Patil responded.

12.56 P.M.

(ii) Drought situation in various parts of the country.

Shri Raghunath Jha made submission regarding drought situation in various parts of the country.

Sarvashri Devendra Prasad Yadav, Ram Kripal Yadav, Sitaram Singh, Anirudh Prasad *Alias* Sadhu Yadav and Harikewal Prasad associated.

Shri Shivraj V. Patil responded.

1.01 P.M.

(iii) Need to provide more facilities to Haj Pilgrims.

Shri Ramji Lal Suman made submission regarding need to provide more facilities to Haj Pilgrims.

Sarvashri Ravi Prakash Verma, Ilyas Azmi, Hannan Mollah, Dr. Shafiqur Rahman Barq and Shri Adbul Rashid Shaheen associated.

Shri Priya Ranjan Dasmunsi responded.

1.06 P.M.

(iv) Need to take steps for laying the report of ‘Liberhan Inquiry Commission’ expeditiously.

Shri Devendra Prasad Yadav made submission regarding need to take steps for laying the report of ‘Liberhan Inquiry Commission’ expeditiously.

Dr. Shafiqur Rahman Barq, Sarvashri Adhir Chowdhury, Asaduddin Owaisi, Smt. Krishna Tirath, Sarvashri Madan Lal Sharma, Furkan Ansari, Dr. Rajesh Mishra and Shri Rashid J.M. Aaron associated.

Shri Shivraj V. Patil responded.

#(v) Need to implement ‘one rank one pension’ policy to ex-soldiers.

Shri Kishan Singh Sangwan made submission regarding need to implement ‘one rank one pension’ policy to ex-soldiers.

Shri B.K. Handique responded.

.....
#At 6.07 P.M.

1.20 P.M.

12. Government Bill – Passed

Time Taken: 4 hrs. 27 mts.

The Cantonments Bill, 2006, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri Pranab Mukherjee on the 14th August, 2006, continued.

The following members took part in the debate: -

- (1) Shri Santosh Gangwar
- (2) Shri Shailendra Kumar
- (3) Shri Naveen Jindal
- (4) Prof. Rasa Singh Rawat
- (5) Shri Tarit Baran Topdar
- (6) Prof. Chander Kumar
- (7) Smt. Sumitra Mahajan
- (8) Shri Ram Kripal Yadav
- (9) Maj. Gen (Retd.) B.C. Khanduri AVSM
- (10) Shri Virendra Kumar

Shri Pranab Mukherjee replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 360 were adopted.

Scheduled I was adopted.

Schedule II was adopted.

Schedule III was adopted.

Schedule IV was adopted.

Schedule V was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

3.35 P.M.

13. Private Member's Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Sarbananda Sonowal on the 16th December, 2005, continued: -

“This House expresses its concern over the regional imbalances created by the lack of development of different parts of the country and urges upon the Government to take urgent steps for the balanced and equitable growth of different parts of the country, particularly the remote areas, in order to strengthen the federal structure of the country.”

The following members took part in the debate: -

- (1) Smt. Tejaswini Seeramesh
- (2) Shri Kailash Meghwal
- (3) Shri Prasanna Acharya
- (4) Shri Kirip Chaliha
- (5) Shri Kiren Rijiju
- (6) Smt. Paramjit Kaur Gulshan
- (7) Shri Wangyuh W. Konyak
- (8) Dr. Karan Singh Yadav
- (9) Dr. H.T. Sangliana
- (10) Smt. Archana Nayak
- (11) Shri S.K. Bwiswmuthiary
- (12) Shri P.S. Gadhavi
- (13) Shri Kapil Sibal
- (14) Shri Mani Charenamei (speech unfinished)

The discussion was not concluded.

@6.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st August, 2006)

P.D.T.
ACHARY,
Secretary-General.

@ From 6.00 P.M. to 6.49 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 21, 2006/Sravana 30, 1928 (Saka)

No. 186

11.00 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri Kondapalli Paidithalli Naidu, a sitting member of Lok Sabha.

He also made reference to the passing away of Ustad Bismillah Khan, a renowned Shehnai player.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 341-360 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2653-2786 would be printed in the official report of the day.

11.05 A.M.

**(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd
August, 2006)**

**P.D.T.
ACHARY,**

Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, August 22, 2006/Sravana 31, 1928 (Saka)

No. 187

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 11.30 A.M.)

1. Submissions by Members

Regarding controversy over singing of National Song ‘Vande Mataram’ in Schools.

The following members made submissions regarding controversy over singing of National Song ‘Vande Mataram’ in Schools:-

- (1) Prof. Vijay Kumar Malhotra
- (2) *Km. Mamata Banerjee

Shri Arjun Singh responded.

(Due to interruptions in the House, Lok Sabha adjourned at 11.51 A.M. and re-assembled at 12 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 361-385 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2787-3016 would be printed in the official report of the day.

3. Short Notice Question

Short Notice Question No.1 addressed to the Minister of Health and Family Welfare regarding pesticides in soft drinks was orally answered and supplementaries were also answered.

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*At 11.47 A.M.

12.18 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Private Security Agencies Central Model Rules, 2006 (Hindi and English versions) published in Notification No. S.O. 617 (E) in Gazette of India dated the 26th April, 2006, issued under section 24 of the Private Security Agencies (Regulation) Act, 2005.

(2) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2002-2003.

(ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2000-2001.

(ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2001-2002.

(ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2004-2005, together with Audit Report thereon.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:-

(i) Annual Report of the National Human Rights Commission, New Delhi, for the year 2004-2005.

(ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission, New Delhi, for the year 2004-2005.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during

various sessions of Tenth, Eleventh, Thirteenth and Fourteenth Lok Sabha:-

TENTH LOK SABHA

1. Statement No. XXXIV Thirteenth Session, 1995

ELEVENTH LOK SABHA

2. Statement No. XXXI Third Session, 1996
3. Statement No. XXXV Fourth Session, 1997

THIRTEENTH LOK SABHA

4. Statement No. XXXV Second Session, 1999
5. Statement No. XXXVI Third Session, 2000
6. Statement No. XXXI Fourth Session, 2000
7. Statement No. XXIX Fifth Session, 2000
8. Statement No. XXXIX Sixth Session, 2001
9. Statement No. XXXVII Seventh Session, 2001
10. Statement No. XXIV Eighth Session, 2001
11. Statement No. XXII Ninth Session, 2002
12. Statement No. XIX Tenth Session, 2002
13. Statement No. XVII Eleventh Session, 2002
14. Statement No. XV Twelfth Session, 2003
15. Statement No. XII Thirteenth Session, 2003
16. Statement No. XI Fourteenth Session, 2003

FOURTEENTH LOK SABHA

17. Statement No. IX Second Session, 2004
18. Statement No. VII Third Session, 2004
19. Statement No. VI Fourth Session, 2005
20. Statement No. IV Fifth Session, 2005
21. Statement No. III Sixth Session, 2005
22. Statement No. II Seventh Session, 2006

- (8)(i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part I and II), Delhi, for the year 2001-2002.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi (Part I and II), Delhi, for the year 2001-2002.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2004-2005, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Visva Bharati, Santiniketan, for the year 2004-2005, together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2004-2005, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 2004-2005.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2000-2001.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2000-2001.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2004-2005, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2004-2005.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2004-2005.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the statement (Hindi and English versions) showing reasons for delay in laying the University Grants Commission (Minimum Standards of Instruction for the grant of Ist degree through Formal Education) Regulations, 2003.

(25) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the University Grants Commission (Minimum Standards of Instruction for the grant of Masters degree through Formal Education) Regulations, 2003.

(26) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the University Grants Commission (Return of Information by Universities) Rules, 2004.

(27) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the University Grants Commission (Return of Information by University Grants Commission) Rules, 2004.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2002-2003.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2002-2003.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2003-2004, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2003-2004.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and

Management, Gwalior, for the year 2004-2005.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2004-2005, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2004-2005.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2004-2005.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2004-2005.
- (35)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2004-2005.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2004-2005.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2004-2005, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2004-2005.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41)(i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2004-2005.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2004-2005.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the years 2000-2001, 2001-2002, 2002-2003, 2003-2004 and 2004-2005 within the stipulated period of nine months after the close of the respective accounting years.
- (44) A copy of the Notification No. F. 13-10/2003-Desk (U) (Hindi and English versions) published in Gazette of India dated the 24th June, 2006 making certain amendments and additions to the Statutes of the Mizoram University, under sub-section (2) of section 46 of the Mizoram University Act, 2000.
- (45)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2004-2005, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2004-2005.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47)(i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2003-2004.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the National Commission for Minority Educational Institutions Act, 2004:-

- (i) The National Commission for Minority Educational Institutions (Annual Statement of Accounts) Rules, 2006, published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 16th May, 2006.
 - (ii) The National Commission for Minority Educational Institutions (Salaries and Allowances and Conditions of Service of Chairperson and other Members) Rules, 2006, published in Notification No. G.S.R. 416 (E) in Gazette of India dated the 12th July, 2006.
- (50)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2004-2005.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52)(i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2004-2005.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 62 of the Biological Diversity Act, 2002:-
- (i) The National Biodiversity Authority (Recruitment and Conditions of Service of Officer and other employees) Regulations, 2006 published in Notification No. G.S.R. 156 in Gazette of India dated the 1st July, 2006.
 - (ii) The National Biodiversity Authority (Annual Report and Annual Statement of Accounts) Rules, 2005 published in Notification No. G.S.R. 1689 (E) in Gazette of India dated the 5th December, 2005.
- (55)(i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2004-2005.
- (56) A copy of the Tea Board (Recruitment and Conditions of Service of Officers appointed by Government) Amendment Rules, 2006 (Hindi and English versions) published in Notification

No. G.S.R. 428 (E) in Gazette of India dated the 18th July, 2006, under sub-section (3) of section 49 of the Tea Act, 1953.

- (57) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the STCL Limited, Bangalore, for the year 2005-2006.
 - (ii) Annual Report of the STCL Limited, Bangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2004-2005.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2004-2005.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (Andaman and Nicobar Islands), Port Blair, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (Andaman and Nicobar Islands), Port Blair, for the year 2003-2004.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

12.20 P.M.

5. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending on 18 August, 2006.

12.23 P.M.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the following reports:-

- (1) Twelfth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sittings of the Committee relating thereto on the Ministry of Finance (Department of Revenue) on “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs (CBEC)”.
- (2) Thirteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto on the Ministry of Finance, (Banking Division) on Action taken by the Government on the recommendations contained in the First Report (14th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to them”.
- (3) Fourteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto on the Ministries of Home Affairs, Social Justice and Empowerment and Tribal Affairs on Action taken by the Government on the recommendations contained in the Fourth Report (14th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding “Atrocities on Scheduled Castes and Scheduled Tribes and pattern of social crimes towards them”.

7. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table the Statements (Hindi and English Versions) showing Final Action Taken replies of the Government on the recommendations/observations contained in Chapter I of the following Action Taken Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

- (1) Fifteenth Report (13th Lok Sabha) – Reservation for and employment of Scheduled Castes and Scheduled Tribes in State Bank of Patiala and credit facilities provided by the bank to them.
- (2) Nineteenth Report (13th Lok Sabha) – Working of Integrated Tribal Development Projects in Madhya Pradesh.

8. Report of the Business Advisory Committee

Shri Priya Ranjan Dasmunsi presented the Twenty-ninth Report of the Business Advisory Committee.

9. Statements by Ministers

- (i) The Minister of State in the Ministry of Human Resource Development on behalf of the Minister of Human Resource Development made a statement regarding the status of implementation of recommendations contained in the 158th Report of Standing Committee on Human Resource Development on Demands for Grants (2005-06) pertaining to the Department of School Education and Literacy (erstwhile Department of Elementary Education and Literacy).

12.25 P.M.

- (ii) The Minister of Agriculture made a statement regarding the status of implementation of recommendations contained in the Ninth Report of Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2005-06) of the Ministry of Consumer Affairs, Food and Public Distribution, pertaining to the Department of Food and Public Distribution.

12.27 P.M.

- (iii) The Minister of State in the Ministry of Home Affairs on behalf of the Minister of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 119th Report of Standing Committee on Home Affairs on Demands for Grants (2006-07) pertaining to the Ministry of Home Affairs.

12.30 P.M.

- (iv) The Minister of Parliamentary Affairs made the following statements regarding:-
- (1) The factual position on carrying of Arab TV channels; and
 - (2) The status of implementation of recommendations contained in the 24th Report of Standing Committee on Information Technology on 'Functioning of Registrar of Newspapers for India (RNI)', pertaining to the Ministry of Information and Broadcasting.

12.31 P.M.

10. Observation by the Speaker – Question of Privilege

The Speaker made the following Observation:-

“Shri Santasri Chatterjee, I have received your notice on the question of privilege dated 18th August, 2006 against Shri Shatrughan Sinha, Member of Rajya Sabha and Shri Viswanathan, Sociologist for allegedly casting aspersions on the Office of Speaker, Lok Sabha in an article published in *The Times of India*, dated 13th

August, 2006. I treat it with the contempt that it deserves. I do not allow this notice. Let it be dropped.”.

11. Submissions by Members

12.32 P.M.

(i) Regarding reservation to SCs and STs in Minority Educational Institutions.

Shri Ratilal Kalidas Verma made a submission regarding reservation to SCs and STs in Minority Educational Institutions.

Smt. Karuna Shukla, Sarvashri Ram Swaroop Koli, Mahesh Kumar Kanodia and Punnulal Mohale associated.

Shri Priya Ranjan Dasmunsi responded.

12.37 P.M.

(ii) Need to provide flood relief to Madhya Pradesh.

Shri Gauri Shanker Chaturbhuj Bisen made a submission regarding need to provide flood relief to Madhya Pradesh.

Sarvashri Ganesh Singh, Chhatar Singh Darbar, Krishna Murari Moghe and Chandramani Tripathi associated.

Shri Shivraj V. Patil responded.

12.40 P.M.

(iii) Need to provide Central assistance for the flood affected areas of Orissa.

Shri Braja Kishore Tripathy made a submission regarding need to provide Central assistance for the flood affected areas of Orissa: -

Shri Bhartruhari Mahtab associated.

Shri Shivraj V. Patil responded.

12.44 P.M.

(iv) Need to provide diesel subsidy to farmers affected by drought in Bihar.

Shri Prabhunath Singh made a submission regarding need to provide diesel subsidy to farmers affected by drought in Bihar.

Shri Shivraj V. Patil responded.

12.47 P.M.

(v) Alleged atrocities committed on Dalit women in Lakhi Sarai district of Bihar.

Shri Devendra Prasad Yadav made a submission regarding alleged atrocities committed on Dalit women in Lakhi Sarai district of Bihar.

Shri Shivraj V. Patil responded.

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From 12.32 P.M. to 1.08 P.M. members raised matter of urgent public importance.
1.09 P.M.

12. Calling Attention

Shri Raghunath Jha called the attention of Minister of Home Affairs to the situation arising out of the absence of Border Roads resulting in the increase in ISI and Naxalite activities on Indo-Nepal Border and steps taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto.

1.36 P.M.

13. Government Bill - Introduced

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2006.

The motion for leave to introduce the Bill moved by Shri Priya Ranjan Dasmunsi was opposed.

After some discussion, the motion was adopted and the Bill was introduced.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri V.K. Thummar regarding need to convert the metre gauge railway line from Jaitalsar to Dhasa in Amreli Parliamentary Constituency, Gujarat.
- (2) Shri D. Vittal Rao regarding need to bring amendments in the EPF Act for the benefit of Handloom Weavers Cooperative Societies in Andhra Pradesh.
- (3) Shri S.K. Kharventhan regarding need to check the pollution caused by

- ‘Coconut Shell Burning Industries’ operating without valid license in Palani Parliamentary Constituency, Tamil Nadu.
- (4) Shri Nikhil Kumar regarding need for effective implementation of National Rural Employment Guarantee Scheme in Aurangabad, Bihar.
 - (5) Shri M. Raja Mohan Reddy regarding need to provide a package of incentives for Industrial development in Andhra Pradesh.
 - (6) Shri Jivabhai A. Patel regarding need to allot the shares of ONGC to those farmers whose lands have been acquired by the Company in Mehsana Parliamentary Constituency, Gujarat.
 - (7) Smt. Jayaben B. Thakkar regarding need to review the Government’s decision regarding reduction in excise duty on charged drugs over MRP in Gujarat.
 - (8) Shri Kailash Meghwal regarding need to provide reservation to the eligible persons of SC/ST category in the appointment of Judges in Supreme Court and various High Courts.
 - (9) Shri Jual Oram regarding need to sanction adequate funds for early completion of construction work on Talchar-Bimlagarh Railway line, in Orissa.

 - (10) Shri Chandramani Tripathi regarding need to include Reeva Parliamentary constituency in Madhya Pradesh under Rural Employment Guarantee Scheme.
 - (11) Shri P.S. Gadhavi regarding need for four laning of Gandhidham-Mundra Road in Kutch district, Gujarat.
 - (12) Shri Basudeb Barman regarding need to extend Railway network in Sunderbans area of Mathaurapur Parliamentary Constituency, West Bengal.
 - (13) Shri Sunil Khan regarding need to amend Merchant Shipping Act, 1958 with a view to protect the interests of Indian Seamen.
 - (14) Shri Tufani Saroj regarding need to formulate a policy for allotment of Petrol Pumps by maintaining a distance of five Kms. between two filling Stations in Uttar Pradesh.
 - (15) Shri Shailendra Kumar regarding need to provide stoppage of 4164 Down Sangam Express and Chauri-Chaura Express at Manauri Railway Station in Chayal Parliamentary Constituency, Uttar Pradesh.
 - (16) Shri Rajesh Kumar Manjhi regarding need to take steps for socio-economic upliftment of Mushar community in Bihar.
 - (17) Shri E.G. Sugavanam regarding need to expedite the setting up of an Ordnance Factory at Krishanagiri and upgrade the existing infrastructural facilities at other Ordnance Factories in Tamil Nadu.
 - (18) Shri Mohd. Mukeem regarding need to monitor the functioning of Sidharth Nagar District Cooperative Bank in Uttar Pradesh.

- (19) Dr. C. Krishnan regarding need to provide special Hill Area Fund for development of Valparai in Pollachi Parliamentary Constituency, Tamil Nadu.
- (20) Shri Wangyuh W. Konayak regarding need to expedite the negotiations with NSCN(IM) faction to find out an early solution for restoring peace in Nagaland.

1.45 P.M.

15. Government Bill – Passed

Time Taken: 1 hr. 33 mts.

(i) The Central Silk Board (Amendment) Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Shankharsinh Vaghela.

The following members took part in the debate: -

- (1) Shri Ananth Kumar
- (2) Dr. Rajesh Mishra
- (3) Shri Basudeb Acharia
- (4) Shri E.G. Sugavanam
- (5) Shri Shailendra Kumar
- (6) Shri Bhartruhari Mahtab
- (7) Shri M. Shivanna
- (8) Shri Suresh Angadi
- (9) Smt. Tejaswini Seeramesh
- (10) Shri Manjunath Kunnur
- (11) Shri Prahlad Joshi
- (12) Shri R.L. Jalappa

Shri E.V.K.S. Elangovan on behalf of Shri Shankharsinh Vaghela replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri E.V.K.S. Elangovan on behalf of Shri Shankharsinh Vaghela.

The motion was adopted and the Bill was passed.

3.18 P.M.

16. Government Bill – Under consideration

Time allotted: 2 hrs. 30 mts.

Time Taken: 1 hr. 23 mts.

Balance: 1 hr. 07 mts.

The Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2005.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal on behalf of Shri P. Chidambaram.

The following members took part in the debate: -

- (1) Shri P.S. Gadhavi
- (2) Shri K.S. Rao
- (3) Shri Lakshman Seth
- (4) Shri Shailendra Kumar
- (5) Shri Ganesh Prasad Singh
- (6) Shri Suresh Prabhu
- (7) Shri Bhartruhari Mahtab

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted.

Clause-by-clause consideration of the Bill was postponed.

4.42 P.M.

17. Discussion under Rule 193

Time Taken: 2 hrs. 48 mts

Shri Gurudas Dasgupta raised a discussion on the Report of the Justice R.S. Pathak Inquiry Authority and the Action Taken Report thereon laid on the Table of the House on 7 August, 2006.

The following members took part in the debate:-

- (1) Smt. Maneka Gandhi

(Due to interruptions in the House, Lok Sabha adjourned at 5.41 P.M. and re-assembled at 6.00 P.M.)

- (2) Shri Kapil Sibal
- (3) Shri Mohammad Salim

The discussion was not concluded.

7.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd August, 2006)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 23, 2006/Bhadra 1, 1928 (Saka)

No. 188

11.00 A.M.

1. Starred Questions

Starred Question No. 386 was orally answered. Replies to Starred Question Nos. 387-390 and 392-405 were laid on the Table.

Starred Question No. 391 was postponed to the next session.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3017-3246 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.26 A.M. and re-assembled at 12 Noon)

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.454 (E) in Gazette of India dated the 1st August, 2006, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(2) A copy of the Notification No. G.S.R. 457 (E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 2006 notifying that the Entry of Vessels Into Ports Rules, 2005 be kept in abeyance with immediate effect until further order of the Central Government, issued under Indian Ports Act, 1908.

(3) A copy each of the following Notifications (Hindi and English versions) under section 204 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994:-

The Andaman and Nicobar Gram Panchayats (Levy of Taxes and Fees) Rules, 2002 published in Notification

No. F.No. 3-27/97-PR in Andaman and Nicobar Gazette dated the 24th April, 2002.

The Andaman and Nicobar Islands Panchayats Samitis (Levy, Assessment, Collection and Appropriation of Taxes, Duties, Cess Tolls and Fees) Rules, 2002, published in Notification No. No. 93/2002/F.No. 3-27/97-PR in Andaman and Nicobar Gazette dated the 24th April, 2002.

The Andaman and Nicobar Islands (Grant-in-Aid to Panchayati Raj Institutions) (3rd Amendment) Rules, 2003, published in Notification No. No. 153 (A)/2003/F.No. 6-6(1)/2003-PR(1) in Andaman and Nicobar Gazette dated the 21st August, 2003.

The Andaman and Nicobar Islands (Panchayat Administration) (Amendment) Rules, 2003, published in Notification No. No. 154 (A)/2003/F.No. 6-6(1)/2003-PR(2) in Andaman and Nicobar Gazette dated the 21st August, 2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Right to Information (Regulation of Fee and Cost) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. 294 (E) in Gazette of India dated the 18th May, 2006 under sub-section (1) of section 29 of the Right to Information Act, 2005.

(6) A copy of the Administrative Tribunals (Procedure for appointment of Vice-Chairmen and Members) Rules, 2006, (Hindi and English versions) published in Notification No. G.S.R. 144(E) in Gazette of India dated the 6th March, 2006, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985, together with a corrigendum thereto published in Notification No. G.S.R. 252(E) dated the 26th April, 2006.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2005 published in Notification No. G.S.R.617(E) in Gazette of India dated the 30th September, 2005.

(ii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2005 published in Notification No. G.S.R.699(E) in Gazette of India dated the 30th November, 2005.

(iii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 2005 published in Notification No. G.S.R.727(E) in Gazette of India dated the 20th December, 2005.

(iv) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2006 published in Notification No. G.S.R.360(E) in Gazette of India dated the 12th June, 2006.

(8) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2004-2005, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2004-2005.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2004-2005.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the

Indian Council of Medical Research, New Delhi, for the year 2004-2005, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2004-2005.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-
- The Prevention of Food Adulteration (4th Amendment) Rules, 2006 published in Notification No. G.S.R. 400(E) in Gazette of India dated the 5th July, 2006.
- The Prevention of Food Adulteration (Vth Amendment) Rules, 2006 published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 4th July, 2006.
- The Prevention of Food Adulteration (VIth Amendment) Rules, 2006 published in Notification No. G.S.R. 435 (E) in Gazette of India dated the 20th July, 2006.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Acharya Tulsi Regional Cancer Treatment and Research Institute, Bikaner, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Tulsi Regional Cancer Treatment and Research Institute, Bikaner, for the year 2004-2005.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 1989-1999.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 1999-2000.

- (iii) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2000-2001.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2001-2002.
- (v) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2002-2003.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2003-2004.
- (b) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the period from 1.1.1989 to 31.12.1992, together with Audit Report thereon.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the period from 1.1.1993 to 31.3.1996, together with Audit Report thereon.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the period from 1.4.1996 to 31.3.1999, together with Audit Report thereon.
- (iv) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the period from 1.4.1999 to 31.3.2000, together with Audit Report thereon.
- (v) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2000-2001, together with Audit Report thereon.
- (vi) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2001-2002, together with Audit Report thereon.

- (vii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (viii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (c) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 1989-2004.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Kamala Nehru Memorial Hospital, Allahabad, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamala Nehru Memorial Hospital, Allahabad, for the year 2004-2005.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National Institute of Naturopathy, Pune, for the year 2004-2005.
- (23) A copy of the TRAI Meetings for Transaction of Business (Second Amendment) Regulation, 2006, (7 of 2006) (Hindi and English versions) published in Notification No. F. No. 14-12/2006-FA. In Gazette of India dated the 10th July, 2006 under section 37 of the Telecom Regularity Authority of India Act, 1997.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956: -

S.O. 1017(E) published in Gazette of India dated the 7th July, 2006, regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-

Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.

S.O. 737(E) published in Gazette of India dated the 19th May 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.

S.O. 1123(E) published in Gazette of India dated the 18th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.

S.O. 1124(E) published in Gazette of India dated the 18th July, 2006, regarding acquisition of land for building (construction) of Dholpur Bypass on National Highway No. 3 (Agra-Gwalior section) in the State of Madhya Pradesh.

S.O. 691(E) published in Gazette of India dated the 12th May 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the State of Andhra Pradesh.

S.O. 875(E) and S.O. 876 (E) published in Gazette of India dated the 9th June, 2006, regarding acquisition of land for building (widening) of different stretches of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Andhra Pradesh.

S.O. 913(E) published in Gazette of India dated the 15th June, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.7 (Hyderabad-Bangalore section) in the State of Andhra Pradesh.

S.O. 1032(E) published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No.47 (Tamil Nadu/Kerala Border to Thrissur section) including construction of bypass in the State of Kerala.

S.O. 859(E) published in Gazette of India dated the 7th June, 2006, making certain amendments in the Notification No. S.O.1752 (E) dated the 13th December, 2005.

S.O. 956(E) published in Gazette of India dated the 28th June, 2006, regarding acquisition of land for building

(four-laning), maintenance, management and operation of National Highway No.7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.

S.O. 1047(E) published in Gazette of India dated the 11th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No.46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.

S.O. 1092(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No.5 (Chennai-Vijayawada section) in the State of Tamil Nadu.

S.O. 1096(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (widening) of National Highway No.7A (Palayamkottai-Thoothukudi section) in the State of Tamil Nadu.

S.O. 1122 (E) published in Gazette of India dated the 18th July, 2006, making certain amendments in the Notification No. S.O.925 (E) dated the 29th June, 2005.

S.O. 1030 (E) published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.22 (Ambala-Zirakpur section) in the State of Punjab.

S.O. 840(E) published in Gazette of India dated the 1st June, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.48 in the State of Karnataka.

S.O. 887(E) published in Gazette of India dated the 13th June, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.4 in the State of Karnataka.

S.O. 623(E) published in Gazette of India dated the 28th April, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No.7 (Hyderabad-Bangalore section) in the State of Karnataka.

S.O. 643(E) published in Gazette of India dated the 4th May, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management

and operation of National Highway No.7 (Hyderabad-Bangalore section) in the State of Karnataka.

S.O. 706(E) and S.O 708(E) published in Gazette of India dated the 13th May, 2006, regarding acquisition of land for building (widening/four-laning) of different stretches of National Highway No.57 (Muzaffarpur-Purnea section) in the State of Bihar.

S.O. 654(E) published in Gazette of India dated the 4th May, 2006, regarding acquisition of land for building (widening) of National Highway No.57 (Muzaffarpur-Purnea section) in the State of Bihar.

S.O. 951(E) published in Gazette of India dated the 27th June, 2006, regarding acquisition of land for building (widening) of National Highway No.57 (Muzaffarpur-Purnea section) in the State of Bihar.

S.O. 1018(E) published in Gazette of India dated the 7th July, 2006, regarding acquisition of land for building (widening) of National Highway No.57 (Muzaffarpur-Purnea section) in the State of Bihar.

S.O. 809(E) published in Gazette of India dated the 26th May, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.33, in the State of Jharkhand.

S.O. 890(E) published in Gazette of India dated the 13th June, 2006, regarding acquisition of land for building (widening) of National Highway No.33, including construction of bypasses, in the State of Jharkhand.

S.O. 1037(E) published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.33, (Ranchi-Jamshedpur section), in the State of Jharkhand.

S.O. 580(E) published in Gazette of India dated the 21st April, 2006, making certain amendments in the Notification No. S.O.1687 (E) dated the 5th December, 2005.

S.O. 935(E) published in Gazette of India dated the 23rd June, 2006, making certain amendments in the Notification No. S.O.1687 (E) dated the 5th December, 2005.

S.O. 1031(E) published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building, widening, maintenance, management and operation of Tamil Nadu/ Kerala Border (Walayar) of National Highway No.47, including construction of bypass, in the State of Kerala.

S.O. 1097(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (widening), of National Highway No.7A, (Palayamkottai-Thoothukudi section), in the State of Tamil Nadu.

S.O. 1101(E) published in Gazette of India dated the 17th July, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.67, in the State of Tamil Nadu.

S.O. 1157(E) published in Gazette of India dated the 21th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No.7 (Hosur-Krishnagiri section) in the State of Tamil Nadu.

S.O. 1179(E) published in Gazette of India dated the 26th July, 2006, regarding acquisition of land for building widening (four-laning and junction improvement/construction of free flow facilities), maintenance, management and operation of National Highway No.45, in the State of Tamil Nadu.

S.O. 1208(E) published in Gazette of India dated the 27th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No.4, (Chennai-Ranipet section), in the State of Tamil Nadu.

S.O. 1033(E) to S.O.1036 published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building (widening/our-laning), maintenance management and operation of different Stretches of National Highway No.11, (Bharatpur-Mahua section), in the State of Rajasthan.

S.O. 1090(E) published in Gazette of India dated the 13th July, 2006, regarding rates of fee to be recovered from the users of Reengus Bypass on National Highway No.11, (Agra-Bikaner section), in the State of Rajasthan.

(xxxvii). S.O. 1091(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (four-laning) of different stretches on

National Highway Nos.14 and 76 in the State of Rajasthan

(xxxviii) S.O. 1084(E) published in Gazette of India dated the 12th July, 2006, regarding acquisition of land for building (six-laning) of National Highway No.8, (Vadodara-Surat section), in the State of Gujarat).

S.O. 1095(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (widening/our-laning etc.), maintenance management and operation of National Highway No.14, (Deesa-Radhanpur section), in the State of Gujarat.

S.O. 1173(E) published in Gazette of India dated the 25th July, 2006, regarding acquisition of land for construction of bypass road outside the Sangamner town on National Highway No.50 in the State of Maharashtra.

S.O. 1261(E) published in Gazette of India dated the 7th August, 2006, regarding acquisition of land for building (widening) of different stretches on National Highway Nos.13 and 17 in the State of Karnataka.

S.O. 1237(E) published in Gazette of India dated the 2nd August, 2006, regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.52B in the State of Assam.

S.O. 1239(E) published in Gazette of India dated the 2nd August, 2006, regarding acquisition of land for the public purpose of building (four-laning) maintenance, management and operation of National Highway No.54 (Lumding to Maibong section) in the State of Assam.

(25) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (xviii, xix and xxvii) of (24) above.

(26) A copy of the Notification No. F. No. NH-11014/2/2004/P&M (Hindi and English versions) published in Gazette of India dated the 6th July, 2006, assigning additional charge of the National Highway Tribunal, Chandigarh to the Presiding Officer, National Highway Tribunal, Luknow with immediate effect till Presiding Officer, National Highway Tribunal, Chandigarh is appointed, issued under sub-section (2) of section 3 of the Control of National Highways (Land and Traffic) Act, 2002.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the

Indian Council for Cultural Relations, New Delhi, for the year 2004-2005, together with Audit Report thereon.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

4. Messages from Rajya Sabha

Secretary-General reported the following five messages from Rajya Sabha:-

That at its sitting held on 21 August, 2006, Rajya Sabha passed the Pondicherry (Alternation of Name) Bill, 2006.

That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 2006, passed by the Lok Sabha on 11 August, 2006.

That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (No. 4) Bill, 2006, passed by the Lok Sabha on 11 August, 2006.

* (iv) That at its sitting held on 22 August, 2006, Rajya Sabha passed the Wild Life (Protection) Amendment Bill, 2006.

(v) That at its sitting held on 21 August, 2006, Rajya Sabha passed the Essential Commodities (Amendment) Bill, 2006.

5. Bills as passed by Rajya Sabha – Laid on the Table

(i) The Pondicherry (Alternation of Name) Bill, 2006.

* (ii) The Wild Life (Protection) Amendment Bill, 2006.

(iii) The Essential Commodities (Amendment) Bill, 2006.

6. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2006-2007):-

(1) Thirty-first Report (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2004-2005)".

(2) Thirty-second Report (14th Lok Sabha) on Action Taken on Tenth Report of PAC (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2002-2003)".

7. Reports of Committee on Petitions

Shri Prabhunath Singh presented the following Reports of the Committee on Petitions (Hindi and English versions): -

(1) Sixteenth Report on matters concerned with Ministry of Petroleum and Natural Gas.

Seventeenth Report on matters concerned with Ministry of Civil Aviation, Ministry of Health & Family Welfare and Ministry of Home Affairs.

(3) Eighteenth Report on matters concerned with Ministry of Tourism and Culture.

(4) Nineteenth Report on matters concerned with Ministry of Labour and Employment.

8. Statement by Minister

The Minister of State in the Ministry of Communications and Information Technology made a statement regarding the status of implementation of recommendations contained in the 20th, 22nd and 28th Reports of Standing Committee on Information Technology, pertaining to the Departments of Posts, Information Technology and Telecommunications respectively in the Ministry of Communications and Information Technology.

12.05 P.M.

9. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Labour and Employment to the situation arising out of violation of various labour laws particularly the Industrial Disputes Act, the Minimum Wages Act, the Factories Act, the Trade Unions Act, the Provident Funds Act and the Employees State Insurance Act, etc. and steps taken by the Government in this regard.

The Minister of State in the Ministry of Labour and Employment laid a statement in regard thereto.

12.42 P.M.

10. Motion regarding the Twenty-ninth Report of the Business Advisory Committee

Shri Priyaranjan Dasmunsi moved the following motion: -

"That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 22nd August, 2006."

The motion was adopted.

11. Submissions by Members

12.43 P.M.

Need to give a financial package to Karnataka due to unprecedented flood and drought situation in the State.

Shri Ananth Kumar made a submission regarding need to give a financial package to Karnataka due to unprecedented flood and drought situation in the State.

Smt. Tejaswini Seeramesh and Shri Prahlad Joshi associated.

Shri Priya Ranjan Dasmunsi responded.

1.17 P.M.

(ii) Regarding development of North Bengal.

Km. Mamata Banerjee made a submission regarding development of North Bengal.

Shri Priya Ranjan Dasmunsi responded.

1.21 P.M.

(iii) Need to bring forth a legislation providing for ownership rights to Adivasis on forest land.

Shri Ramji Lal Suman made a submission regarding need to bring forth a legislation providing for ownership rights to Adivasis on forestland.

Shri Priya Ranjan Dasmunsi responded.

.....
From 12.43 P.M. to 1.42 P.M. members raised matters of urgent public importance.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Smt. Tejaswini Seeramesh regarding need to confer Bharat Ratna Award on Dr.

Shiva Kumara Swamyjee, Head of Shri Siddaganga Math, Tumkur, Karnataka.

- (2) Dr. Karan Singh Yadav regarding need for early commencement of Bhuj-Bareilly Express as proposed in Railway Budget 2006-07 and restore the stoppage at Rajgarh Station in Rajasthan.
- (3) Shri Badiga RamaKrishna regarding need to provide more financial assistance for Sarva Siksha Abhiyan in Andhra Pradesh.
- (4) Shri Harisinh Chavda regarding need to make provision in the Budget for the development of backward areas in Banaskantha, Gujarat and other parts of the country.
- (5) Smt. Pratibha Singh regarding need to take steps to conserve the ecology in Himachal Pradesh.
- (6) Shri Pankaj Chowdhary regarding need to provide adequate facilities to 'Madhvalia Gausadan' in district Maharajganj, Uttar Pradesh.
- (7) Shri Hansraj G. Ahir regarding need to gear up the relief and rehabilitation work in flood affected area of Vidarbha, Maharashtra.
- (8) Dr. Satyanarayan Jatiya regarding need to ensure the dignity of the individual by providing social and economic justice as enshrined in the constitution.
- (9) Shri Ganesh Singh regarding need to remove objectionable phrases used against Hindu deities in the syllabus of Indira Gandhi National Open University.
- (10) Shri Guharam Ajgalle regarding need to provide Railway network in Sarangarh Parliamentary constituency, Chhatisgarh.
- (11) Shri T.K. Hamza regarding need to provide infrastructural facilities at Calicut Airport, Kerala.
- (12) Adv. P. Satheedevi regarding need to finalise the project for widening of NH-17.

- (13) Shri Rajendra Kumar regarding need to look into the problems being faced by the residents of Khanjarpur and Bhangari due to restrictions imposed on their movement by Army.
- (14) Shri Giridhari Yadav regarding need to implement the centrally sponsored schemes in Banka Parliamentary constituency, Bihar.
- (15) Kamala Prasad Rawat regarding need to stop unloading of Coal at Barabanki Railway station to protect the environment of residential areas near Railway station.
- (16) Adv. Tukaram G. Renge Patil regarding need to run a daily train between Nanded and Pune, in Maharashtra.
- (17) Shri Bhartruhari Mahtab regarding need to formulate norms for clearing local cheques in two days and out station cheques in four-six working days.
- (18) Shri K. Subbarayan regarding need to lift ban on sale of non-iodised salt.
- (19) Shri Sanat Kumar Mandal regarding need to implement Durgaduani Tidal Power Plan and provide special Package for solar power energy Centres in Sundarbans, West-Bengal.
- (20) Shri Ramdas B. Athawale regarding need to provide 20% reservation to General Category candidates in educational institutions and jobs.

1.44 P.M.

13. Government Bills – Passed

Time Taken: 1 hr. 34 mts.

(i) The Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2005.

Clause-by Clause consideration of the Bill was taken up.

Clause 2 was negatived.

Shri P. Chidambaram moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 3 to the Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2005 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 2A was adopted.

New Clause 2A was also adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clauses 5 to 7 were adopted, as amended.

Clause 8 was negatived.

Shri P. Chidambaram moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 21 to the Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2005 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 8A was adopted.

New Clause 8A was also adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted.

Clauses 11 to 13 were adopted, as amended.

Clauses 14 to 19 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

1.55 P.M.

Time Taken: 1 hr . 41 mts.

(ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2006.

The motion for consideration of the Bill was moved by Shri Priya Ranjan Dasmunsi.

The following members took part in the debate: -

Shri Gurudas
Dasgupta

Shri Basudeb
Acharia

Shri Mohan Singh

Km. Mamata
Banerjee

Shri Ram Kripal
Yadav

Shri Brajesh
Pathak

Shri Prasanna
Acharya

Shri Prabhunath
Singh

Shri Sukhdev
Singh Libra

Shri Sanat Kumar
Mandal

Shri Varkala
Radhakrishnan

Shri Priya Ranjan Dasmunsi replied to the
debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clauses 4 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Priya Ranjan Dasmunsi.

The motion was adopted and the Bill, as amended, was passed.

3.37 P.M.

14. Government Bill – Under Consideration

The Protection of Human Rights (Amendment) Bill, 2006, as passed by Rajya Sabha.

**Time Allotted: 1 hr.
Time Taken: 23 mts.**

Balance: 37 mts.

The motion for consideration of the Bill was moved by Shri Shriprakash Jaiswal on behalf of Shri Shivraj V. Patil.

The following members took part in the debate: -

Shri Bikram Keshari Deo

Shri Adhir Chowdhury (Speech unfinished)

The discussion was not concluded.

4.00 P.M.

15. Discussion under Rule 193

Time Taken: 3 hrs. 15 mts.

Shri Basudeb Acharia raised a discussion regarding Indo-US Nuclear Agreement.

The following members took part in the debate: -

Maj. Gen. (Retd.)
B.C. Khanduri
AVSM

Shri Anand
Sharma

Shri Mohan Singh

Shri Devendra
Prasad Yadav

Shri Suresh
Prabhu

Shri Bhartruhari
Mahtab

Shri C.K.
Chandrappan

Shri Vijayendra
Pal Singh

Dr. Manmohan Singh replied to the debate.

The discussion was concluded.

@8.29 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th August, 2006)

**P.D.T. ACHARY,
Secretary-General.**

.....
*** At 3.36 P.M.**

#At 8.23 P.M.

@From 7.16 P.M. to 8.29 P.M. members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, August 24, 2006/Bhadra 2, 1928 (Saka)

No. 189

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 11.15 A.M.)

11.15 A.M.

1. Starred Questions

Starred Question Nos. 406 – 409 were orally answered. Replies to Starred Question Nos. 410 – 425 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3247-3476 were laid on the Table.

12 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) and 25 of the Khadi and Village Industries Commission Act, 1956:-

- (i) S.O. 1145 (E) published in Gazette of India dated the 19th July, 2006, re-establishing the Commission and appointing the persons mentioned therein as members of the Khadi and Village Industries Commission.
- (ii) S.O. 1297 (E) published in Gazette of India dated the 11th August, 2006, making certain amendments in the Notification No. S.O. 1145 (E) dated the 19th July, 2006.

(2) A copy of the Khadi and Village Industries Commission Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 483 (E) in Gazette of India dated the 17th August, 2006, under section 28 of the Khadi and Village Industries Commission Act, 1956.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2004-2005.

- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2004-2005.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2004-2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2004-2005.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy of the Aircraft (Second Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 307(E) in Gazette of India dated the 24th May, 2006, under section 14A of the Aircraft Act, 1934, together with an Explanatory Note.

- (10) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989.
 - (i) The Indian Railways (Open Lines) General Amendment Rules, 2006, published in Notification No. G.S.R. 221(E) in Gazette of India dated the 19th April, 2006.
 - (ii) The Indian Railways (Open Lines) General (Second Amendment) Rules, 2006, published in Notification No. G.S.R. 476(E) in Gazette of India dated the 11th August, 2006.
 - (iii) The Indian Railways (Open Lines) General (Third Amendment) Rules, 2006, published in Notification No. G.S.R. 477(E) in Gazette of India dated the 11th August, 2006.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (10) above.

(12) A copy each of the following papers (Hindi and English versions) -

- (1) Evaluation Reports of Tiger Reserves in India.
- (2) Review of Tiger Reserve Assessment Reports.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2004-2005.
- (2) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report of Joint Committee on Offices of Profit

Shri Chandra Bhushan Singh presented the Third Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

5. Statements by Ministers

- (i) The Minister of Defence made a statement correcting the reply given on 10.08.2006 to Unstarred Question No.1892 by Shri Raghunath Jha, M.P. regarding 'Investigation into Defence Deals'.
- (ii) The Minister of Small Scale Industries and Agro & Rural Industries made a statement regarding the status of implementation of recommendations contained in the 157th, 166th, 170th, 172nd and 174th Reports of the Standing Committee on Industry pertaining to the Ministry of Agro and Rural Industries.
- (iii) The Minister of State in the Ministry of Railways made a statement regarding the status of implementation of recommendations contained in the 15th, 16th, 17th and 18th Reports of the Standing Committee on Railways.

(Due to interruptions in the House, Lok Sabha adjourned at 12.17 P.M. and re-assembled at 1.00 P.M.)

.....
From 12.04 P.M. to 12.17 P.M. members raised matters of urgent public importance

(Due to interruptions in the House, Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.00 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

6. Observation by the Speaker – Regarding functioning of the House

The Speaker made the following Observation:-

“.....The House was adjourned by me, as your know, just before the recess. After I left, it has been reported to me – because it is not in the television – that some very very condemnable incident took place. From the Chair, I believe that every section of the House will join me in condemning this incident expressing our greatest annoyance, greatest sorrow that Parliament of India could witness such an incident. I am sure,

everybody will see that the glory of this House, the image of this House is maintained – not only maintained but also enhanced. Therefore, I am appealing to everybody to please see that this House functions normally. I would request you to cooperate.

The incident that has been reported to me – I am again saying – should not have happened. It is extremely wrong. It has brought bad name to our great institution. I am condemning it from the Chair. I am requesting all the hon. Members to cooperate. Whoever wants to say anything, we are trying our best to accommodate. There are limitations. We have no personal interest, no personal issue. We want the House to function. Therefore, my earnest appeal once again to you is this. I also request you to cooperate with me.

There are some words which have gone on record. I will delete those words. I am saying that I have already decided to expunge them. They will be expunged. I am sure, this is no disrespect to the great institution that you want. I am sure about that. Therefore, if there is some mistake, if there is some wrong behaviour, I condemn that also. I am sure, Members will realize that this is not helping you, not helping our great country. We have got such a responsibility and such an honour also to be Members of this House. People have sent us here. Therefore, let us all cooperate.

Please leave it to me. I respect everybody. I will delete only that portion which is contemptuous, which should not be there. I also strongly disapprove using of words which are not proper. Let us not go further into it. My appeal to you is this. Let us help each other, carry on the business. I appeal to Shri Prabhunath Singh. I also appeal to this side, Shri Lalu Prasad Yadav and everyone of you to please see that this great institution functions. Our great respect is for this institution. Let us not destroy it ourselves. Therefore, this is my appeal.”

Thereafter, Shri Lalu Prasad Yadav and Shri Prabhunath Singh made submissions.

7. Submissions by Members

3.10 P.M.

(i) Regarding need to create a separate State of Telangana.

The following members made submissions regarding need to create a separate State of Telangana:-

- (1) Shri T. Madhusudan Reddy
- (2) Shri Ravinder Naik Dharavath

3.32 P.M.

(ii) Regarding rising prices of essential commodities in the country.

Shri Ramji Lal Suman made a submission regarding rising prices of essential commodities in the country.

The following members associated:-

- (1) Shri K. Yerrannaaidu
- (2) Shri Ramswaroop Koli
- (3) Shri Kiren Rijju
- (4) Shri Avinash Rai Khanna
- (5) Shri Kishan Singh Sangwan
- (6) Shri Virendra Kumar
- (7) Shri Dushyant Singh
- (8) Shri Subhash Maharia
- (9) Shri Shrichand Kripalani
- (10) Shri Ashok Pradhan

- (11) Dr. Satyanarayan Jatiya
- (12) Shri Braja Kishore Tripathy
- (13) Shri C.K. Chandrapan
- (14) Shri Raghunath Jha
- (15) Shri Parasnath Yadav
- (16) Shri Ravi Prakash Verma
- (17) Smt. Usha Verma
- (18) Shri Chandra Bhushan Singh
- (19) Shri Shailendra Kumar
- (20) Shri Rajnarayan Budholiya
- (21) Shri Jaiprakash
- (22) Shri Rajendra Kumar
- (23) Shri Harikewal Prasad
- (24) Shri G. Karunakara Reddy
- (25) Smt. Bhavana P. Gawali
- (26) Shri Basudeb Acharia

3.41 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Dr. Rajesh Mishra regarding need to ban the use of paper and plastic material for making National flag.
- (2) Shri Adhir Chowdhury regarding need to upgrade Berhampore Doordarshan Relay Centre in West Bengal into a full fledged transmission centre.
- (3) Shri Furkan Ansari regarding need to take rehabilitation measures in hailstorm affected areas in Godda Parliamentary Constituency, Jharkhand.
- (4) Shri Chandra Sekhar Dubey regarding need to check alleged irregularities in the functioning of South-Eastern Coal Limited.
- (5) Shri Anwar Hussain regarding need to upgrade Satrasal T.V. Relay Centre in Dhubri district, Assam into a Production Centre.
- (6) Shri Sukdeo Paswan regarding need to provide B.S.N.L. Mobile Services in Forbisganj, Jogbani and Narpatganj in Araria Parliamentary Constituency, Bihar.
- (7) Shri Girdhari Lal Bhargava regarding need to conduct an examination for awarding R.M.P degree to experienced private practitioners, of Rajasthan.
- (8) Smt. Neeta Pateriya regarding need to take adequate measures for preventing female foeticide in the country.
- (9) Shri Mansukhbhai D. Vasava regarding need to take steps to check the growing brackishness of water in Ankaleshwar, Hasaut and Nagram in Bharuch Parliamentary Constituency in Gujarat.
- (10) Dr. Laxminarayan Pandey regarding need to revive Cement Plant situated at Naya Gaon district Neemach, Madhya Pradesh.
- (11) Shri Lakshman Seth regarding need to revive Balari bar channel in West Bengal in order to save Haldia Dock Complex.

- (12) Shri Raghunath Jha regarding need to open Sugar Mills in various parts of Bihar.
- (13) Shri Ravi Prakash Verma regarding need to construct a road passing through Kishanpur Sanctuary in kheeri Parliamentary Constituency, Uttar Pradesh.
- (14) Prof. K. M. Kadermohideen regarding need to provide employment to the local people of Nallathur district Kanchipuram, Tamil Nadu in the new project of Madras Atomic Power Station.
- (15) Shri Arjuncharan Sethi regarding need to accord sanction for opening of a Kendriya Vidyalaya at Bhadrak district in Orissa.
- (16) Shri Srinivas Patil regarding need to install Doppler Radar System in Koyana region of district Satara, Maharashtra.
- (17) Shri S.S. Dhindsa regarding need to formulate a mechanism for preventing the incidents of fraudulent NRI marriages in Punjab and other parts of the country.
- (18) Shri Hiten Barman regarding need to release the Central Government's share to the North Bengal State Transport Corporation for the current Year.
- (19) Dr. Arun Kumar Sarma regarding need to construct bridges over Ranganadi and Kakoi rivers under NLCPR fund for inter-state connectivity between Assam and Arunachal Pradesh.
- (20) Shri A. R. Shaheen regarding need to provide financial package and scientific inputs for the benefits of farmers in Kashmir.

3.44 P.M.

9. Government Bills – Passed

Time Taken: 2 hrs. 44 mts.

**(i) The Protection of Human Rights (Amendment) Bill, 2006 as
Rajya Sabha.**

passed by

Discussion on the motion for consideration of the Bill moved by Shri Shriprakash Jaiswal on behalf of Shri Shivraj V. Patil on 23rd August, 2006, continued.

The following members took part in the debate: -

- (1) Dr. Sujan Chakraborty
- (2) **Shri Adhir Chowdhury
- (3) Shri Mohan Singh
- (4) *Shri S.K. Kharventhan
- (5) Shri Nikhil Kumar
- (6) Shri Vijoy Krishna
- (7) Smt. V. Radhika Selvai
- (8) Smt. Archana Nayak
- (9) Shri Ajoy Chakraborty
- (10) Smt. Sumitra Mahajan
- (11) Shri Kirip Chaliha

- (12) Shri K. Yerrannaidu
- (13) Km. Mamata Banerjee
- (14) Shri Varkala Radhakrishnan
- (15) *Prof. Rasa Singh Rawat
- (16) Shri Suresh Prabhu
- (17) Shri Asaduddin Owaisi
- (18) *Shri Brahmananda Panda
- (19) *Shri T.K. Hamza
- (20) *Shri Shailendra Kumar
- (21) *Shri L. Rajagopal

Shri Shriprakash Jaiswal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

.....
** Laid some portion of his speech on the Table.

*Written speeches laid on the Table.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shriprakash Jaiswal.

The motion was adopted and the Bill was passed.

6.05 P.M.

(ii) The Pondicherry (Alteration of Name) Bill, 2006 as passed by Rajya Sabha.

Time Taken: 45 mts.

The motion for consideration of the Bill was moved by Shri S. Reghupathy on behalf of Shri Shivraj V. Patil.

The following members took part in the debate: -

- (1) Prof. M. Ramadass
- (2) Shri N.S.V. Chitthan
- (3) Shri P. Mohan
- (4) Shri Ganesh Singh
- (5) Shri A. Krishnaswamy
- (6) Shri M. Appadurai
- (7) Shri Gingee N. Ramachandran
- (8) Shri Santosh Gangwar
- (9) Shri Ramdas Athawale
- (10) Shri Shailendra Kumar

Shri S. Reghupathy replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Reghupathy.

The motion was adopted and the Bill was passed.

6.50 P.M.

10. Discussion under Rule 193

Time Taken: 7 hrs. 25 mts.

Further discussion regarding widespread distress among the farmers in the country, raised by Shri Mohan Singh on the 17th August, 2006, continued.

The following members took part in the debate:-

- (1) Shri Ananth Kumar
- (2) Shri Jai Prakash
- (3) *Shri Dushyant Singh
- (4) *Shri M. Appadurai
- (5) *Shri Shailendra Kumar
- (6) Shri Ramji Lal Suman
- (7) *Shri S.K. Kharventhan
- (8) *Shri Virendra Kumar
- (9) Shri Raghunath Jha
- (10) Shri C.K. Chandrappan
- (11) Shri K. Yerrannaidu
- (12) *Shri M.P. Veerendra Kumar
- (13) *Shri Hansraj G. Ahir
- (14) Km. Mamata Banerjee
- (15) *Prof. M. Ramadass
- (16) Shri Suresh Prabhu
- (17) *Shri Ravi Prakash Verma
- (18) Smt. Rupatai Diliprao Nilangekar Patil
- (19) Dr. Rajesh Mishra
- (20) *Shri A.V. Bellarmin
- (21) Smt. C.S. Sujatha
- (22) *Shri Mohan Rawale
- (23) Shri Ganesh Singh
- (24) Dr. Karan Singh Yadav
- (25) *Dr. Arvind Sharma
- (26) Shri M. Shivanna
- (27) Shri Sunil Kumar Mahato

.....
*Written speeches laid on the Table.

- (28) Shri Kishan Singh Sangwan
- (29) *Shri Hiten Barman
- (30) Shri Deepender Singh Hooda

- (31) Shri P. Karunakaran
- (32) Shri Bhanu Pratap Singh Verma
- (33) **Smt. Tejaswini Seeramesh
- (34) Shri Suresh Waghmare
- (35) Shri Madhusudan Mistry
- (36) **Shri Prahlad Joshi
- (37) Shri Haribhau Rathod
- (38) **Shri Ashok Argal

Shri Sharad Pawar replied to the debate.
The discussion was concluded.

11.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th August, 2006)

**P.D.T. ACHARY,
Secretary-General.**

*Written speeches laid on the Table.

**Also laid some portion of their written speeches laid on the Table.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, August 25, 2006/Bhadra 3, 1928 (Saka)

No. 190

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Yoganand Saraswati, a member of the Tenth Lok Sabha and Shri K.A. Rajan, a member of the Sixth and Seventh Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Observation by the Speaker

The Speaker made the following Observation:-

“I believe that I should once again express my feeling of thanks to all the Leaders for their help in normalizing the functioning of the House yesterday. I am thankful to all of them. This is what I always expected from them, and I got it too.

But at the same time, I must once again express my strongest possible condemnation about the incident that has happened. Please see that the image of the House is not further tarnished.

Yesterday, I saw all that was being said about us in some of the TV channels, and also read about it in all the newspapers today. The people are ringing up, sending e-mail messages and they are using the harshest possible words about us. Is it not the time for us to make great introspection about what would be the future of this country if the Parliamentary democracy becomes non-functional?

I am not referring to any one hon. Member, any party, or parties. I am appealing to all hon. Members here, and I am sure, the country which is watching us will only appreciate if we respond to their expectations and see that this highest forum of people of this country discharges its duties and functions in a manner expected of us.”

3. Starred Questions

Starred Question Nos. 426 - 431 were orally answered. Replies to Starred Question Nos. 432 – 445 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3477-3676 were laid on the Table.

12 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2006-2007.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2003-2004.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2002-2003, together with Audit Report thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2002-2003, 2003-2004 and 2004-2005, within the stipulated period of nine months after the close of the respective accounting years.

(7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Red Cross Society, Regional Cancer Centre,

Thiruvananthapuram, Kidwai Memorial Institute of Oncology, Bangalore and Indian Medicines Pharmaceutical Corporation Limited, Mohan for the year 2004-2005, within the stipulated period of nine months after the close of accounting year.

(8) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (1) S.O. 1241 (E) published in Gazette of India dated the 2nd August, 2006 making certain amendments in the Notification No. S.O. 513 (E) dated the 7th April, 2006.
- (2) S.O. 1242 (E) published in Gazette of India dated the 2nd August, 2006 making certain amendments in the Notification No. S.O. 514 (E) dated the 7th April, 2006.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

- (i) The Central Industrial Security Force, Fire Wing, Subordinate Ranks, Group 'C' Posts Recruitment Rules, 2005, published in Notification No. G.S.R. 315 in Gazette of India dated the 17th September, 2005.
 - (ii) The Central Industrial Security Force, Security Wing, Subordinate Ranks, Group 'C' Posts Recruitment Rules, 2005, published in Notification No. G.S.R. 316 in Gazette of India dated the 17th September, 2005.
 - (iii) The Central Industrial Security Force, Para Medical Staff (Combatised Recruitment Rules, 2005, published in Notification No. G.S.R. 1 in Gazette of India dated the 7th January, 2006.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2000-2001, together with Audit Report thereon.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2001-2002, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2001-2002 and Annual Reports and Audited Accounts for the years 2002-2003, 2003-2004 and 2004-2005, within the stipulated period of nine months after the close of the respective accounting year.

- (13) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2004-2005, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2004-2005.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. S.O. 732 (E) in Gazette of India dated the 18th May, 2006, under section 31 of the Securities and Exchange Board of India Act, 1992.
- (18) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. 16 of 2006) – (Performance Audit) - Performance Audit on Management of Foodgrains, for the year ended March, 2005.
- (ii) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. 17 of 2006) – (Performance Audit)-Performance Audit of Disinvestments of Government Shareholding in Selected Public Sector Undertakings during 1999-2003, for the year ended March, 2005.
- (iii) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. 18 of 2006) - (Performance Audit) Performance Audit of Conservation and Protection of Tigers and Tiger Reserves, for the year ended March, 2005.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the the Small Industries Development Bank of India, Lucknow, for the year 2005-2006.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Dena Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 (Hindi and English versions) published in Notification No. IR/AMEND/01/2004 in Gazette of India dated the 2nd April, 2004, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Regional Rural banks Act, 1976:-

- (i) The Vidharbha Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2005, published in Notification No. 77 in Gazette of India dated the 4th May, 2006.
- (ii) The Punjab Gramin Bank (Officers and Employees) Service Regulations, 2005, published in Notification No. 11 in Gazette of India dated the 19th January, 2006.
- (iii) The Karnataka Vikas Gramin Bank (Officers and Employees) Service Regulations, 2005, published in Notification No. 89 in Gazette of India dated the 27th May, 2006.
- (iv) The Haryana Gramin Bank (Officers and Employees) Service Regulations, 2006, published in Notification No. 73 in Gazette of India dated the 2nd May, 2006.
- (v) The Kashi Gomti Samyut Gramin Bank (Officers and Employees) Service Regulations, 2005, published in Notification No. 22 in Gazette of India dated the 11th February, 2006.

(24) A copy of the Notification No. G.S.R. 455 (E) (Hindi and English versions) published in Gazette of India dated the 1st August, 2006, together with an explanatory memorandum exempting Indian Ordinance Factories from filing of Annual Financial Information Statement in from of ER-4, under sub-section (2) of section 38 of the Central Excise Act, 1944.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 7 of the Fiscal Responsibility and Budget Management Act, 2003:-

- (i) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the financial year 2005-2006.
- (ii) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the First quarter of the financial year 2006-2007.

6. Messages from Rajya Sabha

Secretary-General reported the following two messages from Rajya Sabha:-

- (i) That at its sitting held on the 24th August, 2006, Rajya Sabha agreed without any amendment to the Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2006, passed by the Lok Sabha on the 23rd August, 2006.
- (ii) That at its sitting held on the 24th August, 2006, Rajya Sabha agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2006, passed by the Lok Sabha on 23rd August, 2006.

7. Assent to Bill

Secretary-General laid on the Table the Spirituous Preparations (Inter-State Trade and Commerce) Control (Repeal) Bill, 2006, passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 18th August, 2006.

8. Report on Indian Parliamentary Participation at the 114th Assembly of the Inter-Parliamentary Union (IPU).

Secretary-General laid on the Table the Report (Hindi and English versions) on Indian Parliamentary participation at the 114th Assembly of the Inter-Parliamentary Union held at Nairobi (Kenya) from 7 to 12 May, 2006.

9. Reports of the Committee on Ethics

Shri Anant Gangaram Geete laid on the Table the First and Second reports (Hindi and English versions) of the Committee on Ethics.

10. Report of Standing Committee on Human Resource Development

Dr. Thokchom Meinya laid on the Table the One Hundred Seventy-seventh Report of the Standing Committee on Human Resource Development (Hindi and English versions) on “The Central Institute of English and Foreign Languages University Bill, 2006”.

11. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri Gopal Krishna, Indian Platform on Ship-breaking, A-1/125, Safdarjung Enclave, New Delhi requesting to enquire about the role of authorities in permitting the entry of SS Blue Lady Ship carrying hazardous waste in Indian territorial waters by violating Supreme Court orders.

12. Statements by Ministers

12.04 P.M.

- (i) The Minister of Home Affairs made a statement regarding the findings of enquiry into veracity of Zee News telecast dated 13.8.2006 on Shri Manikrao H. Gavit, Minister of State in the Ministry of Home Affairs.

Shri L.K. Advani sought some clarification and Shri Shivraj V. Patil responded.

12.13 P.M.

- (ii) The Minister of Power made a statement regarding the status of implementation of recommendations contained in the 10th, 12th and 14th Reports of the Standing Committee on Energy.

12.14 P.M.

- (iii) The Minister of Mines made a statement regarding the status of implementation of recommendations contained in the 12th Report of the Standing Committee on Coal

and Steel pertaining to the Ministry of Mines.

12.15 P.M.

- (iv) The Minister of Rural Development made a statement regarding the status of implementation of the National Rural Employment Guarantee Act.

12.16 P.M.

- (v) The Minister of Science and Technology made the following statements regarding:-

(1) Correcting the reply given on 18.8.2006 to Unstarred Question No. 2525 by Shri E.G.

Sugavanam, M.P. regarding forecasting of earthquake.

- (2) The status of implementation of recommendations contained in the 127th, 141st and 157th Reports of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants, pertaining to the Department of Biotechnology.

- (vi) The Minister of State in the Ministry of Parliamentary Affairs made the following statements regarding: -

- (1) The status of implementation of recommendations contained in the Seventh Report of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Chemicals and Petrochemicals; and
- (2) The status of implementation of recommendations contained in the Tenth Report of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Fertilizers.

12.17 P.M.

- (vii) The Minister of State in the Ministry of Health and Family Welfare made a statement correcting the reply given on 23rd August, 2006 to Unstarred Question No. 3050 by Prof. Chander Kumar regarding Funds to NGOs for AIDS Control Programmes.

12.20 P.M.

13. Government Bill – Introduced

The Central Educational Institutions (Reservation in Admission) Bill, 2006.

The motion for leave to introduce the Bill moved by Shri Arjun Singh was opposed. After some discussion, the motion was adopted and the Bill was introduced.

14. Calling Attentions

12.32 P.M.

- (i) Prof. Vijay Kumar Malhotra called the attention of Minister of Human Resource Development to the situation arising out of the use of derogatory and insulting language about Hindu Deities, in the text books of M.A. course of IGNOU and steps taken by the Government in this regard.

*The Minister of Human Resource Development made a statement in regard thereto.

(Due to interruptions in the House, Lok Sabha adjourned at 12.48 P.M. and re-assembled at 1.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.00 P.M.)

2.08 P.M.

- (ii) Shri Adhir Chowdhury called the attention of Minister of Water Resources to the situation arising out of non-implementation of Subarnarekha Project in West Bengal and steps taken by the Government in this regard.

The Minister of Water Resources made a statement in regard thereto.

2.26 P.M.

15. Statement under Rule 199

Shri A. Narendra made a statement in explanation of his resignation from the office of Minister of State in the Ministry of Rural Development.

.....
***At 2.05 P.M.**

2.58 P.M.

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Jasubhai D. Barad regarding need to accord approval to the proposal of Gujarat Government for setting up an Export Zone in Saurashtra, Gujarat.
- (2) Kunwar Manvendra Singh regarding need to provide financial assistance for solving the drinking water problem in district Mathura, Uttar Pradesh.
- (3) Shri N.S.V. Chitthan regarding need to set up a Food Park in Dindigul district, Tamil Nadu.
- (4) Smt. Krishna Tirath regarding need to provide infrastructural facilities in the

- Anand Parwat area of Karol Bagh Parliamentary Constituency.
- (5) Ms. Ingrid Mcleod regarding need to address the problem of malnutrition in children in Chhattisgarh and other parts of the country.
 - (6) Shri Bhanu Pratap Singh Verma regarding need to open a Central School in Jalaun Garautha Parliamentary Constituency, Uttar Pradesh.
 - (7) Shri S. Mallikarjuniah regarding need to provide education, employment and infrastructural facilities in Tumkur Parliamentary Constituency, Karnataka.
 - (8) Prof. Rasa Singh Rawat regarding need to provide facilities to the tourists at Pushkar in Rajasthan.
 - (9) Shri Yogi Aditya Nath regarding need to check the spread of Encephalitis in Eastern Uttar Pradesh and other parts of the country.
 - (10) Shri Bachi Singh 'Bachda' Rawat regarding need to release adequate food grains to Uttaranchal under Public Distribution System.
 - (11) Shri Santasri Chatterjee regarding need to formulate mechanism to prevent the Child Labour in organised and unorganized sectors.
 - (12) Dr. Shafiqur Rahman Barq regarding need to open a Hospital with all facilities in Moradabad, Uttar Pradesh.
 - (13) Shri Rajnarayan Budholiya regarding need to permit Members of Parliament to use beacon lights on vehicles for their identification.
 - (14) Shri Ram Kripal Yadav regarding need to open an Agriculture Products Retail Centre under 'National Horticulture Mission' in Patna, Bihar.
 - (15) Shri M.S.K. Bhawani Rajenthiran regarding need to set up a domestic airport in Ramanathapuram Parliamentary Constituency, Tamil Nadu.
 - (16) Shri Anandrao V. Adsul regarding need to implement Sixth Bi-partite Settlement between All India IDBI Employees Association Mumbai and Board of Directors, I.D.B.I.
 - (17) Shri Bhubneshwar Prasad Mehta regarding need to check Smuggling of coal in Jharkhand and West Bengal.
 - (18) Shri Jaysingrao Gaikwad Patil regarding need to take rehabilitation measures in flood affected areas of Beed parliamentary Constituency, Maharashtra.
 - (19) Shri Prabhunath Singh regarding need to expedite the work relating to various Railway Projects at Chhapra, Kaptanganj and Maharajganj in Bihar.
 - (20) Shri M. Shivanna regarding need to regularise the services of temporary workers in Bangalore and other parts of the country.
 - (21) Shri Munshi Ram regarding need to look into the procedure adopted by the Utranchal Government for issuing the caste certificates to S.C. category.

(Due to interruptions in the House, Lok Sabha adjourned at 2.59 P.M. and re-assembled at 4. 00 P.M.)

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From 4.00 P.M. to 4.20 P.M. members raised matters of urgent public importance

4.20 P.M.

17. Government Bill – Passed

Time Taken: 1 hr. 24 mts.

The Wild Life (Protection) Amendment Bill, 2006, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri A. Raja.

The following members took part in the debate: -

- (1) Prof. Mahadeorao Shiwankar
- (2) Shri Tathagata Satpathy
- (3) *Shri S.K. Kharventhan
- (4) *Smt. M.S.K. Bhavani Rajenthiran
- (5) *Shri Shailendra Kumar
- (6) Shri Vijayendra Pal Singh
- (7) *Shri Munshiram
- (8) *Dr. Karan Singh Yadav
- (9) Shri Dushyant Singh
- (10) *Shri Ramdas Athawale
- (11) Smt. Maneka Gandhi
- (12) *Shri M. Appadurai
- (13) Shri Bikram Keshari Deo
- (14) Shri Kiren Rijiju
- (15) Shri Lakshman Singh

Shri A. Raja replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. Raja

The motion was adopted and the Bill was passed.

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***Written speeches laid on the Table.**

5.44 P.M.

18. Valedictory Reference

The Speaker made Valedictory Reference on the conclusion of Eighth Session of the Fourteenth Lok Sabha.

5.52 P.M.

19. National Song

The National Song was played.

5.54 P.M.

(Lok Sabha adjourned sine-die at 5.54 P.M.)

**P.D.T. ACHARY,
Secretary-General.**